

3760

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 521 OF 2022

IN THE MATTER OF:

SAMPURNA NAND

...APPLICANT

VERSUS

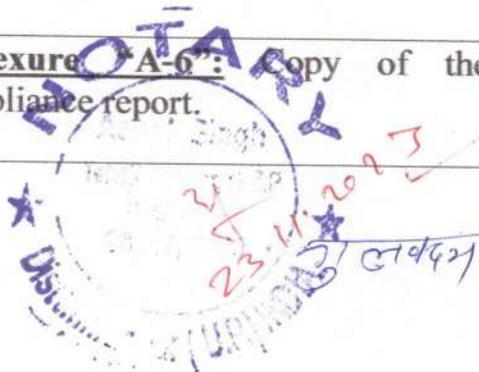
STATE OF U.P & OTHERS

...RESPONDENTS

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NDOH: 08.01.2024

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RESPONDENT NO.42

THROUGH


S. C. LADI AND COMPANY

Deeksha L. Kakar and Dhruv Kakar

ADVOCATES

B-1/52, SAFDARJUNG ENCLAVE

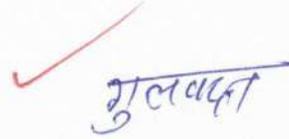
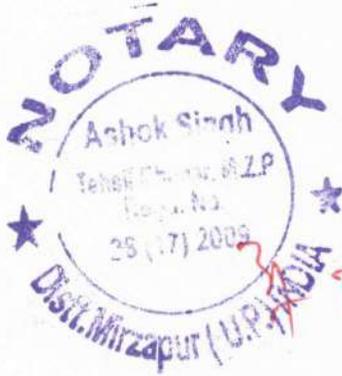
NEW DELHI – 110029.

Ph. 9313119255 |deeksha.kakar@scjadi.com

Enrol.No.D/1154/2008|

New Delhi

Dated: 28.12.2023

23.11.2023



e-Stamp

Certificate No.	: IN-UP81119124627660V
Certificate Issued Date	: 23-Nov-2023 05:53 PM
Account Reference	: NEWIMPACC (SV)/ up14631504/ CHUNAR/ UP-MRZ
Unique Doc. Reference	: SUBIN-UPUP1463150457916592971782V
Purchased by	: GUL VADAN SO SH SETU
Description of Document	: Article 4 Affidavit
Property Description	: NOT APPLICABLE
Consideration Price (Rs.)	:
First Party	: GUL VADAN SO SH SETU
Second Party	: NOT APPLICABLE
Stamp Duty Paid By	: GUL VADAN SO SH SETU
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)

₹100

₹100210021932400



(Handwritten Signature)
 ए.पी.डी. अथवा ए.पी.डी. नं. 14831504
 ए.पी.डी. कोड- 14831504
 ए.पी.डी. क्र- तहसील चुनार
 क्र- 0782422354
 तारीख- 23/11/2023
 स्थान- मीरजापुर

Recd. No. 23/11/2023
 Please write or type below this line
 Dist. Mirzapur (UP), INDIA

NOTARY
 Ashok Singh
 Tehsil Mirzapur
 Reg. No. 23/11/2023
 Dist. Mirzapur (UP), INDIA
 23-11-2023

(Handwritten Signature)
 गुलवदन

Statutory Alert:

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- Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
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Dist. Mirzapur (UP), INDIA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 521 OF 2022

IN THE MATTER OF:

SAMPURNA NAND

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VERSUS

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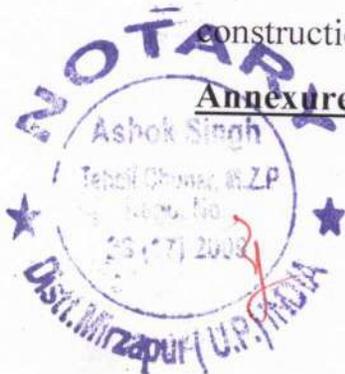
COMPLIANCE AFFIDAVIT IN TERMS OF THE DIRECTIONS ISSUED
BY THIS HON'BLE TRIBUNAL UNDER THE ORDER DATED 26TH
SEPTEMBER, 2023.

I, Gul Vadan, S/o Sh. Setu, R/o Village Sonpur, Ahirapur, Mirzapur, Uttar Pradesh aged about 54 years, do hereby solemnly affirm and declare as under:

1. That the Deponent is Respondent No.42 in the above-mentioned case and as such is well conversant with the facts of the case and as such competent to swear and depose this Affidavit.
2. That the present Affidavit is being filed in terms of the Order dated 26th September, 2023 passed by this Hon'ble Tribunal in O.A. No. 521 of 2022 titled "Sampurna Nand Vs. State of U.P. and Others"
3. That by way of this affidavit, the Deponent is seeking to place on record the compliance presently undertaken by the Deponent in consonance with Environmental Clearance (EC), Consent to Operate (CTO), as also conditions and recommendations of the Joint Committee in its report dated 03.02.2023.



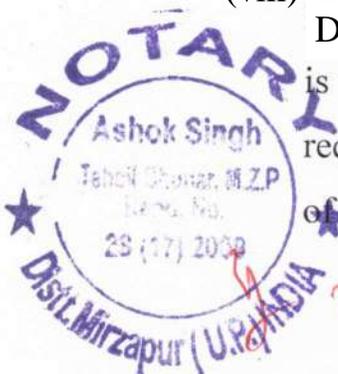
4. The Deponent has been granted sand stone mining rights at the Mining Project at Araji No.170, Village Sonpur, Tehsil Chunar and District Mirzapur, Uttar Pradesh.
5. In terms of the report of the Joint Committee, the Deponent has undertaken the following measures towards the recommendations and observations of the Joint Committee:
- (i) In terms of S.no. 2.2 (f), the Deponent has applied for and received the CTO from the Uttar Pradesh Pollution Control Board (UPPCB). A copy of the CTO dated 31/05/2023 is annexed hereto as **Annexure "A-1"**.
- (ii) In respect of S.No 2.2 (g), the Deponent submits that concerned proponent is registered as an Micro, Small and Medium Enterprises (MSME), and in terms of the Notification dated 24th September, 2020 issued by the Ministry of Jal Shakti (Department of Water Resources, River Development and Ganga rejuvenation), the Deponent has been granted exemption under Clause 1 (v) therein. A copy of the MSME certificate of the Deponent is annexed hereto as **Annexure "A-2"**. A Copy of the said Notification is annexed hereto as **Annexure "A-3"**.
- (iii) In terms of S.no. 2.2 (i), the pillars and their respective coordinates in the mining project area has been constructed and written in clear and visible parameter. Copy of the photographs showing the construction and marking of the pillars is attached hereto as **Annexure "A-4"**.



23.11.2023

✓
जलशक्ति

- (iv) In terms of S.no. 2.2 (j), it is submitted that proper wire fencing has been erected all around the periphery of the leasearea/mining project. Copy of the photographs showing the fencing is attached hereto as Annexure "A-5".
- (v) In terms of S.No. 2.2 (k), It is submitted that the Deponent is in the process of installing the ambient air quality stations in terms of the EC and the installation is likely to be completed by within six months.
- (vi) In terms of S.No. 2.2 (l), it is submitted that the half yearly compliance report in terms of the EC has been submitted to the Regional Officer of the concerned Ministry. A copy of the said report submitted on is annexed hereto as Annexure "A-6".
- (vii) In respect of S.No. 2.2 (m), i.e. raising of plantation around the lease area; it is respectfully submitted that prior to allotment of lease/ mining rights to the Deponent, the area in question was under mining rights for many years to different allottees and due to the extent of deep excavation in the area currently, the Deponent is unable to undertake any plantation, as recommended. Copy of the photographs showing the extent of excavation is attached hereto as Annexure "A-7".
- (viii) In terms of S. No. 2.2 (n), it is submitted that the Deponent is mining carried out at the mining Project area is through manual mode and not blasting, and as such there is no requirement of filing of the Blast Vibration Study report on the part of the Deponent.



23.11.2023

✓
Ashok Singh

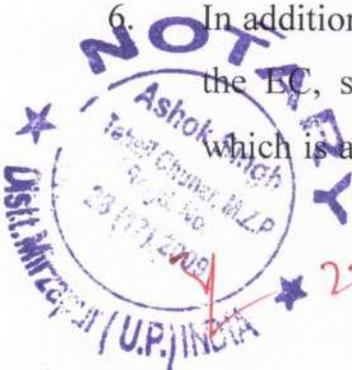
(ix) In terms of S. No. 2.2 (o), it is submitted that the Deponent is being an MSME, has been granted exemption in term of the EC.

(x) In terms of S. No. 2.2 (p), it is respectfully submitted that prior to allotment of lease/ mining rights to the Deponent, the area in question was under mining rights for many years to different allottees and due to the extent of deep excavation in the area currently, the Deponent was unable to maintain the slope of the mining bench and ultimate pit, despite its best efforts. However, the Deponent is endeavoring to construct the bench as recommended, at the earliest, which is likely to take Six months.

(xi) In respect of S. No. 2.2 (q) and (r), it is submitted that water tankers are being used to control dust in the lease area and sprinkling of water is being carried out regularly on the transportation route of vehicles, for dust suppression and haulage road is being maintained. Copy of the photographs showing dust suppression is attached hereto as Annexure "A-8".

(xii) In terms of S. No. 2.2 (s), it is submitted that crusher units are being operated by all the mines wherein weighing machines already stand installed.

6. In addition to the aforesaid, the half yearly compliance report, in terms of the EC, submitted by the Deponent to the Regional Officer, copy of which is annexed hereto as Annexure A-6, contains in detail the status of



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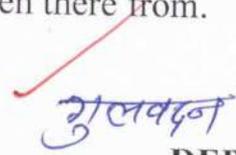
the compliance of the conditions of the EC, by the Deponent, which are not being repeated herein for the sake of brevity.

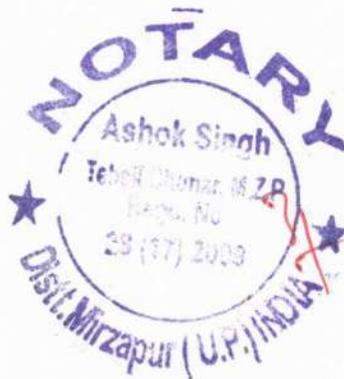
7. The Deponent further undertakes to endeavor to comply with all the conditions and regulations prescribed under the EC and CTO in a time bound manner, including contributing towards any recommended Environment Management Program in their day to day operations and actions.


DEPONENT

VERIFICATION

Verified on this the 23 day of NOVEMBER 2023 at New Delhi that the contents of the above Affidavit are true and correct to my knowledge, no part thereof is false and nothing material has been there from.


DEPONENT



23.11.2023



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

184378/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2023

Date: 06/06/2023

To,

M/s

GUL VADAN

**VILLAGE- SONPUR, TEHSIL- CHUNAR, DISTRICT- MIRZAPUR,
UTTAR PRADESH,MIRZAPUR,231302**

**Application Id-
21198754**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **GUL VADAN** located at **VILLAGE- SONPUR, TEHSIL- CHUNAR, DISTRICT- MIRZAPUR, UTTAR PRADESH,MIRZAPUR,231302.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **GUL VADAN** granted for the period from **06/06/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Sand Stone)	12100	Cubic Meters/Year

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

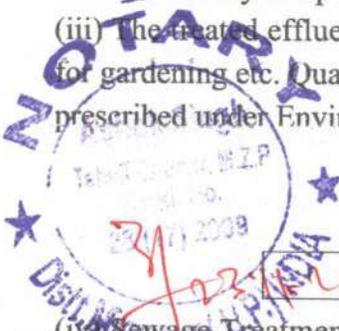
Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard



S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

[Handwritten Signature]

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Sand Stone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated. 13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

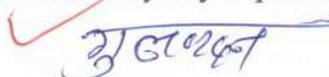
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

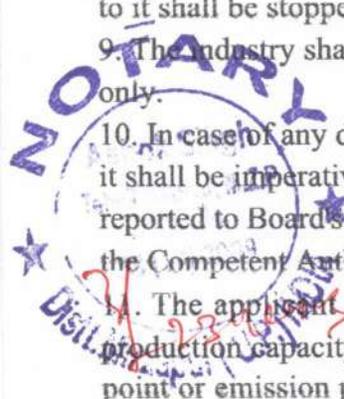
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

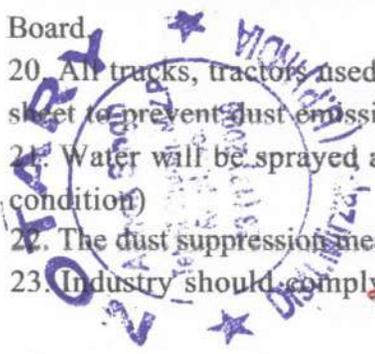
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.





Specific Conditions:-

1. This consent is valid for production of Building Stone (Sand Stone)- 12100 Cu Meter/Year by opencast and semi mechanized mining in 1.21 hectare leased Arazi No.-170, Village-Sonpur, Tehsil-Chunar, District-Mirzapur.
2. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. The CTO fee submitted by unit is less than the requisite fee. So industry shall deposit the balance fee to the Board immediately.
3. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC21B001UP155934, Dated- 09.12.2021 and submit its compliance report to UPPCB.
4. The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 Sampooranand Vs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.
5. In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.
6. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
7. The proponent shall submitted compliance report of condition imposed in EC within every six month.
8. The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
9. The proponent shall establish Water sprinkling arrangement for dust suppression.
10. The proponent shall establish Effluent treatment system to treat the waste water from the mine.
11. The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
12. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
13. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
14. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
15. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
16. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
17. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).
18. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
19. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
20. All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.
21. Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)
22. The dust suppression measures like water spraying will be done on the haul roads and working areas.
23. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans



23.11.2023

boundary Movement) Rules 2016.

24. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.

25. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.

26. Industry shall comply with the relevant provisions of Environmental Laws.

27. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.06.08 08:24:36 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH
Date: 2023.06.08 08:24:47 +05'30'

Chief Environmental Officer (circle-2)

राजेंद्र



23-11-2022



मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय ।
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है । वेस्ट/अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें । इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें । प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है । वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 विलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं । उपयोग में न होने पर बिजली उपकरणों को बंद करें । स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है ।





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Ground Water Department
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

13

Form 8 (C)

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /
EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR
BULK USER OF GROUND WATER**

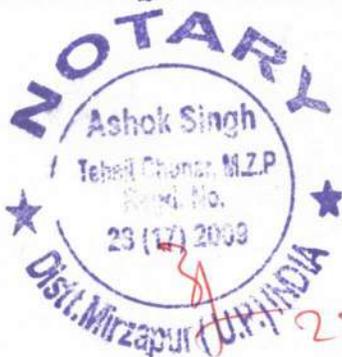
[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC044544

VALID FROM 17/04/2023 TO 16/04/2028

Name of the Applicant	GULA VADAN		
Address of the Applicant:	Sonpur, Ahirupur		
Company Name:	MS GULA VADAN BUILDING STONE SANDSTONE MINE	Company Address	VILLAGE - SONPUR, AHRAURA, MIRZAPUR
Serial No. of Application Form	MRZP0323NIN0027	Date of Submission	15/03/2023
Specimen Signature of the User:			
Location particulars:			
District	Mirzapur	Block	RAJGARH
J.L. No		Plot No.	ARAJI NO - 170
Municipality/Corporation	No	Ward No.	NA
Holding No.			NA
Rate of Withdrawal (m ³ /hr.)	3.00	Date of Energization (In Case of Electric Pump)	19/04/2023
Particulars of the Proposed Well and Pumping Device:			
Type of the Well	Tubc Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	10.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	2.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	3.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:	2250	Recharge Required:	1125.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 1125.00 cubic meter, as specified under the application form within the given time period..



GENERAL CONDITIONS

✓
23.11.2023

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- Holder of this NOC is hereby directed to fill from I(A) for registration of piezometer well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50 - 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes/pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.

23 (17) 2023
 DIST. Muzaffarpur (U.P.)
 23.11.2023

23/11/23

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- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :19/05/2023

Place:Mirzapur

This certificate is electronically generated and does not require digital signature





भारत सरकार
Government of India
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय
Ministry of Micro, Small and Medium Enterprises



UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER

UDYAM-UP-57-0004772

NAME OF ENTERPRISE

M/S GULA VADAN

TYPE OF ENTERPRISE *

SNo.	Classification Year	Enterprise Type	Classification Date
1	2023-24	Micro	09/05/2023
2	2022-23	Micro	26/06/2022
3	2021-22	Micro	19/01/2022

MAJOR ACTIVITY

MANUFACTURING

SOCIAL CATEGORY OF ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

S.No.	Udyog Aadhaar Memorandum	Unit(s) Name
1	UP57B0022418	M/S GULA VADAN
2	UP57B0024799	M/S GULA VADAN STONE WORKS

OFFICIAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	Sonpur	Name of Premises/ Building	Sonpur
Village/Town	Sonpur ahirpur	Block	Rajgadh
Road/Street/Lane	Sonpur	City	Sonpur
State	UTTAR PRADESH	District	MIRZAPUR , Pin 231301
Mobile	7525969095	Email:	Pramod.kumar24nov@gmail.com

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE

10/11/2017

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

11/11/2017

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	08 - Other mining and quarrying	0810 - Quarrying of stone, sand and clay	08103 - Quarrying of slate and building and monumental stone other than marble and granite	Manufacturing

DATE OF UDYAM REGISTRATION

19/01/2022

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 07/12/2023

For any assistance, you may contact:

1. District Industries Centre: MIRZAPUR (UTTAR PRADESH)
2. MSME-DFO: ALLAHABAD (UTTAR PRADESH)

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MINISTRY OF JAL SHAKTI
(Department Of Water Resources, River Development And Ganga Rejuvenation)
(CENTRAL GROUND WATER AUTHORITY)

NOTIFICATION

New Delhi, the 24th September, 2020

S.O. 3289(E).—WHEREAS, on the directions of Hon'ble Supreme Court vide its order dated the 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government constituted the Central Ground Water Authority (hereafter referred to as the 'Authority') vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under Section 5 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water management and development and to exercise certain powers and perform certain functions relating thereto;

AND WHEREAS, the Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time in twenty two States and two Union territories, where ground water development is not being regulated by the State Government Union Territory administration concerned;

AND WHEREAS, some of the State Governments or, Union territories enacted legislations and issued regulatory directions or orders for regulating ground water development and management;

AND WHEREAS, the Hon'ble National Green Tribunal, New Delhi vide order dated the 15th April 2015 in OA Nos. 204/205/206 of 2014 has issued directions to the Authority to ensure that any person operating tube-well, or any means to extract ground water shall obtain permission from the Authority and shall operate the same subject to the law in force, even if such unit is existing unit or the unit is yet to be established;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 09th July, 2015 in OA Nos. 34 and 37 of 2014 directed all industrial units which are members of the Common Effluent Treatment Plants (CETPs) to approach the Authority through State Pollution Control Board for obtaining 'No Objection Certificate' in accordance with the law;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 13th July, 2017 in OA No 200- of 2014 directed that every industry should be directed to pay for extraction of such water, that too, subject to the conditions stated in the order permitting such extraction;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 28th August, 2018 in O.A. Nos. 176 of 2015 and 59 of 2012 respectively directed the Ministry of Water Resources, River Development and Ganga Rejuvenation to forthwith review the existing mechanism so as to ensure effective steps for conserving the groundwater resources;

AND WHEREAS, in pursuance of the directions of the Hon'ble National Green Tribunal and powers conferred by sub-section (3) of section 3 and section 5 of the Environment (Protection) Act, 1986 the Authority, with a view to protect the ground water resources had circulated the draft guidelines for grant of 'No Objection Certificate' on the 11th October, 2017 inviting comments and suggestions from all the stakeholders;

AND WHEREAS, all objections and suggestions received in response to the said draft guideline have been duly considered by the Central Government, the Authority notified the guidelines to regulate groundwater over-exploitation and to conserve the groundwater resources in the country vide notification number S.O. 6140 (E), dated the 12th December, 2018;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 03rd January 2019 in the OA No. 176 of 2015 directed that the above mentioned notification dated the 12th December, 2018 may not be given effect to as it is unsustainable if tested on 'Precautionary Principle, Sustainable development as well as Inter-generational Equity Principles' and if implemented, will result in fast depletion of groundwater and damage to water bodies and will be destructive of the fundamental right to life under Article 21 of the Constitution of India;

AND WHEREAS, the said Hon'ble Tribunal vide order dated the 11th September, 2019 constituted a committee to deliberate on steps for preventing depletion of groundwater, robust monitoring mechanism

against unauthorised extractions and fulfillment of 'No Objection Certificate' conditions, environment compensation etc and to submit a report;

AND WHEREAS, the aforesaid committee submitted the report along-with draft guidelines to regulate groundwater extraction and groundwater conservation in Hon'ble Tribunal on the 16th March, 2020;

AND WHEREAS, the above said Hon'ble Tribunal vide order dated the 20th July, 2020 directed to comply with certain points for sustainable groundwater management while issuing 'No Objection Certificates' to commercial establishments by the Authority;

Now therefore, in pursuance of the directions of Hon'ble National Green Tribunal and the powers conferred by sub-section (3) of Section 3 read with Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), the Department of Water Resources, River Development & Ganga Rejuvenation, hereby notifies the guidelines to regulate and control groundwater extraction in the country in supersession to this Ministry notification vide S.O. 6140 (E), dated the 12th December, 2018 as per the Schedule below:

SCHEDULE

Guidelines to regulate and control ground water extraction in India

(with immediate effect)

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[F. No. CGWA-21/4/2020-CGWA]

ASHISH KUMAR, Director

ANNEXURES

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- Annexure IX: Glossary of technical terms used
- Annexure X : Annual water audits by the industries

Guidelines to regulate and control groundwater extraction in India**Preamble and Background:**

On the directions of Hon'ble Supreme Court vide its order dated 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government had constituted the Central Ground Water Board as Authority vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under sub section (3) of section 3 of the Environment (Protection) act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water Management and Development and to exercise certain powers and perform certain functions as per the said Act.

The Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time applicable in twenty two States and two Union territories, where ground water development is not being regulated by the State Government and Union territory administration concerned.

To have sustainable management of water resources in the country groundwater abstraction guidelines have been prepared to regulate groundwater extraction and conserve the scarce groundwater resources in the country.

These guidelines will come into force with immediate effect from the date of Gazette Notification and will supersede all earlier guidelines issued by the Central Ground Water Authority (CGWA).

These guidelines will have pan India applicability. Ground water abstraction in States/ Uts (which are not regulating ground water abstraction) shall continue to be regulated by Central Ground Water Authority.

Further, wherever States/ Uts have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail. However, in case the guidelines followed by such States/ Uts contain some more stringent provisions than CGWA guidelines, such provisions may also be given effect to by the States/ Uts Authorities in addition to those contained in the CGWA guidelines. States may be at liberty to suggest additional conditions/ criteria based on the local hydro-geological situations which shall be reviewed by CGWA/Ministry of Jal Shakti, Government of India before acceptance.

All new/existing industries, industries seeking expansion, infrastructure projects and mining projects abstracting ground water, unless specifically exempted under Para 1.0 below, will be required to seek No Objection Certificate from Central Ground Water Authority or, the concerned State/ UT Ground Water

Authority as the case may be. The entire process of grant of No Objection Certificate shall be online through a web based application system.

Water management plans shall be prepared by all the State Ground Water Authorities/ Organizations for all Over-exploited, Critical and Semi-critical assessment units starting with Over-exploited units. Water management plans shall be reviewed and updated periodically. Water management plans, data on water availability and scarcity and policy framed in this regard shall be placed on the websites of Central Ground Water Authority/ State Ground Water Authority.

1.0 Exemptions from seeking No Objection Certificate:

Following categories of consumers shall be exempted from seeking No Objection Certificate for ground water extraction:

- (i) Individual domestic consumers in both rural and urban areas for drinking water and domestic uses.
- (ii) Rural drinking water supply schemes.
- (iii) Armed Forces Establishments and Central Armed Police Forces establishments in both rural and urban areas.
- (iv) Agricultural activities.
- (v) Micro and small Enterprises drawing ground water less than 10 cum/day.

1.1 Registration of Drilling Rigs

State / Ut Governments shall be responsible for registering drilling rigs operating within their jurisdiction and for maintaining the database of wells drilled by them. Appropriate link shall be provided in CGWA portal for making the data available to CGWA.

2.0 Drinking & Domestic use for Residential apartments/ Group Housing Societies/ Government water supply agencies in urban areas

For grant of No Objection Certificate for ground water extraction, the project proponent has to furnish the details as per the guidelines issued by the CGWA in proper format as available in CGWA website. No Objection Certificate for new /existing wells shall be granted only in such cases where the local Government water supply agency is unable to supply requisite amount of water in the area.

No Objection Certificate shall be granted subject to the following specific conditions:

- i) Installation of Sewage Treatment Plants shall be mandatory for all residential apartments/ Group Housing Societies where ground water requirement is more than 20 m³/day. The water from Sewage Treatment Plants shall be utilized for toilet flushing, car washing, gardening etc.
- ii) The No Objection Certificate shall be valid for a period of five years from the date of issue or till such time local Government water supply is provided to the project area, whichever is earlier. In case the project proponent receives water supply from the concerned local Government Water Supply Agency during the validity of the No Objection Certificate, intimation regarding availability of public water supply shall be sent by the project proponent to CGWA and No Objection Certificate will be cancelled by the Authority. In other cases, the project proponent will apply for renewal of No Objection Certificate, ninety days before the expiry of No Objection Certificate.
- iii) Proponents shall be liable to pay ground water abstraction charges for the quantum of ground water proposed to be extracted, as per rates mentioned in Table 5.1.

Documents to be submitted with the application

- a) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing etc.
- b) Affidavit on non-judicial stamp paper of Rs. 10/- by the applicant, confirming non/ inadequate availability of public water supply in case of users requiring ground water up to 10 m³/ day for drinking/ domestic use.
- c) Certificate of non-availability of water from local government water supply agency in cases requiring ground water in excess of 10 m³/ day for drinking/ domestic use. Government water supply agencies

applying for No Objection Certificate shall submit copy of government approval of the scheme/project proposed to be implemented.

- d) Ground water quality data of existing bore well/ tube well/ dug well from any National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited laboratory or Govt. approved laboratory (in case of existing projects applying for no objection certificate)
- e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.

3.0 Agriculture Sector

Agriculture sector is the backbone of the Indian economy. As per Minor Irrigation Census 2013-14, 87.86% of wells are owned by marginal, small and semi-medium farmers having land holding up to 4 hectares (ha). Around 9.18 % of wells are owned by medium farmers having land holding 4 – 10 ha and 2.96% of the wells are owned by big farmers having land holding more than 10 ha.

Considering the number of ground water abstraction structures, regulation of ground water in agriculture sector through a 'command and control' strategy will prove to be an arduous task. Therefore, a participatory approach for sustainable ground water management would be more productive.

States/Uts are advised to review their free/subsidized electricity policy to farmers, bring suitable water pricing policy and may work further towards crop rotation/diversification/other initiatives to reduce over-dependence on groundwater.

Agriculture sector shall be exempted from obtaining No Objection Certificate for ground water extraction.

4.0 Commercial Use

No new major industries shall be granted No Objection Certificate in over-exploited assessment areas except as per the policy guidelines.

Availability of ground water resources shall be given due regard while considering applications for grant of No Objection Certificate for commercial use.

Commercial entities extracting ground water shall be required to submit online annual water audit report including an audit of water use as mentioned in the relevant sections. CGWA/ State Ground Water Authority (SGWA) shall publish all such audit reports online.

CGWA/ SGWAs shall engage independent agencies to verify the compliance of No Objection Certificate conditions periodically.

4.1 Industrial Use

In Over-exploited assessment units, No Objection Certificate shall not be granted for ground water abstraction to any new industry except those falling in the category of Micro, Small and Medium Enterprises (MSME). However, No Objection Certificate for drinking/ domestic use for work force, green belt use by these new industries shall be permitted. Expansion of existing industries involving increase in quantum of ground water abstraction in over-exploited assessment units shall not be permitted. No Objection Certificate shall not be granted to new packaged water industries in Overexploited areas, even if they belong to MSME category.

No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be

- required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in Section 15 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Detailed guidelines for design and construction of piezometers are given in **Annexure II**. Monthly water level data shall be submitted to the CGWA through the web portal.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution (**Annexure III**).
 - viii) All industries drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.2 A and 5.3 A.
 - ix) All existing industries drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as applicable as per Tables 5.2 B and 5.3 B.

Documents to be submitted with the application

- (a) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water supply from local government agencies in cases where ground water requirement is up to 10 m³/day.
- (b) Certificate regarding non/ partial availability of fresh water/ treated waste water supply from the local government water supply agency in cases where requirement of ground water is more than 10 m³/day.
- (c) Ground water quality data of existing bore well/ tube well/ dug well from any NABL accredited laboratory or Govt. approved laboratory (in case of existing projects applying for No Objection Certificate)
- (d) Water quality data of bore well/ tube well/ dug well in respect of existing industries from NABL accredited laboratories/Government approved laboratories.
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (f) **Impact Assessment report:** All projects extracting/proposing to extract ground water in excess of 100 m³/day in Over-exploited, Critical and Semi-critical areas shall have to mandatorily submit impact assessment report of existing/ proposed ground water withdrawal on the ground water regime and also socio-economic impacts report prepared by accredited consultants. Pro-forma for the report is given in **Annexure IV**.

4.2 Mining Projects

All existing as well as new mining projects will be required to obtain No Objection Certificate for ground water abstraction. Since mining projects are location specific, there will be no ban on grant of No Objection Certificate for abstraction of ground water for such projects in over-exploited assessment units.

No Objection Certificate for mining projects shall be granted subject to the following specific conditions:

- i) It shall be mandatory for all the mining industries to ensure that water available from de-watering operations is properly treated and should be gainfully utilized for supply for irrigation, dust

suppression, mining process, recharge in downstream and for maintaining e-flows in the river system.

- ii) Construction of observation well(s) (piezometers) along the periphery in the premises, for monthly ground water level monitoring, shall be mandatory for mines drawing/ proposing to draw more than 10 m³/day of ground water. Depth and aquifer zone tapped in the piezometer shall be commensurate with that of pumping well/ wells.
- iii) In addition, the proponent shall monitor ground water levels by establishing observation wells (piezometers) in the core and buffer zones as specified in the No Objection Certificate.
- iv) In case of coal and other base metal mining the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- v) In addition to this, all mining units shall also monitor the water quality of mine seepage and mine discharge through NABL accredited/ Govt. approved laboratories and the same shall be submitted at the time of self compliance.
- vi) All mining projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Tables 5.4 A.
- vii) All mining projects drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.4 B.

Documents to be submitted with the application

- (a) Mining plan approved by the concerned Govt. agency/ department.
- (b) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (c) Comprehensive report prepared by accredited consultant on ground water conditions in both core and buffer zones of the mine, depth wise and year wise mine seepage calculations, impact assessment of mining and dewatering on ground water regime and its socio-economic impact, details of recycling, reuse and recharge, reduction of pumping with use of technology for mining and water management to minimize and mitigate the adverse impact on ground water, based on local conditions. Format for report is given in **Annexure V**.

4.3 Infrastructure projects:

Since infrastructure projects are location specific, grant of No Objection Certificate to such projects located in over-exploited assessment units shall not be banned. New infrastructure projects/ residential buildings may require dewatering during construction activity and/ or use ground water for construction. In both cases, applicants shall seek No Objection Certificate from CGWA before commencement of work. However, in over-exploited assessment units, use of ground water for construction activity shall be permitted only if no treated sewage water is available within 10 km radius of the site. New as well as existing Infrastructure projects shall also be required to seek No Objection Certificate for abstraction of ground water.

No 'No Objection Certificate' shall be granted for extraction of groundwater for Water Parks, Theme Parks and Amusement Parks in over-exploited assessment units.

Indicative list of Infrastructure projects is given in Annexure VI.

The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:

- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data through the web portal to CGWA/SGWA as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by CGWA/SGWA.

- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.
- iii) For infrastructure dewatering/ construction activity, No Objection Certificate shall be valid for specific period as per the detailed proposal submitted by the project proponent.
- iv) All infrastructure projects drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges as applicable as per Table 5.3 A.
- v) All infrastructure projects (new/ existing) drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges as per Table 5.3 B.

Documents to be submitted with the application

- (a) In cases where dewatering is involved, submission of impact assessment report prepared by an accredited consultant on the ground water situation in the area giving detailed plan of pumping, proposed usage of pumped water and comprehensive impact assessment of the same on the ground water regime shall be mandatory. The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc.
- (b) An affidavit on non judicial stamp paper of Rs. 10/- regarding non availability of water from any other source in case water is required for construction in safe and semi critical areas.
- (c) Certificate from a government agency regarding non availability of treated sewage water for construction within 10 km radius of the site in critical and over-exploited areas.
- (d) Certificate of non-availability of water from local government water supply agency in respect of all categories of assessments units for commercial use.
- (e) Proposal for rain water harvesting/ recharge within the premises as per Model Building Bye Laws issued by Ministry of Housing & Urban Affairs.
- (f) Details of water requirement computed as per National Building Code, 2016 (**Annexure I**), taking into account recycling/ reuse of treated water for flushing etc. (in case of completed infrastructure projects for commercial use).
- (g) Completion certificate from the concerned agency for infrastructure projects requiring water for commercial use.

5.0 Ground water abstraction/ restoration charges

All residential apartments/ group housing societies/ Government water supply agencies in urban areas shall be required to pay ground water abstraction charges.

All industries/mining/ infrastructure projects drawing ground water in safe, semi-critical and critical assessment units will have to pay ground water abstraction charges based on quantum of ground water extraction and category of assessment unit as per details given in this guideline.

All existing mining/ infrastructure projects and existing industries including MSME drawing ground water in over-exploited assessment units will have to pay ground water restoration charges based on quantum of ground water extraction. Further, new MSME, new infrastructure and new Mining projects in over exploited areas shall also be required to pay ground water restoration charges.

Existing industries, infrastructure units and mining projects which have installed/constructed artificial recharge structures in compliance of the conditions prescribed in the groundwater guidelines prevailing at the time of grant of No Objection Certificate or its renewal shall be eligible for a rebate of 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, subject to their satisfactory performance and verification.

The revenue generated from the proposed water abstraction/ restoration charges shall be kept in a separate fund for implementation of site specific suitable demand/ supply side interventions.

5.1 Rates of Ground water abstraction /restoration charges**I. Drinking and domestic use for residential apartments/ group housing societies/ Government water supply agencies in Urban areas**

All residential apartments/ Group Housing Societies requiring water only for drinking/domestic use requiring No Objection Certificate would pay ground water abstraction charges as per rates given below in Table 5.1.

Table 5.1 Ground Water Abstraction charges for Drinking & Domestic use.

Quantum of Groundwater withdrawal (m ³ /month)	Rate of ground water abstraction charges (Rs. per m ³)
0-25	No charge
26-50	1.00
>50	2.00

Government water supply agencies and Government infrastructure projects shall pay Ground water abstraction Charges @ Rs. 0.50 per m³.

II. Packaged Drinking Water units

Rates of ground water abstraction charges for packaged drinking water units in safe, semi-critical and critical assessment units are given in Table 5.2 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.2 B.

Table 5.2 A: Rates of ground water abstraction charges for packaged drinking water units (Rs per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal				
		Up to 50m ³ /day	51 to <200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Safe	1.00	3.00	5.00	8.00	10.00
2.	Semi-critical	2.00	5.00	10.00	15.00	20.00
3.	Critical	4.00	10.00	20.00	40.00	60.00

Table 5.2 B: Rates of ground water restoration charges for packaged drinking water units (Rs per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal				
		Up to 50 m ³ /day	51 to <200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Over-exploited (existing industries only)	8.00	20.00	40.00	80.00	120.00

III. Other Industries & infrastructure projects

Rates of ground water abstraction charges for other industries and infrastructure projects in safe, semi-critical and critical assessment units are given in Table 5.3 A and those for ground water restoration charges in over-exploited assessment units are given in Table 5.3 B.

Table 5.3 A: Rates of Ground Water abstraction charges for other industries & infrastructure projects (Rs per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Safe	1.00	2.00	3.00	5.00
2.	Semi-critical	2.00	3.00	5.00	8.00
3.	Critical	4.00	6.00	8.00	10.00

Table 5.3 B: Rates of ground water restoration charges for other industries & infrastructure projects (Rs per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Over-exploited (existing industries / new Industries as per the present Guidelines)	6.00	10.00	16.00	20.00

IV. Mining projects

Rates of ground water abstraction charges for mining, which are drawing ground water in safe, semi-critical and critical assessment units are given in Table 5.4 A and those for ground water restoration charges in case of projects drawing ground water in over-exploited assessment units are given in Table 5.4 B.

Table 5.4 A: Rates of ground water abstraction charges for mining (Rs. per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Safe	1.00	2.00	2.50	3.00
2.	Semi-critical	2.00	2.50	3.00	4.00
3.	Critical	3.00	4.00	5.00	6.00

Table 5.4 B: Rates of ground water restoration charges for mining (Rs. per m³)

S.No.	Category of area ↓ Ground water use →	Quantum of ground water withdrawal			
		< 200 m ³ /day	200 to <1000 m ³ /day	1000 to <5000 m ³ /day	5000 m ³ /day and above
1.	Over-exploited	4.00	5.00	6.00	7.00

6.0 Bulk Water Supply

All private tankers abstracting ground water and use it for supply as bulk water suppliers will now mandatorily seek No Objection Certificate for ground water abstraction. The bulk water suppliers through tankers drawing ground water in safe, semi-critical and critical assessment units shall pay groundwater abstraction charges as per the **Table-6.1 A**. The bulk water suppliers drawing ground water in over-exploited assessment units shall pay the groundwater restoration charges as per the **Table-6.1 B**. All tankers will have to install GPS based system for their monitoring of movement/area of operation.

Modalities for issue of No Objection Certificate for bulk/tanker water supplies shall be worked out in consultation with States/Uts and suitable guidelines in this regard will be framed and issued separately for the same.

Table-6.1A: Groundwater abstraction charges for Bulk/Tanker water supplies

Category	Rate per m ³ (in Rs.)
Safe	10
Semi Critical	20
Critical	25

Table-6.1B: Groundwater abstraction charges for Bulk/Tanker water supplies

Category	Rate per m ³ (in Rs.)
Over Exploited	35

7.0 Abstraction of Saline ground water

Abstraction of saline ground water in areas having either saline ground water at all depths or pockets of saline ground water in an otherwise fresh water area for use by industries/ dewatering by infrastructure/ mining projects including those located in over-exploited areas would be encouraged. Such industries shall be exempted from paying ground water abstraction charges.

The list of such assessment units having saline ground water at all depths as per the latest assessment of dynamic ground water resources will be made available by the CGWA in their website. However, due care shall be taken in respect of disposal of effluents by the units so as to protect the water bodies and the aquifers from pollution.

Detailed guidelines in this regard shall be prepared and issued separately.

8.0 Protection of Wetland Areas

The wet land areas in the country are very crucial as they are direct reflection of the presence of ground water in such areas. The protection of the wetland areas is being separately handled by the Wetland Authorities. Since ground water is very crucial for the survival of the wetland area, any excessive ground water development within the zone of wetland area would affect the volume of water in that wetland.

Projects falling within 500 m. from the periphery of demarcated wetland areas shall mandatorily submit a detailed proposal indicating that any ground water abstraction by the project proponent does not affect the protected wetland areas. Furthermore, before seeking permission from CGWA, the projects shall take consent/approval from the appropriate Wetland Authorities to establish their projects in the area.

9.0 General compliance conditions in No Objection Certificate

- i. Installation of digital water flow meter (conforming to BIS/ IS standards) having telemetry system in the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate through the web-portal.
- ii. Proponents shall mandatorily get water flow meter calibrated on from an authorized agency once in a year.
- iii. Proponents shall install roof top rain water harvesting & recharge systems in the project area.
- iv. Proponents shall pay Ground Water Abstraction/ Restoration Charges based on quantum of ground water extraction as applicable as per the rates given in Section 6.
- v. Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 15. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in **Annexure-II**.
- vi. Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- vii. If the existing well becomes defunct due to mechanical failure within the validity period of No Objection Certificate, the user can construct a replacement well under intimation to CGWA on web portal. The defunct well shall be properly sealed (**Refer Annexure VII**). The user will be required to submit documentary proof in this regard. However, if the existing abstraction structures fails to yield water and he proponent desires to drill another tubewell in the same premises, prior permission of the Authority shall be required. If the replacement well is to be drilled in some different place, the proponent shall obtain fresh No Objection Certificate.
- viii. Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- ix. In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.

10.0 Monitoring of compliance of No Objection Certificate Conditions

To monitor the compliance of No Objection Certificate conditions, Central Ground Water Authority and State/ UT Ground Water Authorities shall take the following steps:

- a. Suitable MIS will be developed for compliance monitoring.
- b. District Collectors/Deputy Commissioners (DCs) /District Magistrates (DMs) are authorized to take enforcement measures like sealing of unauthorized ground water abstraction structures, disconnection of electricity, launching of prosecution against those violating the No Objection Certificate conditions and taking action for imposition of Environmental Compensation.
- c. Technical officers of CGWB/ CGWA and State groundwater organizations are authorized to take actions with respect to monitoring and periodic inspections with the approval of competent authority.
- d. In case of violation of any of the No Objection Certificate conditions, the proponents shall be liable to pay the penalties as per **Section 16**.

11.0 Renewal of No Objection Certificate

No objection certificate shall be renewed periodically, subject to the compliance of the conditions mentioned therein:

- i. The applicant shall apply for renewal of No Objection Certificate at least ninety days prior to expiry of its validity.
- ii. Application for renewal of No Objection Certificate shall be accompanied by the Compliance Report.
- iii. Before granting renewal, Central Ground Water Authority or State/ Ut Authority shall satisfy itself that the conditions of No Objection Certificate have been complied with.
- iv. In case of change in category of the assessment unit, renewals would be granted with conditions as laid down for new category.
- v. No Objection Certificate will be renewed for the terms specified for various uses as follows:

Category	Use	Term of renewal
Critical, Semi-critical and safe	Infrastructure projects for drinking & domestic use and urban Water Supply Agencies	5 years
	Industries	3 years
	Mines	2 years
Over exploited	All users in 'Over-exploited areas'	2 years

- vi. If the application for renewal is submitted in time and the CGWA/ the respective State/ Ut Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the date of renewal of No Objection Certificate.
- vii. If the proponent fails to apply for renewal within 3 months from the date of expiry of No Objection Certificate, the proponent shall be liable to pay Environmental Compensation for the period starting from the date of expiry of No Objection Certificate till No Objection Certificate is renewed by the competent authority.

12.0 Extension of No Objection Certificate

If the proponent is unable to construct the well(s) during the validity period of No Objection Certificate for genuine reasons, the proponent will have to apply for extension of No Objection Certificate. Application for extension should be supported by documents justifying the reasons for delay. Other conditions for grant of extension of No Objection Certificate will be the same as that for fresh No Objection Certificate.

Extension of No Objection Certificate will be granted for a maximum period of two years. No further extension will be granted after the expiry of the extended period. In that case, the applicant will have to apply afresh for grant of No Objection Certificate.

13.0 Delegation of powers against illegal groundwater withdrawal

Central Ground Water Authority has appointed the District Magistrate/ District Collector/ Sub Divisional Magistrates of each Revenue District/Sub division as Authorized Officers, who have been delegated the power to seal illegal wells, disconnect electricity supply to the energised well, launch prosecution against offenders etc. including grievance redressal related to ground water in their respective jurisdictions.

In order to further decentralise and strengthen the monitoring and compliance mechanism as per the guidelines, officials of concerned Departments of Revenue and Industries of the States/Uts shall be appointed as Authorised Officers in consultation with the State/Ut Governments.

A copy of the No Objection Certificate issued by the CGWA in the No Objection Certificate Application Portal (NOCAP) will be forwarded to the respective District Magistrate/ District Collector. In case of any violation of the directions of Central Ground Water Authority and non-fulfilment of the conditions laid

down in the No Objection Certificate, the Authorised Officers will file appropriate Petition/Original Application etc under sections 15 to 21 of the Environment (Protection) Act, 1986 in appropriate Courts.

14.0 Ground Water Level Monitoring

All the project proponents (drawing ground water more than 10 cum/d) have to mandatorily construct Piezometers (observation wells) within their premises for monitoring of the ground water levels. Such a mechanism of compliance conditions has been made to ensure that every month the ground water level in the project area can be monitored and observed. In this regard the necessary criteria for monitoring of water levels through piezometers by the project proponents is given in Table 14.1.

Table 14.1 No. of Piezometers to be constructed & Type of Water Level Monitoring Mechanism

S.No.	Quantum of Ground water withdrawal (cum/d)	No. of piezometer required	Monitoring mechanism		
			Manual	DWLR	DWLR with Telemetry
1	<10	0	0	0	0
2	11-50	1	1	0	0
3	51-500	1	0	1	0
4	>500	2	0	1	1

The piezometer shall be suitably located to ensure that zone of aquifer tapped in the piezometer is the same as that of the pumping well.

15.0 Environmental Compensation

Extraction of ground water for commercial use by industries, infrastructure units and mining projects without a valid No Objection Certificate from appropriate authority shall be considered illegal and such entities shall be liable to pay Environmental Compensation for the quantum of ground water so extracted. The norms prescribed by Central Pollution Control Board (CPCB) shall be utilized for calculating the Environmental compensation as mentioned below:

$$EC_{GW} = \text{Ground water consumption per day} \times \text{Environmental Compensation rate (ECR}_{GW}) \times \text{No. of days} \times \text{Deterrence factor}$$

where ground water consumption is in m³/day and ECR_{GW} in Rs./ cum

15.1 Rates of Environmental Compensation:

Rates of Environmental Compensation (ECR_{GW}) for various types of users in different categories of assessment units are given in Table 15.1 to 15.3.

Table 15.1 : ECR_{GW} for Packaged Drinking Water units

S.No.	Area Category	Water Consumption (cum/day)			
		<200/	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR _{GW}) in Rs./m ³			
	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over- exploited	48	72	96	120

Note :-Minimum EC_{GW} shall not be less than Rs 1,00,000/-

Table 15.2: ECR_{GW} for Mining/ infrastructure dewatering projects

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR _{GW}) in Rs./m ³			
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over- exploited	60	90	120	150

Note :-Minimum EC_{GW} shall not be less than Rs 1,00,000/-

Table 15.3: ECR_{GW} for Industrial units

S.No.	Area Category	Water Consumption (cum/day)			
		<200	200 to <1000	1000 to <5000	5000 & above
		Environmental Compensation Rate (ECR _{GW}) in Rs./m ³			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over- exploited	80	120	160	200

Note :-Minimum EC_{GW} shall not be less than Rs 1,00,000/-

15.2 Deterrent Factors to compensate losses and environmental damage (for packaged drinking water units, mining, industries and infrastructural dewatering projects)

The following deterrent factors based on the duration of illegal ground water extraction shall be levied to compensate for the losses and environmental damages as detailed in Table 15.4.

Table 15.4: Deterrent factor based on quantum of ground water withdrawal and number of years of illegal withdrawal

S.No.	Water Consumption	Deterrence Factor		
		< 2 years	2-5 years	>5 years
1	<1000 KLD	1.00	1.00	1.25
2	1000-5000 KLD	1.00	1.00	1.50
3	>5000 KLD	1.00	1.25	2.00

Note: KLD – Kilolitre per day

16.0 Provision of Penalty

Penalty shall be imposed on the proponents for non-compliance of No Objection Certificate conditions issued by the appropriate authority. Rates of penalty proposed for non-compliance of various conditions of No Objection Certificate are given in Table 16.1. The rates of the penalty shall be reviewed periodically with the approval of competent authority in Ministry of Jal Shakti.

Table 16.1: Penalty provision for non Compliance of No Objection Certificate conditions

S. No.	Items	Charges in Rs.
1	Non installation/faulty Digital water Flow meter with telemetry system.	200000
2	Non disclosure/ construction of additional groundwater abstraction structures a) Non-functional Structures. b) Defunct/Abandoned Note: Given rates are for unit non-functional/defunct/abandoned structures. This shall be multiplied with total such structures to arrive at consolidated penalty.	200000 100000
3	Reporting of fresh water zones as Brackish / Saline zones in application.	200000
4	Non Installation of Piezometer.	200000
5	Non Installation/faulty DWLR/Telemetry system	100000
6	Non Construction/Inadequate capacity of Recharge / Water conservation structures.	500000
7	Non maintenance of Recharge structures.	200000
8	Injection of treated/untreated water into the aquifer system. Note: In addition to penalty, the proponent shall bear the cost of aquifer remediation as per the provisions of Environment (Protection) Act, 1986.	1000000
9	Non Submission of Water level/Water quality Data.	50000
10	Non-maintenance of log book of daily withdrawal/non submission of Groundwater abstraction data.	50000
11	Non submission of photograph of recharge structure(s).	50000
12	Non Submission of Self Compliance report.	100000
13	Construction of groundwater abstraction structures by un authorized/unregistered Drilling Rigs (per structures).	100000
14	Non registration of water supply tankers.	500000
15	Submission of false information/ undertaking.	100000

Charges shall also be payable for correction/modification in the existing issued No Objection Certificate letter. The details of such charges are given in [Table 16.2](#).

Table 16.2: Proposed Charges for correction/Modification in the existing issued No Objection Certificate

S. No.	Items	Charges in Rs.
1	Change in recharge quantum	10000
2	Change in User ID.	5000
3	Change in firm Name	5000
4	Extension of No Objection Certificate	5000
5	Issuance of duplicate No Objection Certificate	5000
6	Issuance of corrigendum to No Objection Certificate	5000
7	Any other items/corrections etc	5000

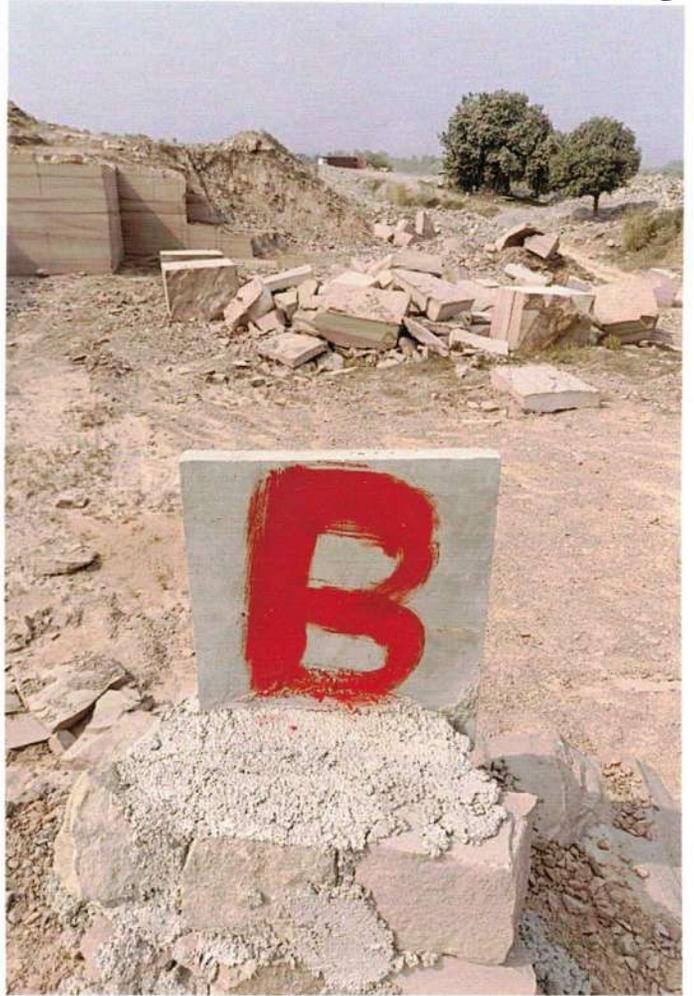
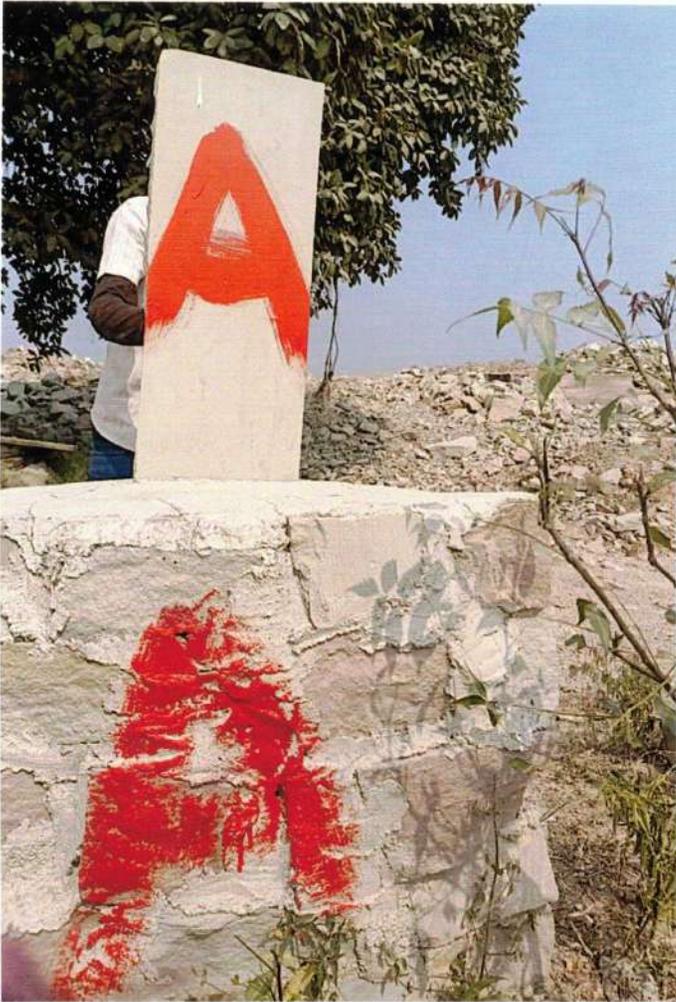
17.0 Other important Conditions (Applicable to all):

- i. Sale of ground water by a person/ agency not having valid no objection certificate from CGWA/State Ground Water Authority is not permitted.
- ii. In infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- iii. In case of Infrastructure projects, the firm/entity shall ensure implementation of dual water supply system in the projects. Compliance of the same shall be submitted through the web portal.
- iv. Non-compliance of conditions mentioned in the No Objection Certificate may be taken as sufficient reason for cancellation of no objection certificate accorded/ non-renewal of No Objection Certificate.
- v. No application shall be entertained without supporting documents as specified in relevant sections.
- vi. Abstraction structure(s) should be located inside the premises of project property.
- vii. Self compliance of conditions laid down in the no objection certificate shall be reported by the users online in the web portal of Central Ground Water Authority/state Ground Water Authority.
- viii. Processing fee prescribed, if any, from time to time shall be charged for various services.

Note:

1. Guidelines are subject to modification from time to time.
2. In case of any discrepancy between Hindi and English versions of this document including the annexures, the English version shall prevail.

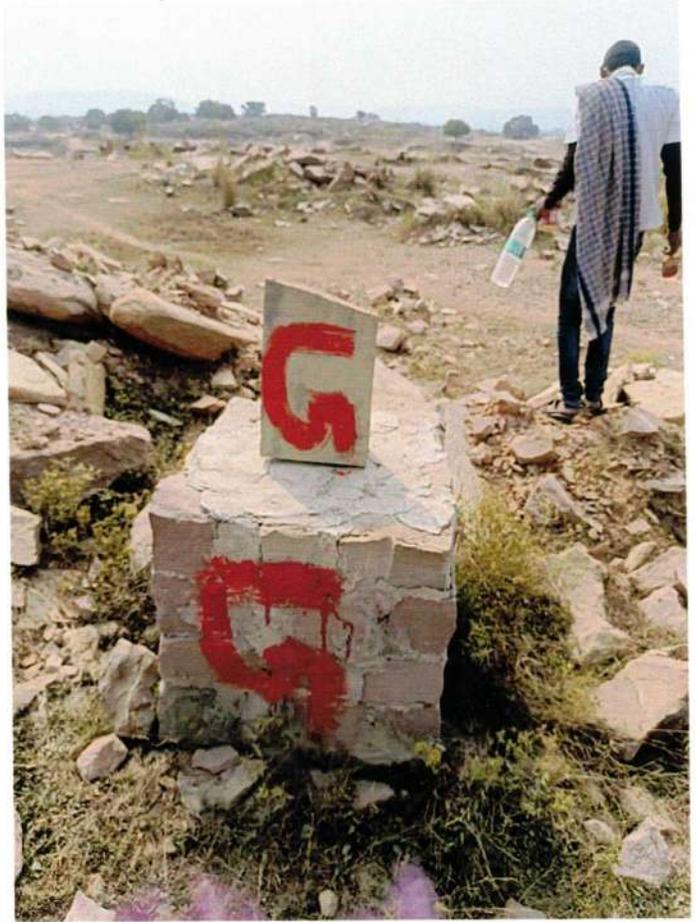
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NOTARY
 Ashok Singh
 Tahsil Chunar, B.S.P.
 Distt. Mirzapur
 201007, INDIA

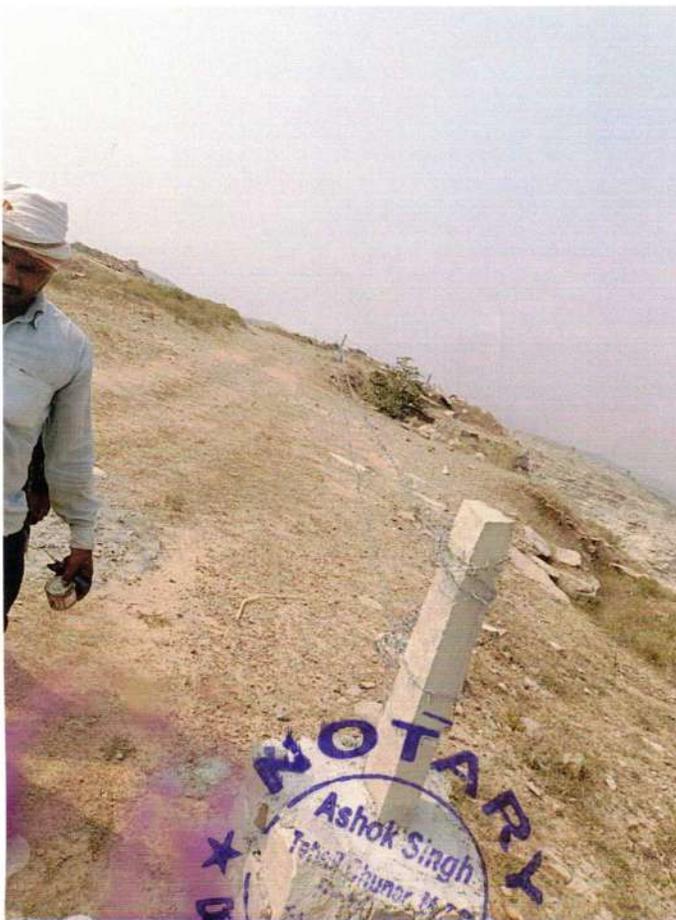
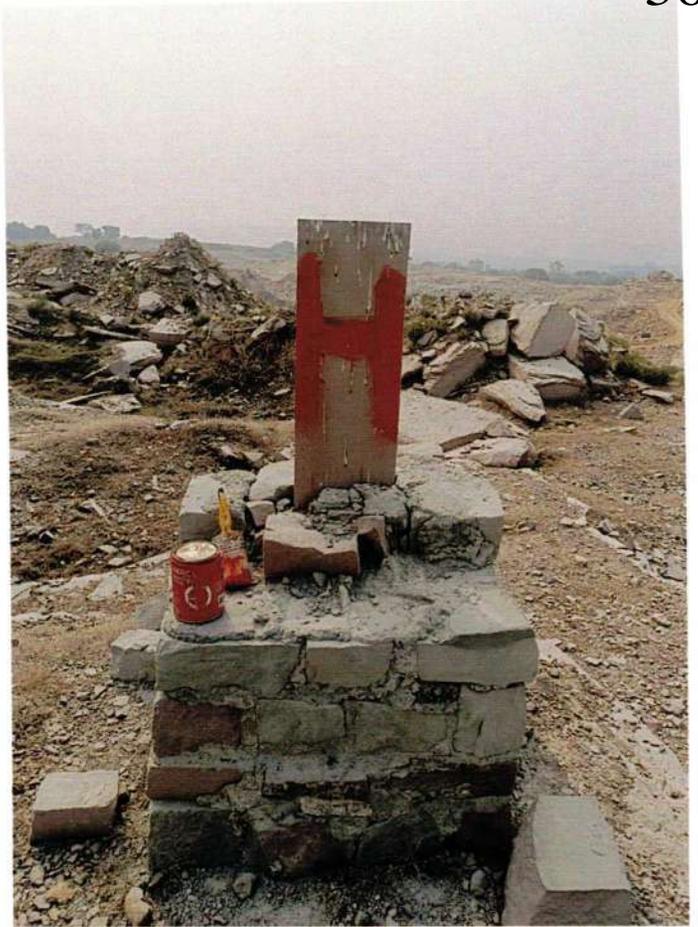
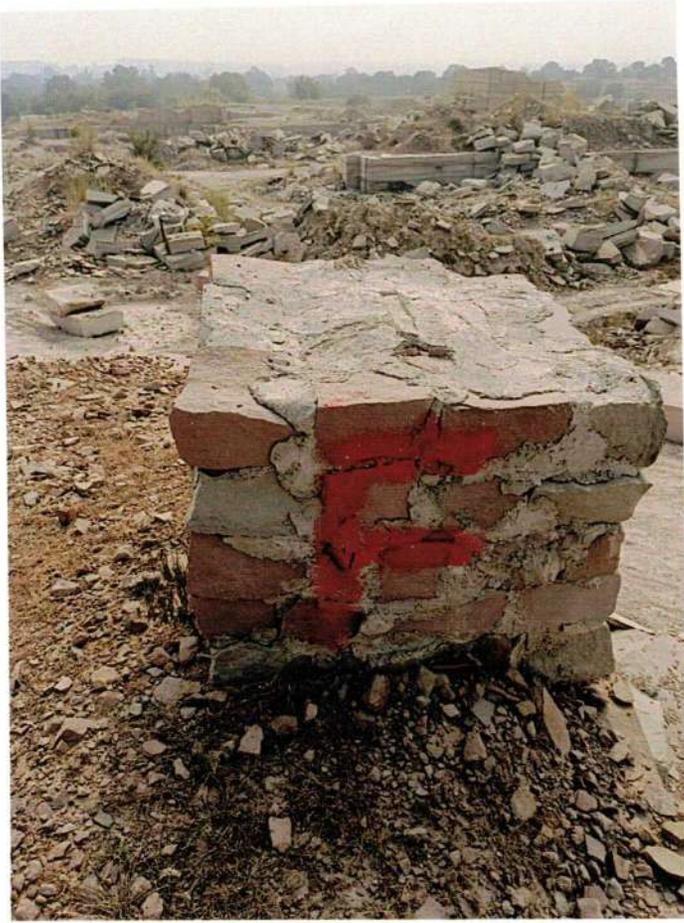
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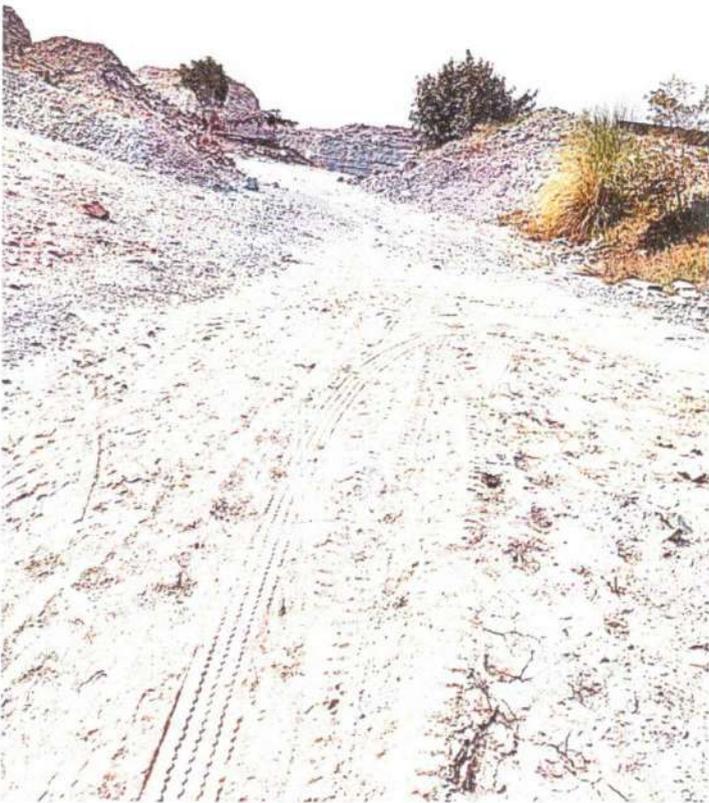
NOTARY
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 Dist. Mirzapur (U.P.) INDIA

23/11/2022 गुलाबदन



NOTARY
 Ashok Singh
 Talsat, Chunar, B.Z.P.
 Dist. Mirzapur, U.P. INDIA
 29/11/2022

29/11/2022
 सुलभका



NOTARY
 Ashish Singh
 Tehsil, District, U.P.
 Regd. No. 28 (17) 2019
 Dist. Mirzapur (U.P.) INDIA
 23.11.2023



शुभवदन

From

Date:

Shri Gul Vadan S/o Shri Setu
R/o-Village- Sonpur, Ahraura
Tehsil - Chunar
District- Mirzapur, U.P.

To,

The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions for Building Stone Sand Stone Mining Project at Arazi No. 170, Village: Sonpur, Tehsil: Chunar & District: Mirzapur, State: Uttar Pradesh. (Jan-2023 to June-2023)

Ref: MoEFCC Proposal no- SIA/UP/MIN/57452/2020 & SEIAA, U.P File no- 5942

Dear Sir,

This is to inform you that our project has been accorded Environmental Clearance from SEIAA, UP, for MoEFCC Proposal no- SIA/UP/MIN/57452/2020 & SEIAA, U.P File no- 5942 on date 09/12/2021.

Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance is enclosed as hard and soft copy formats.

We assure that the compliance of the conditions given by SEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

Gul Vadan
Project Proponent

Copy to:

1. The Regional Officer, MoEF&CC, GOI, 5th Floor, Kendriya Bhawan, Sector H, Aliganj Lucknow- 226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Lucknow, Uttar Pradesh

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Uttar Pradesh)

To,

The PROPONENT
 GUL VADAN BUILDING STONE (SAND STONE) MINE
 VILLAGE-SONPUR,AHRAURA,TEHSIL-CHUNAR,DISTRICT-MIRZAPUR
 -231304

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/MIN/57452/2020 dated 06 Aug 2021. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC21B001UP155934 |
| 2. File No. | 5942 |
| 3. Project Type | New |
| 4. Category | B1 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Arazi No. - 170 |
| 7. Name of Company/Organization | GUL VADAN BUILDING STONE (SAND STONE) MINE |
| 8. Location of Project | Uttar Pradesh |
| 9. TOR Date | 15 Jan 2021 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 09/12/2021

(e-signed)
 Member Secretary
 Member Secretary
 SEIAA - (Uttar Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH
 (Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/MIN/57452/2020 & SEIAA, U.P File no- 5942

Sub: Environmental Clearance is sought for Proposed Stone Mining at Arazi No.-170, Village- Sonpur, Tehsil-Chunar, District- Mirzapur, U.P., (Leased Area-1.21 ha.).

Dear Sir,

This is with reference to your application / letter dated 14-10-2020, 20-11-2020, 25-11-2020, 24-12-2020, 28-12-2020, 08-10-2021 & 11-10-2021 on above mentioned subject. The matter was considered by SEAC in meeting held on 11-10-2021 and SEIAA in meeting held on 22-11-2021.

A presentation was made by the project proponent along with their consultant M/s Environmental Research and Analysis, Lucknow to SEAC on 11-10-2021.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Stone Mining at Arazi No.-170, Village- Sonpur, Tehsil- Chunar, District- Mirzapur, U.P., (Leased Area-1.21 ha.).
2. The terms of reference in the matter were issued by SEIAA, U.P. Ref. No. 718/Parya/SEAC/5942/2019, dated 15/12/2021.
3. The public hearing was organized on 31/03/2021. Final EIA report submitted by project proponent on 06/08/2021.
4. Salient features of the project as submitted by the project proponent:

1. On-line proposal No.	SIA/UP/MIN/57452/2020		
2. File No. allotted by SEIAA, UP	5942		
3. Name of Proponent	Prop. Sh. Gul Vadan S/o Sh. Setu		
4. Full correspondence address of proponent and mobile no.	R/o-Village-Sonpur, Ahraura, Tehsil-Chunar, District Mirzapur (U.P.)		
5. Name of Project	Building Stone (Sand Stone)Mining Project		
6. Project location (Plot/Khasra/Gata No.)	Arazi No. 170		
7. Name of River	NA		
8. Name of Village	Sonpur		
9. Tehsil	Chunar		
10. District	Mirzapur (U.P)		
11. Name of Minor Mineral	Building Stone (Sand Stone)Mining Project		
12. Sanctioned Lease Area (in Ha.)	1.21 ha.		
13. Mineable Area (in Ha.)	1.078 ha.(0.132 Ha safety margin)		
14. Zero level mRL	NA		
15. Max. & Min mrl within lease area	Maximum mRL 121.50 mRL Minimum mRL 109.70 mRL		
16. Pillar Coordinates (Verified by DMO)	Points	Latitude(N)	Longitude(E)
	A	25° 02' 50.5"	82° 58' 56.4"
	B	25° 02' 50.6"	82° 59' 00.6"
	C	25° 02' 50.1"	82° 59' 00.6"

	D	25° 02' 49.9"	82° 58' 57.2"
	E	25° 02' 48.0"	82° 58' 57.3"
	F	25° 02' 48.1"	82° 58' 59.5"
	G	25° 02' 46.6"	82° 59' 01.8"
	H	25° 02' 45.8"	82° 58' 55.3"
17. Total Geological Reserves	236182 m ³ /year		
18. Total Mineable Reserves	12100 m ³ per year as per LOI		
19. Total Proposed Production (in five year)	60500 m ³		
20. Proposed Production/year	12100 m ³ per year		
21. Sanctioned Period of Mine lease	20 Years		
22. Production of mine/day	-		
23. Method of Mining	Open cast, Manual, Mechanized		
24. No. of working days	300		
25. Working hours/day	8 hours/day		
26. No. Of workers	23		
27. No. Of vehicles movement/day	3-4 Vehicles movement/day		
28. Type of Land	Building Stone (Sand Stone)Mining Project		
29. Ultimate Depth of Mining	6 m		
30. Nearest metalled road from site	MDR-169/Imaliya – Arauna - Chakia Road about 4.96km towards North Direction		
31. Water Requirement	PURPOSE		REQUIREMENT (KLD)
	Drinking water		0.33 KLD
	Suppression of dust		5.28 KLD
	Plantation		0.60KLD
	Others (if any)		-
	Total	6.21 KLD (6.0 KLD approx.)	
32. Name of QCI Accredited Consultant with QCI No And period of validity.	Environmental Research and Analysis, Lucknow (U.P) Certificate No. NABET/EIA/1922/RA 0200 and Extension valid up to December 30,2022		
33. Any litigation pending against the project or land in any court	No		
34. Details of 500 m Cluster Map & certificate issued by Mining Officer	Letter No. 620, Dated 27/8/2020		
35. Details of Lease Area in approved DSR	Page No- 15 SL No- 6		
36. Proposed EMP cost	Rs 26,54,500/-		
37. Project cost	Rs 90,00,000/-		
38. Length and breadth of Haul Road	220.0 m length and 6.0 m width		
39. No. of Trees to be Planted	100		

5. The mining would be restricted to the unsaturated zone only above the phreatic water table and will not intersect the groundwater table at any point in time.
6. The mining operation will not be carried out in the safety zone of any bridge or embankment or eco-fragile zone such as the habitat of any wild fauna.
7. There is no litigation pending in any court regarding this project.
8. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (SEAC) Meeting (SEAC) held on 11-10-2021 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting dated 22-11-2021 decided to grant the Environmental Clearance to the title project for collection of 12100 m³/annum for 1.21 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under the law.
3. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.
4. No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.
5. Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.
6. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.
7. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
8. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.09.
9. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading, and at transfer points shall be provided and properly maintained.
10. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with earplugs/muffs and health records of the workers shall be maintained.
11. Industrial wastewater (workshop and wastewater from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19th May 1993 and 31st December 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.
12. Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.
13. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
14. The transportation of the materials shall be limited to the day hours' time only.
15. Provision shall be made for housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
16. A separate Environmental Management Cell with suitably qualified personnel shall be setup under the control of a Senior Executive, who will report directly to the Head of the Organization.
17. The Project Proponent shall inform the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board regarding the date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
18. The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board

19. The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board
20. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.
21. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).
22. The Project Proponent has to submit a regular half-yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1st June and 1st December of each calendar year.
23. The SEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environmental protection.
24. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

Specific Conditions:

1. This EC is co-terminus with validity of current mine plan or current lease period whichever is earlier.
2. Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
5. Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.
6. Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.
7. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
8. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
9. Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be

- false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Mirzapur that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.
10. At the time of operation, the project proponent will comply with all the guidelines issued by the Government of India/State Govt./District Administration related to Covid-19.
 11. This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.
 12. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.C issued will stand revoked.
 13. This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.
 14. The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.
 15. Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.
 16. A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.
 17. No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.
 18. After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.
 19. An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.
 20. The sprinkling of water on haul roads to control dust will be ensured by the project proponent.
 21. Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.
 22. Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.
 23. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.
 24. Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.
 25. Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be constructed as all-weather road with black topping and maintained by the project proponent.

26. The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board .The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.
27. Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.
28. The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
29. Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.
30. Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.
31. Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de silted at regular intervals.
32. Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.
33. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.
34. Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.
35. Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.
36. Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.
37. Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and

- precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.
38. The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.
 39. Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.
 40. Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.
 41. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.
 42. The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the Indian Bureau of Mines.
 43. Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April/May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.
 44. The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.
 45. Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.
 46. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.
 47. Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.
 48. A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.
 49. Project Proponent shall explore the possibility of using solar energy where ever possible.
 50. Commitment towards CER has to be followed strictly.
 51. Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.

52. Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.
53. The blasting will be done only after getting permission from the Mining Department.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. **The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)**
2. **Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)**
3. **Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector “H”, Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)**
4. **Director, Geology & Mining, Uttar Pradesh, Khanij Bhawan 27/8, Raja Ram Mohan Rai Marg, Lucknow-226001 (email - dgmupexp@gmail.com)**
5. **District Magistrate, Mirzapur, Uttar Pradesh.**
6. **Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)**
7. **Copy to Web Master for uploading on PARIVESH Portal.**
8. **Copy for Guard File.**

(Ajay Kumar Sharma)
Member Secretary, SEIAA

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**POINT-WISE COMPLIANCE
OF
STIPULATED SPECIFIC AND GENERAL CONDITIONS
IN THE
ENVIRONMENTAL CLEARANCE LETTER
For the period of**

Jan 2023 to June 2023

**MoEFCC Proposal no- SIA/UP/MIN/57452/2020
&
SEIAA, U.P File no- 5942
Dated: 09/12/2021**

**Building Stone “Sand Stone” Mining Project
(1.21 Ha. and 12,100 m³/Year)
At
Arazi No. 170, Village: Sonpur,
Tehsil Chunar & District: Mirzapur,
State: Uttar Pradesh**

Submitted By

**Shri Gul Vadan S/o Shri Setu
R/o-Village - Sonpur, Ahraura,
Tehsil: Chunar,
District- Mirzapur, U.P.**

PURPOSE OF THE COMPLIANCE REPORT

As per the “Sub Para (ii)” of “Para 10” of EIA Notification 2006, it is stated that “It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year” and as per compliance of condition mentioned in Environment Clearance Letter, Six monthly compliance reports should be submitted to the Uttar Pradesh State Pollution Control Board and Regional Office of MoEF Lucknow.

It is mandatory to submit a Six Monthly Compliance Report to show the status & compliance of all the Conditions mentioned in Environment clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms).

The regulatory authorities in this case are Uttar Pradesh State Pollution Control Board, Regional Office-MoEF (Lucknow) and Uttar Pradesh SEIAA. Various scheduled Site Visits were conducted by a team of Experts to Monitor Pollution related parameters as defined by CPCB / UPPCB. Samples for Air, Water, Noise and Soil were also collected for further analysis.

Based on the Specific and General Conditions mentioned in the EC Letter, a Compliance Report was prepared by the Team on behalf of Project Proponent; details of which are present in Chapter – “Compliance Report”.

Methodology for Preparation of Report is as follows:

1. Study of EC Letter & Related Documents,
2. Site Visits by a Team of Experts,
3. Monitoring of Environment Parameters, viz. Ambient Air, Water, Noise & Soil.
4. Analysis of Samples collected during Monitoring,
5. Interpretation of Monitoring Results,
6. Suggestions for Implementation of various Action Plans.

Generic Structure of Report:

- 1) Purpose of the Report, explaining the need of a Compliance Report and Methodology Adopted for preparation of Report.
 - 2) Environment Clearance Letter, prescribing all the conditions & guidelines to be followed during construction Phase and Operation Phase of the Project.
 - 3) Site Study Report, showing status of the project and site photographs.
 - 4) Compliance Report, explaining the entire General & specific conditions in the EC Letter and providing details with respect to each condition/ guideline.
 - 5) Monitoring Reports & Analysis, showing the level of emission with in the project site for various Environment Parameters.
 - 6) Suggestions for Implementation.
-

POINT WISE COMPLIANCE TO CONDITIONS OF EC ISSUED BY SEIAA, UP, VIDE Ref No. MoEFCC Proposal no- SIA/UP/MIN/57452/2020 & SEIAA, U.P File no- 5942 Dated: 09/12/2021

Details of Environmental Clearance:

1. The environmental clearance is sought for the Building (Sandstone) Mining Project at Arazi No. 170, Village: Sonpur, Tehsil: Chunar, District: Mirzapur, Uttar Pradesh. (Lease Area- 1.21 Ha)

2. Environmental Clearance for the proposal has been issued by SEIAA, U.P, vide ref of. MoEFCC Proposal no. SIA/UP/MIN/57452/2020 & SEIAA, U.P File no- 5942 on 09-Dec-2021 for the production of 12,100 m³/Year.

Conditions		Compliance Status
GENERAL CONDITIONS		
1.	This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.	Noted LOI & Lease Deed paper is enclosed as Annexure II.
2.	Forest clearance shall be taken by the proponent as necessary under the law.	All the necessary clearances is taken by the Mines Department Mirzapur before auctioning the Lease.
3.	Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization, and scope of working shall again require prior environmental clearance as per EIA notification, 2006.	Noted & Agreed
4.	No change in the calendar plan including excavation, the quantum of mineral and waste shall be made.	Noted The approved quantity to be extracted from the Mining Lease of Sand stone is 12,100 m ³ and no change has been made in the same.
5.	Mining will be carried out as per the approved mining plan. In case of any violation of the mining plan, the Environmental Clearance given by SEIAA will stand cancelled.	Mining is carried out as per the approved mining plan. Attached in Annexure IV.
6.	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO ₂ , NO _x monitoring. The location of the stations should be decided based on the meteorological data, topographical features, and environmentally and ecologically sensitive targets and frequency of monitoring	Noted and agreed.

	should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed on the website.	
7.	Data on ambient air quality (RPM, SPM, SO ₂ No _x) should be regularly submitted to the Integrated Regional Office, MoEF& CC, GoI, Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.	Noted & agreed
8.	Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dated 16.11.2009.	Noted & Complied.
9.	Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads loading and unloading and at transfer points shall be provided and properly maintained.	Measures taken to Control the air pollution at site: <ul style="list-style-type: none"> • Haulage road is regularly maintained. • PUC certified vehicles are deployed for Transportation. • All the vehicles are covered by tarpaulin sheet during the transportation of the mineral. • Water sprinkling is carried out twice a day.
10.	Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs/muffs and health records of the workers shall be maintained.	Noted and agreed. Workers employed to the active mining for e.g. those work on jack hammers and loading works have been provided facilities of ear plugs. A routine health check-up has been carried out by the local medical professional.
11.	Industrial waste water (workshop and waste water from the mine) should be properly collected, treated to conform to the standards prescribed under GSR 422 (E) dated 19 th May, 1993 and 31 st December, 1993 or as amended from time to time. Oil and grease traps shall be installed before the discharge of workshop effluents.	Not applicable, No waste water is generated.
12.	Personnel working in areas shall be provided with protective respiratory devices like masks and they shall also be imparted adequate training and information on safety and health aspects.	Personnel Protective Equipments is provided to the workers. Health check-up camps are also organized once in a month.
13.	Special measures shall be adopted to prevent the nearby settlements from the impacts of mining	Measures taken to Control the air pollution at site:

	activities.	<ul style="list-style-type: none"> • Haulage road is regularly maintained. • PUC certified vehicles are deployed for Transportation. • All the vehicles are covered by tarpaulin sheet during the transportation of the mineral. • Water sprinkling is carried out twice a day.
14.	The transportation of the materials shall be limited to the day hours' time only.	Noted and complied. Mining is not being carried in the evening hours to avoid any mishap in the night time.
15.	Provision shall be made of housing the laborers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Basic facilities have been developed at the site.
16.	A separate Environmental Management Cell with suitably qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.	Noted and will be complied.
17.	The Project Proponent shall inform the Integrated Regional Office, MoEF& CC, GoI, Lucknow and State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	It will be complied.
18.	The funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purposes. The year-wise expenditure shall be reported to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board.	Budget for EMP is allocated and utilized.
19.	The Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance with the stipulated conditions. A complete set of documents including Environment Impact Assessment Report, Environmental Management Plan, Public hearing, and other documents information should be given to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and State Pollution Control Board.	Noted and Compiled.

20..	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat, and Municipal Bodies as applicable in the matter.	Noted and agreed.
21.	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Level Environment Impact Assessment Authority (SEIAA).	Noted and agreed.
22.	The project proponent has to submit a regular half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the SEIAA, U.P. on 1 st June and 1 st December of each calendar year.	Noted and agreed. The compliance is being submitted regularly on or at least within the stipulated time frame as per SEIAA , U.P.
23.	The SEIAA may alter / modify the above conditions or stipulate any further condition in the interest of environmental protection.	Noted
24.	Concealing factual data or submission of false / fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.	Noted

Specific condition:		
1.	This EC is co-terminus with validity of current mine plan or current lease period whichever is earlier.	Noted and agreed.
2.	Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.	Noted and agreed.
3.	A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.	No forest land is utilized in the mining or its related activities. All the necessary clearances were already taken from Forest Department by the Mines department before auctioning the lease.
4.	The mining lease holders shall, after ceasing	Noted and agreed.

	mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.	
5.	Three tier green shelter belt of 7.5m width should be developed on the periphery of mine lease area. Local and native species should be planted in consultation with Forest/Horticulture Department/Agriculture University.	Noted and complied.
6.	Plan for using the mine void for productive use in consultation with local administration and gram-panchayat.	Noted and it will be complied.
7.	If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.	Noted and complied. NOC for sinking of new/ existing well for Industrial/ Commercial/Infrastructural/Groundwater is attached as Annexure V.
8.	Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 2,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.	Noted and it will be complied.
9.	Project Proponent / Consultant has given an affidavit that the project area doesn't fall within the boundary of Critically Polluted Area (CPA). If the affidavit given by PP / Consultant is found to be false then EC will be cancelled and legal actions will be initiated against them. Further, mining should not commence without obtaining certificate from DM, Mirzapur that area doesn't attract CPA and a copy of the same should be submitted to SEIAA.	Noted and agreed.
10.	At the time of operation, the project proponent will comply with all the guidelines issued by the	Noted and will be complied.

	Government of India/State Govt./District Administration related to Covid-19.	
11.	This environmental clearance does not create or verify any claim of the applicant on the proposed site/activity.	Noted and will be complied.
12.	In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and the area is less than 05ha, but factually the distance is less than 500 mt, and the mine is located in the cluster of area equal to or more than 05ha, the E.O issued will stand revoked.	Noted and complied.
13.	This environmental clearance shall be subject to a valid lease in favor of the project proponent for the proposed mining proposals. In case, the project proponent does not have a valid lease, this environmental clearance shall automatically become null and void.	Noted and agreed.
14.	The Environmental clearance will be co-terminus with the mining lease period/Mining Plan. The Mining plan approved by the Dept. of Mines and Geology shall be strictly implemented and shall not be operated beyond the validity period.	Noted and will be complied.
15.	Explosive cannot be stored on the site. The Project proponent shall take approval from Chief Controller of Explosive, if applicable for use or storage of explosive or any such materials.	Noted and will be complied.
16.	A comprehensive EIA including mining areas within 15 K.M. to assess the impact of the mining activity on the surrounding area shall be undertaken and a report submitted to this Authority within one year.	Noted and Agreed.
17.	No two pits shall be simultaneously worked i.e. before the first is exhausted and reclamation work completed, no mineral bearing area shall be worked.	Local peoples are employed in the mine operation. Basic facilities are provided at the site. Mining is being done strictly as per the approved mining plan. No two pits have been executed simultaneously.
18.	After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation work in the exhausted pit shall be completed to ensure that reclamation, forest cover, and vegetation are visible during the first year of mining operations in the next pit. This	Noted and agreed.

	process will follow till the last pit is exhausted. Adequate rehabilitation of mined pit shall be completed before any new ore-bearing area is worked for expansion.	
19.	An adequate buffer zone shall be maintained between two consecutive mineral-bearing deposits.	A buffer zone has been left around the mining lease area.
20.	The sprinkling of water on haul roads to control dust will be ensured by the project proponent.	Noted and agreed Water sprinklers are being used for the dust suppression.
21.	Green belt development shall be carried out considering CPCB guidelines including the selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of the afforestation programme besides tree plantation. The company shall involve local people in the plantation programme. Details of year-wise afforestation programme including rehabilitation of mined-out area shall be submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow every year.	Budget for plantation is also allocated and it will be implemented in consultation with the DFO.
22.	Blast vibrations study shall be conducted and an observation report submitted to the Integrated Regional Office, MoEF&CC, GoI, Lucknow and UPPCB within six months. The report shall also include measures for the prevention of blasting associated impact on nearby houses and agricultural fields.	Noted and agreed
23.	Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only. The project proponent shall ensure prevention of displacement of human beings/wild animals/birds etc. and in case any such displacement is caused due to blasting/mining operation by any chance the project proponent shall take suitable measures for their rehabilitation and resettlement.	Controlled mili-second delay blasting techniques have been adopted.
24.	Appropriate arrangement for shelter and drinking water for the mining workers has to be ensured at the mining site.	Temporary shelters have been provided to the workers with all the required facilities such as drinking water, fuel, medical and toilets.
25.	Maintenance of village roads used for transportation of minerals is to be done by the company regularly at its own expenses. The link roads from mining area to main road shall be	Haul road and linked roads are being maintained to avoid any inconvenience to the localities.

	constructed as all-weather road with black topping and maintained by the project proponent.	
26.	The surface runoff rain water harvesting/rain water recharge and water conservation measures will be taken by project proponent in consultation with central /State ground water Board. The project proponent shall plan and implement collection drain and siltation basins of adequate size to arrest the silt and sediment flows from the mining area. The supernatant of the siltation basin and rain water harvested water shall be utilized for watering the haulage area, roads and green belt development etc.	Not applicable till the completion of mining procedure as the left over pits shall be used as water harvesting units.
27.	Status of implementation shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and UP Pollution Control Board within six months and thereafter every year from the next consequent year.	Six monthly compliance is being submitted
28.	The self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.	It will be complied.
29.	Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geotextile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.	Not Applicable
30.	Trenches/garland drains shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. An adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs if any flowing through the ML area and silts arrested. De silting at regular intervals shall be carried out.	Not Applicable
31.	Garland drain of appropriate size, gradient, and length shall be constructed for both mine pit and waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide an adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at	Not Applicable

	the corners of the garland drains and de silted at regular intervals.	
32.	Ground and surface water, if any in and near the core zone (within 5.0 km of the lease) shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly. Further, monitoring points shall be located between the mine, and drainage in the direction of flow of groundwater shall be set up and records maintained.	Since Ground water is only used for drinking purposes and is being procured from the legally authorized suppliers.
33.	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board regularly.	Dust suppression is being done by regular sprinkling of water on the haulage road and by covering the loaded trucks by the tarpaulin.
34.	Baseline data for ambient air quality shall be generated and maintained and RSPM level in ambient air in the nearby human habitation (villages) shall also be monitored along with other parameters.	Not Applicable
35.	Corporate Environmental Responsibility (CER) shall be by the project proponent and the details of the various heads of expenditure are to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. Work to be executed with the installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of the beneficiary and gram Pradhan along with phone number, photographs should be submitted to Directorate as well as to the District Magistrate / Chief Development officers.	Noted and complied. Budget for CER Activities is allocated @2% of the total project cost.
36.	Transportation of minerals shall be done by covering the trucks with tarpaulin or other suitable mechanisms so that no spillage of mineral/dust takes place.	Dust suppression is being done by regular sprinkling of water on the haulage road and by covering the loaded trucks by the tarpaulin.

37.	Occupational health and safety measures for the workers including identification of work-related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust, etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including the health records of the workers. Awareness programmes for workers on the impact of mining on their health and precautionary measures like the use of personal protective equipment etc. shall be carried out periodically. A review of the impact of various health measures shall be conducted followed by follow-up action wherever required.	Regular medical health check-ups are being made by the local medical practitioner. Any anomaly or ailment is reported and due cure is being followed.
38.	The project proponent will ensure for employing local people as per requirement, necessary protection measures around the mine pit and waste dump, and garland drain around the mine pit and waste dump.	60% of the total employed persons on the mine are from the locals and are being provided with the facilities that are linked to their welfare.
39.	Topsoil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of the mined-out area. Topsoil shall be separately stacked for utilization later for reclamation and shall not be stacked along with overburden.	Noted, no top soil is available in the mining lease area.
40	Overburden (OB) shall be stacked at the earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of a maximum of 10 m and the overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled. The OB dump shall be scientifically vegetated with suitable native species to prevent erosion and surface runoff.	Not Applicable
41	Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, Ministry of Environment & Forests, Gol, Lucknow, and U.P. Pollution Control Board on a six-monthly basis.	Not Applicable
42	The slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by the	Mining is being done strictly as per the approved mining plan under the supervision

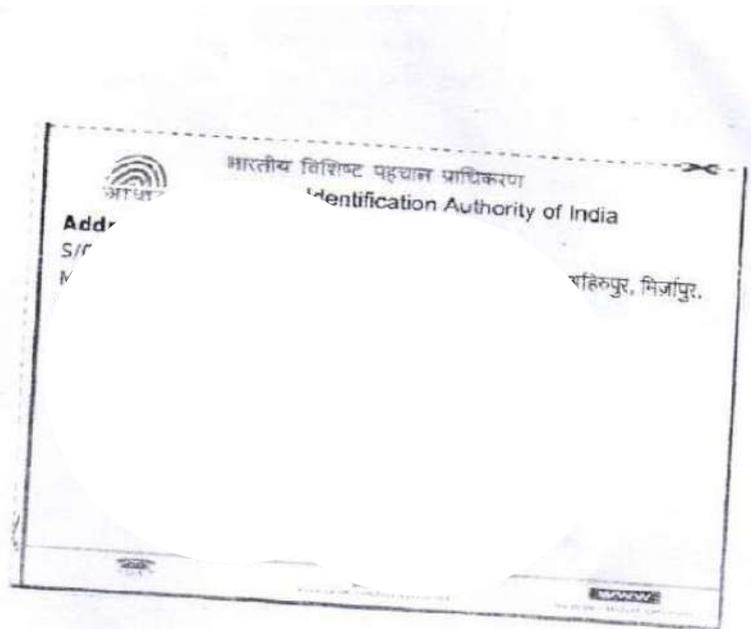
	Indian Bureau of Mines.	of trained miners employed on the mine.
43	Permission for the abstraction of groundwater shall be taken from Central Ground Water Board. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e., premonsoon (April-May), monsoon (August), post-monsoon (November), and winter (January), and the data thus collected shall be regularly sent to MoEF&CC, Central Ground Water Authority, and Regional Director, Central Ground Water Board.	Ground water shall be used for drinking purpose and shall be procured from the license holding suppliers from the local area.
44	The wastewater from the mine shall be treated to conform to the prescribed standards before discharging into the natural stream. The discharged water from the Tailing Dam, if any shall be regularly monitored and report submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, Central Pollution Control Board, and the State Pollution Control Board.	No waste-water is generated as no cleaning and cutting of stone is practiced. Mobile toilets are in uses that are maintained by the local service providers.
45	Hydrogeological study of the area shall be reviewed by the project proponent annually. In case the adverse effect on groundwater quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on groundwater is implemented.	Hydrogeological studies has been restricted to the ground water study as the project is of stone mining and no river/stream/nallah is crossing the site.
46	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the period of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through the wildlife sanctuary if any in the study area.	Dust suppression is being done by regular sprinkling of water on the haulage road and by covering the loaded trucks by the tarpaulin. Mining is being done strictly as per the approved mining plan under the supervision of trained miners employed on the mine. Only PUC certified vehicles are allowed to enter for the purpose of carrying the mineral. Overloading is avoided.
47	Prior permission from the Competent Authority shall be obtained for the extraction of groundwater if any.	Noted and ageed

48	A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Integrated Regional Office, MoEF&CC, Gol, Lucknow and U.P. Pollution Control Board 5 years in advance of final mine closure for approval.	Mining is being done strictly as per the approved mining plan under the supervision of trained miners employed on the mine. Mine closure Plan has already been submitted to the competent authority.
49	Project Proponent shall explore the possibility of using solar energy where ever possible.	Temporary shelters have been provided with the solar panels for the purpose of recharging the invertor batteries.
50	Commitment towards CER has to be followed strictly.	Noted and complied. Budget for CER Activities is allocated @2% of the total project cost.
51	Regular health checkup record of the mineworkers has to be maintained at the site in a proper register. It should be made available for inspection whenever asked.	Regular medical health check-ups have been made by the local medical practitioner. Any anomaly or ailment is reported and due cure is being followed.
52	Project Proponent has to strictly follow the direction/guidelines issued by MoEF&CC, CPCB, and other Govt. Agencies from time to time.	Noted and Agreed.
53	The blasting will be done only after getting permission from the Mining Department.	Noted and Agreed.

Annexures

Sl. No.	Contents
1.	Annexures I : ID Proof
2.	Annexures II : LOI & Lease Deed Paper
3.	Annexures III : CTO
4.	Annexures IV : Approved Mining Plan
5.	Annexures V : NOC
6.	Annexures VI : Lab Report
7.	Annexures VII: Site Photographs

Annexure- I
ID PROOF



Annexure- II
LOI & Lease Deed

38293/22

68



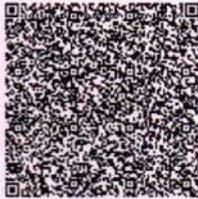
सत्यमेव जयते

INDIA NON JUDICIAL Government of Uttar Pradesh

e-Stamp

Serial No. 263
ACC No. ANINASH KUMAR PATHAK
SC Code: UP14176104
ACC Add.: Collectorate Compound, Mirzapur
License: 44, District Mirzapur
Mob. No.: 9450315123
Signature: Aninash

Certificate No. : IN-UP72906061146933T
Certificate Issued Date : 19-Dec-2021 05:42 PM
Account Reference : NEWIMPACC (SV)/ up14176104/ MIRZAPUR SADAR/ UP-MRZ
Unique Doc. Reference : SUBIN-UPUP1417610435802482046318T
Purchased by : GULAVADAN son of SETU
Description of Document : Article 35 Lease
Property Description : ARAZI NO. 170 RAKBA 1.21 HECTARE MAUJA SONPUR, MIRZAPUR
Consideration Price (Rs.) :
First Party : DISTRICT MAGISTRATE MIRZAPUR
Second Party : GULAVADAN son of SETU
Stamp Duty Paid By : GULAVADAN son of SETU
Stamp Duty Amount (Rs.) : 2,83,140
(Two Lakh Eighty Three Thousand One Hundred And Forty only)



LOOKED

Sing. JA Date 03/12/21

Please write or type below this line.....

प्रपत्र- एम.एम. 6

खनन के लिए नीलामी पट्टे का आदर्श प्रपत्र-(नियम 29)

यह अनुबन्ध आज शुक्रवार दिनांक 31.12. 2021 को उत्तर प्रदेश के

गुलवदन

JK
ज्येष्ठ खान अधिकारी
मीरजापुर

JK
जिलाधिकारी
मीरजापुर

JK
अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
मीरजापुर

0001548653

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



3830



202201003000049

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राज्यपाल (जिन्हें आगे "राज्य सरकार" कहा गया है, जिस पदावधि के अन्तर्गत यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्तांकित भी समझे जायेंगे), एक पक्ष और

श्री गुल वदन पुत्र श्री सेतू निवासी ग्राम सोनपुर, थाना अहरौरा, तहसील चुनार, जनपद मीरजापुर जिसे आगे "पट्टेदार" कहा गया है, जिस पदावधि के अन्तर्गत, यदि सन्दर्भ से ऐसा ग्राह्य हो उसके दायद, निष्पादक, प्रशासक तथा प्रतिनिधि भी समझे जायेंगे) दूसरा पक्ष

और जैसा कि इस विलेख के भाग-1 में उपलब्ध वार्षिक 12,100 (बारह हजार एक सौ) घन मीटर ईमारती पत्थर खण्डा, गिट्टी, बोल्डर के लिए रु. 117 (एक सौ सत्रह) मात्र की सर्वोच्च बोली पट्टेदार ने दी है, जिसे सर्वोच्च एवं सन्तोषजनक पाते हुए उनके पक्ष में खनन पट्टे की स्वीकृति हेतु सहमति पत्र (Letter of Intent) जिलाधिकारी मीरजापुर के पत्र संख्या 227/खनिज/सैण्ड-स्टोन/ई-निविदा सह ई-नीलामी/2020 दिनांक 20 जून, 2020 के द्वारा निर्गत किया गया है।

यह कि उक्त नियमावली 2021 के प्राविधानों के अन्तर्गत की गयी नीलामी की प्रक्रिया में 12,100 घनमी० वार्षिक ईमारती पत्थर (खण्डा, गिट्टी, पत्थर) की मात्रा के लिए पट्टेदार द्वारा रु. 117.00 (रु. एक सौ सत्रह) प्रति घनमी० की दर से प्रथम वर्ष हेतु रु. 14,15,700.00 (चौदह लाख पन्द्रह हजार सात सौ मात्र) तथा राज्य सरकार द्वारा खनन पट्टे के लिए एतद्धीन लिखित अनुसूची के भाग-1 में वर्णित भूमि कुल रकबा 1.21 हेक्टेयर, क्षेत्र को 10 वर्षों की अवधि के लिए पट्टेदार का उक्त प्रस्ताव स्वीकार कर लिया है और पट्टेदार ने प्रतिभूति स्वरूप रु. 3,53,925.00 (तीन लाख तिरपन हजार नौ सौ पच्चीस मात्र) रुपये की धनराशि राज्य सरकार के पास जमा कर दी है।

यह इसका साक्ष्य है कि इस उपस्थापन-पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उसमें दिए गये और पट्टेदार/पट्टेदारों की ओर से भुगतान किए जाने वाले, पालन तथा सम्पादन किए जाने वाले स्वामित्वों, प्रसंविदाओं तथा अनुबन्धों के प्रतिफल में राज्य सरकार एतद्वारा पट्टेदार/पट्टेदारों को निम्नलिखित प्रदान और पट्टान्तरित करता है।

ईमारती पत्थर (सैण्ड स्टोन) यथा खण्डा, गिट्टी, बोल्डर जिन्हें आगे और अभिदिष्ट अनुसूची में "उक्त" "खनिज" कहा गया है), की समस्त खान तल्प (beds) संदर सीम्स (veins seams) जो उक्त अनुसूची के भाग-1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो,

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ज्येष्ठ खान अधिकारी
मीरजापुर

अपर जिलाधिकारी (वि०/स०)/
प्रभारी अधिकारी (खनिज)
मीरजापुर

के साथ, जिसके सम्बन्ध में उन प्रतिबन्धों तथा शर्तों के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों का प्रयोग तथा उपयोग करने के बारे में हों सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताओं, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। दिनांक 31.12.2021 से 30.12.2031 दस वर्ष की आगामी अवधि के लिए पट्टेदार की एतद्द्वारा दिए गए और पदान्तरित ऐसे भू-गृहादि धारण करना, जिनसे खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग-2 में उल्लिखित स्वामित्वों का भुगतान उसमें निर्दिष्ट भिन्न-भिन्न समयों पर होने लगे, किन्तु प्रतिबन्ध यह कि ऐसा उक्त भाग के उपबन्धों के अधीन हो और पट्टेदार एतद्द्वारा राज्य सरकार के साथ प्रसंविदा करता है, और राज्य सरकार एतद्द्वारा पट्टेदार/पट्टेदारों के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्ति है और एतद्द्वारा इसके साथ दिए गए पक्षों के बीच परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग-3 में अभिव्यक्ति है।

(ऊपर अभिदिष्ट अनुसूची)

भाग-1

इस पट्टे का क्षेत्र

पट्टे का स्थान और क्षेत्र : यह समस्त भू-खण्ड, जो जिला मीरजापुर की तहसील चुनार, थाना अहरौरा के अन्तर्गत ग्राम सोनपुर पर (क्षेत्र तथा क्षेत्रों का विवरण) स्थित है और उसकी भू-कर सर्वेक्षण संख्यायें 170 हैं तथा जिसमें 1.21 हे० (3.00 एकड़) क्षेत्रफल है, और जिसका चित्रण इसमें संलग्न नक्शे में किया गया है और उसे रंजित (coloured) किया गया है और जिसकी सीमायें निम्नलिखित हैं :

उत्तर में आ०सं० 1

दक्षिण में आ०सं० 170 का शेष भाग

पूर्व में आ०सं० 170 में प्रस्तावित खण्ड तथा

पश्चिम में ग्राम भगौतीदेई आ०सं० 180/2 का शेष भाग व खनन पट्टा श्रीमती रेनू सिंह

ज्येष्ठ खान अधिकारी
मीरजापुर

अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
मीरजापुर

आवेदन सं०: 202201003000049

पट्टा विलेख/ कबूलियतनामा

बही सं०: 1

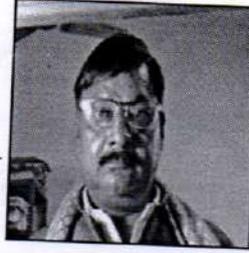
रजिस्ट्रेशन सं०: 33

वर्ष: 2022

प्रतिफल- 0 स्टाम्प शुल्क- 283140 बाजारी मूल्य - 0 पंजीकरण शुल्क - 141570 प्रतिलिपिकरण शुल्क - 80 योग: 141650

श्री गुल वदन,
पुत्र श्री सेतु
व्यवसाय: व्यापार
निवासी: ग्राम सोनपुर, पर० भगवत थाना अहरोरा तह० चुनार जिला मीरजापुर

गुल वदन



ने यह लेखपत्र इस कार्यालय में दिनांक 03/01/2022 एवं 02:57:59 PM बजे
निबंधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

ए० के० सिंह आर्य
सुप निबंधक : चुनार
मिर्जापुर
03/01/2022

शुभकर प्रसाद पाण्डेय
निबंधक लिपिक



अक्षांश (Latitude) व देशान्तर (Longitude)			
	'N' Pillar		'E' Pillar
A	25°02'50.5"	A	82°58'56.4"
B	25°02'50.6"	B	82°59'00.6"
C	25°02'50.1"	C	82°59'00.6"
D	25°02'49.9"	D	82°58'57.2"
E	25°02'48.0"	E	82°58'57.3"
F	25°02'48.1"	F	82°58'59.5"
G	25°02'46.6"	G	82°59'01.8"
H	25°02'45.8"	H	82°58'55.3"

और जिसे एतद्वारा "उक्त भू-खण्ड" कहा गया है।

भाग-2

इस पट्टे द्वारा संरक्षित स्वामित्व

स्वामित्व की धनराशि : (1) पट्टेदार, इस पट्टे की अवधि में राज्य सरकार को पट्टे पर दिए गये क्षेत्र में उसके/उनके द्वारा हटाये गये उप खनिज के सम्बन्ध में निम्नलिखित स्वामित्व का भुगतान करेगा :-

(चतुर्थ अनुसूची)

जमा की गयी ई-निविदा/ई-नीलाम की धनराशि जमा की अनुसूची
{निरण-27(3)}

क्र. सं.	वर्ष	किश्त	देय किश्त (रु०)
		प्रतिभूति की धनराशि	3,53,925-00
1.	1st Year	1st Installment 12%	1,69,884-00 (जमा)
		2nd Installment 08%	1,13,256-00 (जमा)
		3rd Installment 08%	1,13,256-00 में से 70,785-00 जमा अवशेष 42,471-00
		4th Installment 08%	1,13,256-00
		5th Installment 08%	1,13,256-00

ज्येष्ठ खान अधिकारी
मीरजापुर

अपर जिलाधिकारी (वि०/स०)/
प्रभारी अधिकारी (खनिज)
मीरजापुर

गुलशन

आवेदन सं०: 202201003000049

बही सं०: 1

रजिस्ट्रेशन सं०: 33

वर्ष: 2022

निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त पट्टा दाता: 1

श्री श्रीमान् जिलाधिकारी मीरजापुर अधिकृत कर्मचारी
ख०लि० के द्वारा मोहम्मद खालिद, पुत्र श्री अब्दुल
जब्बार हुसैननिवासी: 482, साउथ ककरमत्ता, डी०एल०डब्लू
मार्ग, वाराणसी

व्यवसाय: नौकरी

पट्टा गृहीता: 1

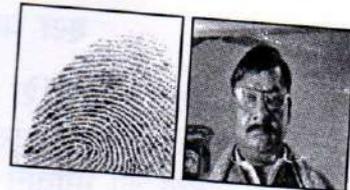


श्री गुल वदन, पुत्र श्री सेतु

निवासी: ग्राम सोनपुर, पर० भगवत थाना अहरौरा
तह० चुनार जिला मीरजापुर

व्यवसाय: खेती

गुलवदन

ने निष्पादन स्वीकृत किया। जिनकी पहचान
पहचानकर्ता: 1

श्री घनश्याम सिंह, पुत्र श्री घूरहू सिंह

निवासी: ग्राम घासीपुर पो० अधवार तह० चुनार जिला
मीरजापुर

व्यवसाय: अन्य

घनश्याम सिंह



पहचानकर्ता: 2

श्री अभय सिंह, पुत्र श्री जगतनरायन सिंह

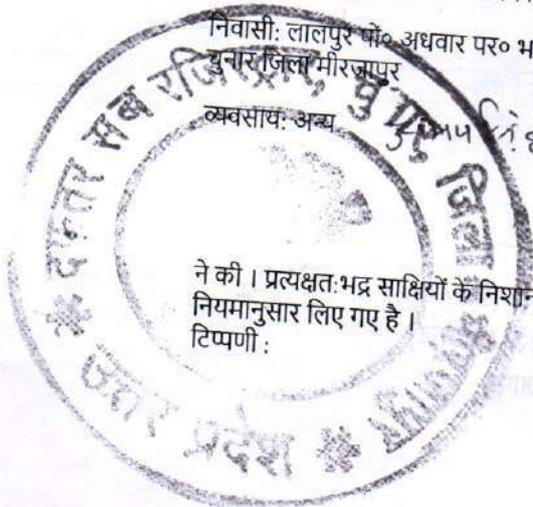
निवासी: लालपुर पो० अधवार पर० भगवत तह०
चुनार जिला मीरजापुर

व्यवसाय: अन्य

अभय सिंह



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

ए० के० सिंह आर्य
उप निबंधक : चुनार
मिर्जापुरशुभकर प्रसाद पाण्डेय
निबंधक लिपिकने की। प्रत्यक्षतः भद्र साक्षियों के निशान अंगूठे
नियमानुसार लिए गए हैं।
टिप्पणी:01/22
87

		6th Installment 08%	1,13,256-00
		7th Installment 08%	1,13,256-00
		8th Installment 08%	1,13,256-00
		9th Installment 08%	1,13,256-00
		10th Installment 08%	1,13,256-00
		11th Installment 08%	1,13,256-00
		12th Installment 08%	1,13,256-00
		TOTAL-	14,15,700-00
2.	2nd Year to 10th Year	1st Installment 12%	1,69,884-00
		2nd Installment 08%	1,13,256-00
		3rd Installment 08%	1,13,256-00
		4th Installment 08%	1,13,256-00
		5th Installment 08%	1,13,256-00
		6th Installment 08%	1,13,256-00
		7th Installment 08%	1,13,256-00
		8th Installment 08%	1,13,256-00
		9th Installment 08%	1,13,256-00
		10th Installment 08%	1,13,256-00
		11th Installment 08%	1,13,256-00
		12th Installment 08%	1,13,256-00
		TOTAL-	14,15,700-00

स्वामित्व कटौती आदि से मुक्त होगा : (2) (इस भाग में उल्लिखित स्वामित्व की किश्तों का भुगतान बिना किसी कटौतियों के राज्य सरकार को 0853- अलौह खनन तथा धातुकर्म उद्योग-102-खनिज रियायत शुल्क किराया और स्वत्व शुल्क, 01-खनिज रियायत शुल्क किराया और स्वत्व शुल्क सरकारी कोषागार में जमा करके किया जायेगा तथा चालान की एक प्रति जिलाधिकारी को भेजी जायेगी।)

स्वामित्वों का समय पर भुगतान न किया जाये तो कार्यवाही की प्रक्रिया : (3) यदि किसी उपस्थापन-पत्र (presentation) की शर्तों और प्रतिबन्धों के अधीन राज्य सरकार को देय स्वामित्व की किसी किश्त का भुगतान पट्टेदार द्वारा नियत समय के भीतर न किया जाये तो उसे ऐसे अधिकारी के, जिसे राज्य सरकार सामान्य या विशिष्ट आज्ञा द्वारा निर्दिष्ट करे, प्रमाण-पत्र पर उसी रीति से वसूल की जा सकती है जैसे मालगुजारी का बकाया।

स्वस्थानें चट्टान किस्म के पत्थर के खनिजों पर प्रथम 10 वर्षों के लिए संदेय धनराशि, बोली दर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर, जो भी अधिक हो, के आधार पर होगी। सैण्ड स्टोन डायमेन्शनल (पटिया, चौका, ब्लाक आदि) की ई-निविदा सह ई-नीलामी में स्वीकृत अधिकतम दर रु0 650/- से कम होने की स्थिति में उ0प्र0 उपखनिज (परिहार) नियमावली 2021 की अनुसूची-1 में प्राविधान के अनुसार सैण्ड स्टोन डायमेन्शनल की रायल्टी दर रु0 650/- प्रति घन मीटर प्रभावी माना जाय, परन्तु इस प्रक्रिया में स्वीकृत दर यदि

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गुलशान

रु0 650/- प्रति घन मीटर से अधिक होती है, तो ई-निविदा सह ई-नीलामी में स्वीकृत दर प्रभावी रहेगी।

भाग-3

सामान्य उपबन्ध

नियमों प्रसंविदाओं और शर्तों को भंग करने पर पट्टा समाप्त किया जा सकता है :

(1) यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 2021 के किसी नियम या इस पट्टे की किसी प्रसंविदा तथा किसी शर्त को भंग करे तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उन्हे भंग करने का स्पष्टीकरण देने के लिए यथोचित अवसर दिया जायेगा।

पट्टेदार पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा :- (2) पट्टेदार उस उपस्थापन-पत्र के आधार पर देय स्वामित्व का पहले भुगतान और उन्मोचन कर चुकने पर उक्त अवधि की समाप्ति पर उसकी शीघ्रतर समाप्ति पर या तत्पश्चात तीन कलेण्डर मास के भीतर (जब तक कि पट्टा इस भाग के खण्ड-1 के अधीन समाप्त न कर दिया जाए) और उस दशा में किसी समय ऐसी समाप्ति के कम से कम कलेण्डर मास में और अधिक से अधिक तीन कलेण्डर अपने की लाभ के लिए ऐसे सभी या किसी मशीन, संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थानों (conveniences) को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर पट्टेदार/पट्टेदारों द्वारा रखे गये हों।

पट्टे की समाप्ति के पश्चात तीन मास से अधिक समय तक छोड़ी गयी सम्पत्ति की जब्ती :- (3) यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के प्रभावी होने के पश्चात तीन कलेण्डर मास के अन्त में उक्त भूमि या उस पर कोई इंजन, मशीन, संयंत्र, भवन, संरचनायें और अन्य निर्माण कार्य और अस्थाई आवास स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिला अधिकारी द्वारा पट्टेदार से उन्हें हटाने की अपेक्षा की गई हो एक कलेण्डर मास के भीतर पट्टेदार द्वारा न उठाये जायें, तो यह समझा जाएगा कि वे राज्य सरकार की सम्पत्ति हो गई और किसी प्रतिकर का भुगतान किए बिना या उसके सम्बन्ध में पट्टेदार को कोई हिसाब दिए बिना उनकी बिक्री या निस्तारण ऐसी रीति से किया जा सकता है जो राज्य सरकार उचित समझे।

नोटिस :- (4) इस उपस्थापन-पत्र द्वारा पट्टेदार का दिए जाने के लिए अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप से दिया जाएगा, जिसे पट्टेदार ऐसे नोटिस प्राप्त करने के प्रयोजन के लिए नियुक्त करे, और यदि इस प्रकार कोई नियुक्ति न की गयी हो तो प्रत्येक नोटिस पट्टेदार को रजिस्टर्ड डाक द्वारा इस पट्टे में उसके अभिलिखित पते पर या भारत

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में ऐसे पते पर भेजा जाएगा जिसे पट्टेदार समय-समय पर लिखित रूप में राज्य सरकार को नोटिसों की प्राप्त करने के लिए दे और प्रत्येक ऐसी तामील पट्टेदार पर उचित तथा वैध तामील समझी जाएगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जाएगी और न उसे उपाहृत (challenged) किया जाएगा।

स्टाम्प शुल्क : (5) स्टाम्प शुल्क के प्रयोजन के लिए पट्टान्तरित भूमि से प्रत्याशित स्वामित्व हेतु रु. 14,15,700/- प्रति वर्ष की दर से 10 वर्ष हेतु कुल धनराशि रु. 1,41,57,000/- पर रु. 2,83,140 का स्टाम्प है।

(6) निदेशक, भूतत्व एवं खनिकर्म, उ०प्र० अथवा जिलाधिकारी द्वारा पर्यावरण एवं पारिस्थितिकी सुरक्षा आदि के निर्देश : पर्यावरण एवं पारिस्थितिकी के दृष्टिकोण से खनन के उपरान्त भूमि के पुनर्स्थापन, मलबे के निस्तारण एवं वृक्षारोपण इत्यादि की कार्यवाही करने के लिये यदि निर्देश दिये जाते हैं तो पट्टेदार उनका अनुपालन करने के लिये बाध्य एवं उत्तरदायी होगा।

(7) खनन पट्टे की अवधि समाप्त हो जाने पर पट्टेदार के वे समस्त अधिकार, जो कि पट्टे के आधार पर उत्पन्न होते हैं, समाप्त हो जायेंगे और वह शान्ति पूर्वक क्षेत्र को शासन को समर्पित कर देगा: खनन कार्य से किसी वन-सम्पदा की क्षति का उत्तरदायित्व पट्टेदार पर होगा तथा खनन स्थान के समीप यदि वन सम्पदा की क्षति किसी अन्य व्यक्ति/व्यक्तियों द्वारा किया जाता है तो पट्टेदार का यह उत्तरदायित्व होगा कि वह उक्त क्षति की सूचना वन विभाग के स्थानीय अधिकारियों/कर्मचारियों को देगा। पट्टेदार अपने स्वीकृति खनन पट्टा क्षेत्र से उत्पादित उप खनिज के परिवहन हेतु वन क्षेत्र में मार्ग का निर्माण वन विभाग के अधिकारियों की पूर्व अनुमति प्राप्त करके ही करेगा। वन मार्ग का उपयोग उप खनिज के परिवहन हेतु पट्टेदार द्वारा नहीं किया जायेगा।

(8) पट्टेदार अपने स्वीकृत खनन पट्टा क्षेत्र के अन्तर्गत ही नियमानुसार स्वीकृत उप खनिज का खनन करेगा और उसके बाहर के क्षेत्र में कोई खनन कार्य नहीं करेगा। पट्टे पर स्वीकृति क्षेत्र के आस-पास यदि किसी व्यक्ति/व्यक्तियों द्वारा अवैधानिक रूप से खनन किया जाता है तो पट्टेदार इसकी सूचना सम्बन्धित अधिकारियों को देगा।

(9) पट्टेदार पट्टे के अधीन दिये गये क्षेत्र के सर्वेक्षण और सीमांकन के समय सीमांकित मानचित्र पर खनन पट्टाक्षेत्र का कार्डिनेट्स अंकित करेगा तथा पट्टा विलेख निष्पादन करने के पूर्व पट्टेदार अपने स्वयं के व्यय पर ऐसे सीमा चिन्ह को और खम्बे को लगायेगा जो पट्टा विलेख से संलग्न नक्शे में दर्शाये गये सीमांकन को इंगित करने के लिए आवश्यक होगा।

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- (10) पट्टा अभिलेख निष्पादन के दिनांक से छः माह के भीतर खनन संक्रियाएँ प्रारम्भ करेगा और तत्पश्चात जान बूझकर कोई स्थगन किये बिना ऐसी खनन संक्रियाओं का संचालन उचित और दक्षतापूर्ण रीति से कुशल कारीगर की भाँति करेगा।
- (11) पट्टाधारक नियम-35 के अनुसार वाहनों के प्रवेश व निकासी पर निगरानी के लिए स्वयं के व्यय पर 360 डिग्री कोण पर दृश्यता रिकार्डिंग के योग्य चार सी0सी0टी0वी0 कैमरा लगाने सहित चेक पोस्ट/गेट का निर्माण करेगा। पट्टाधारक उक्त चेक पोस्ट/गेट पर आर0एफ0आई0डी0 स्कैनर भी रखेगा, जिससे सम्बन्धित खनन पट्टा क्षेत्र से उपखनिजों के परिवहन हेतु प्रयुक्त प्रत्येक यान के सापेक्ष निर्गत किये गये ई-प्रपत्र एम0एम0-11 पर अंकित बार कोड का डाटा पढ़ने और सुरक्षित रखने की सुविधा होगी और उसका समुचित रूप से रख रखाव करेगा एवं सदैव उसे चालू रूप में अनुरक्षित रखेगा। पट्टाधारक उक्त सी0सी0टी0वी0 कैमरे और आर0एफ0आई0डी0 स्कैनरों द्वारा की गयी समस्त रिकार्डिंग को कम से कम 30 दिनों सुरक्षित रखेगा और नियम-66 के उपबन्धों के अधीन प्राधिकृत अधिकारी के रिकार्ड मांगे जाने पर उक्त रिकार्डिंग को उपलब्ध करायेगा।
- (12) पट्टाधारक प्रत्येक वाहन को ई-एम0एम0-11 सही विवरण सहित जारी करेगा। प्रत्येक वाहनों को निर्गत ई-एम0एम0-11 पर जनित बार कोड को चेक गेट पर पढ़ने तथा दर्ज डाटा सेव करने के लिए आर0एफ0आई0डी0 स्कैनर लगायेगा तथा सदैव उसका अनुरक्षण करेगा और उन्हे सही एवं चालू दशा में रखेगा। उक्त का अनुपालन न करने की दशा में नियमावली 2021 के नियम-59 के अन्तर्गत शास्ति का भागीदार होगा।
- (13) पट्टेधारक द्वारा जिला खनिज फाउण्डेशन शासी परिषद, मीरजापुर के निर्धारित खाते में नियमानुसार त्रैमास में देय किश्त के सापेक्ष निर्धारित दर पर देय धनराशि एवं रायल्टी के सापेक्ष आयकर के मद में टी0सी0एस0 की धनराशि जमा करना अनिवार्य होगा।
- (14) स्वस्थानें चट्टान किस्म के पत्थर के खनिजों पर प्रथम 10 वर्षों के लिए संदेय धनराशि, बोली दर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर, जो भी अधिक हो, के आधार पर होगी।

प्रतिबन्ध यह है कि प्रत्येक 10 वर्ष पर संदेय धनराशि में 25% की वृद्धि की जायेगी किन्तु अनुवर्ती वर्षों में संदेय धनराशि, नियमावली में विनिर्दिष्ट रायल्टी दर से कम नहीं होगी। स्वस्थानें चट्टान किस्म के पत्थर के खनिजों पर प्रथम 10 वर्षों के लिए संदेय धनराशि, बोली दर अथवा समय-समय पर नियमावली में विनिर्दिष्ट रायल्टी दर, जो भी अधिक हो, के आधार पर होगी। सैण्ड स्टोन डायमेन्शनल (पटिया, चौका, ब्लाक आदि) की ई-निविदा सह ई-नीलामी में स्वीकृत अधिकतम दर रु0 650/- से कम होने की स्थिति में


ज्येष्ठ खान अधिकारी
मीरजापुर


अपर जिलाधिकारी (वि0/रा0)/
प्रभारी अधिकारी (खनिज)
मीरजापुर

उ०प्र० उपखनिज (परिहार) नियमावली 2021 की अनुसूची-1 में प्राविधान के अनुसार सैण्ड स्टोन डायमेन्शनल की रायल्टी दर रु० 650/- प्रति घन मीटर प्रभावी माना जाय, परन्तु इस प्रक्रिया में स्वीकृत दर यदि रु० 650/- प्रति घन मीटर से अधिक होती है, तो ई-निविदा सह ई-नीलामी में स्वीकृत दर प्रभावी रहेगी।

उक्त संशोधन पट्टेदार को मान्य होगा।

- (15) उप खनिज की निकासी हेतु आवश्यक पहुँच मार्ग का निर्माण पट्टाधारक स्वयं के व्यय पर करेगा।
- (16) जिलाधिकारी द्वारा चिन्हित सुरक्षा क्षेत्र में खनन नहीं किया जायेगा।
- (17) पट्टेदार माननीय सर्वोच्च न्यायालय के आदेशों के अनुपालन में जब किये गये उप खनिजों को क्षति नहीं पहुँचाएगा और उसकी सुरक्षा उसके निस्तारण होने तक प्रत्येक दशा में करेगा।
- (18) किसी भी दशा में स्वीकृत खनन पट्टा क्षेत्र से उत्खनित उप खनिजों का परिवहन, वन भूमि से होकर नहीं किया जायेगा तथा भारतीय वन संरक्षण अधिनियम, 1980 के प्राविधानों, मा० उच्चतम न्यायालय के आदेश दिनांक 12/12/1996 एवं उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 2021 के सभी नियमों व खनन पट्टों के सम्बन्ध में समय-समय पर निर्गत समस्त शासनादेशों का अनुपालन सुनिश्चित करना आवश्यक होगा।
- (19) स्वीकृत क्षेत्र के अन्दर जहाँ परिवहन प्रपत्र निर्गत किया जायेगा, वहाँ पर खनिजों का विक्रय मूल्य प्रदर्शित करेगा।
- (20) यदि पट्टाधारक द्वारा नियमों व खनन पट्टा, पर्यावरण स्वच्छता प्रमाण पत्र, खनन योजना आदि की शर्तों का उल्लंघन किया जाता है तो पट्टेदार को अपना मामला बताने की युक्ति युक्त अवसर प्रदान करने के पश्चात जिलाधिकारी अथवा राज्य सरकार द्वारा पट्टा समाप्त किया जा सकता है।
- (21) स्वीकृत खनन पट्टा स्थल से किसी भी भिन्न स्थल पर उत्पादित उप खनिजों का भण्डारण नियमानुसार अनुज्ञप्ति प्राप्त किये बिना नहीं किया जायेगा।
- (22) खनन/परिवहन में जन-धन की हानि की समस्त जिम्मेदारी पट्टेदार की होगी।
- (23) मा० उच्च न्यायालय, मा० राष्ट्रीय हरित अधिकरण अथवा मा० सर्वोच्च न्यायालय द्वारा पारित आदेशों का पालन किया जायेगा।


ज्योत्सु खान अधिकारी
मीरजापुर


अपर जिलाधिकारी (वि०/रा०)/
प्रभारी अधिकारी (खनिज)
मीरजापुर

भारत सरकार
Government of India



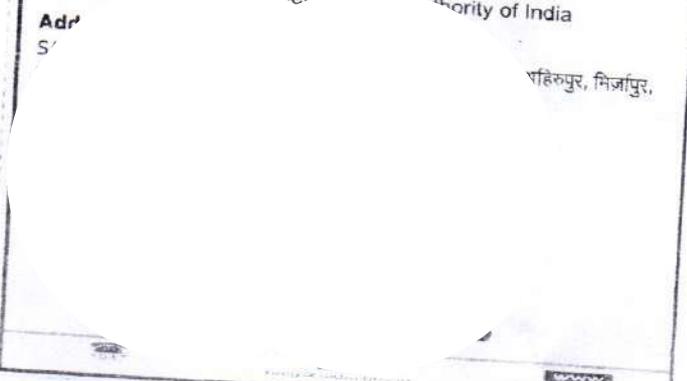
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भारतीय विशिष्ट पहचान प्राधिकरण
Identity Authority of India

Address
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बहिरुपुर, मिर्जापुर,



भारत सरकार
of India





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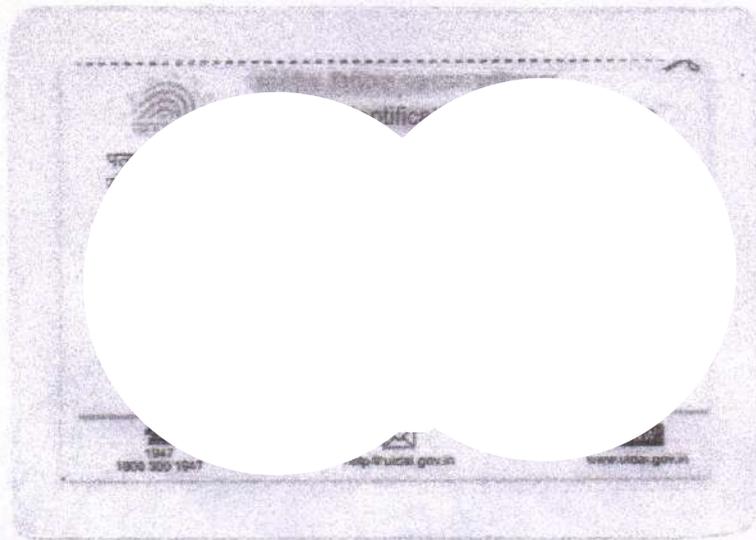
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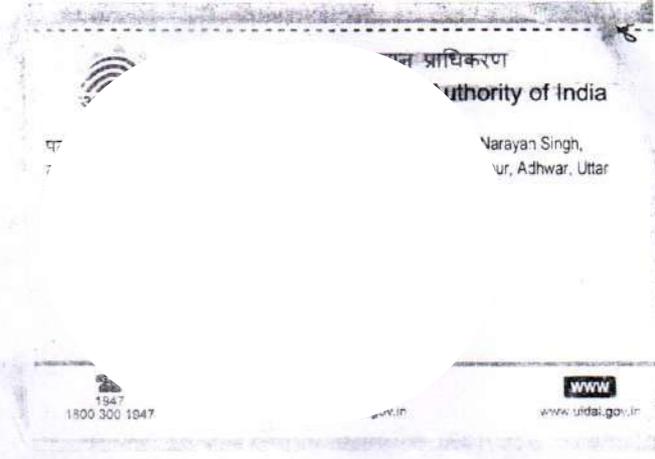
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घणश्यामकिंद





डाकपत्र

9936498296

Annexure- III

CTO



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

184378/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2023

Date: 06/06/2023

To,

M/s

GUL VADAN

VILLAGE- SONPUR, TEHSIL- CHUNAR, DISTRICT- MIRZAPUR,
UTTAR PRADESH, MIRZAPUR, 231302

Application Id-
21198754

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **GUL VADAN** located at **VILLAGE- SONPUR, TEHSIL- CHUNAR, DISTRICT- MIRZAPUR, UTTAR PRADESH, MIRZAPUR, 231302**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA GUL VADAN granted for the period from **06/06/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Sand Stone)	12100	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	Soak Pit

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Sand Stone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Sand Stone)- 12100 Cu Meter/Year by opencast and semi mechanized mining in 1.21 hectare leased Arazi No.-170, Village-Sonpur, Tehsil-Chunar, District-Mirzapur.
2. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee payable by the industry within 15 days. The CTO fee submitted by unit is less than the requisite fee. So industry shall deposit the balance fee to the Board immediately.
3. Mining unit shall comply with the conditions of Environmental Clearance issued by State Level Environment Impact Assessment Authority (SEIAA) vide EC Identification No. EC21B001UP155934, Dated- 09.12.2021 and submit its compliance report to UPPCB.
4. The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 Sampooranand Vs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.
5. In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.
6. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
7. The proponent shall submitted compliance report of condition imposed in EC within every six month.
8. The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
9. The proponent shall establish Water sprinkling arrangement for dust suppression.
10. The proponent shall establish Effluent treatment system to treat the waste water from the mine.
11. The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
12. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
13. Mining shall be done as per EC issued by SEIAA and directions given by Mining Department/District Administration.
14. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
15. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
16. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
17. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).
18. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
19. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
20. All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.
21. Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)
22. The dust suppression measures like water spraying will be done on the haul roads and working areas.
23. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans

boundary Movement) Rules 2016.

24. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.

25. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.

26. Industry shall comply with the relevant provisions of Environmental Laws.

27. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

Chief Environmental Officer (circle-2)



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure- IV
Mining Plan Letter
&
Approved Mining Plan

प्रेषक,

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
मीरजापुर।

संख्या:- 1104 / मा० प्लान / 2017

दिनांक 10/10/2020

विषय:- पट्टाधारक श्री गुल वदन के पक्ष में स्वीकृत जनपद मीरजापुर में तहसील-मीरजापुर ग्राम-सोनपुर भू०सं०-170, क्षेत्रफल 1.21 हे० में उपखनिज ई०प० (सैण्ड स्टोन) के खनन पट्टे हेतु प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री गुल वदन द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 10.10.2020 को कर दिया गया है।

- 1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-
- (अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 05 वर्ष अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 12100 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (घ) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (ङ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
1. बेंच की ऊँचाई अधिकतम 06 मी० एवं बेंच की चौड़ाई ऊँचाई से कम से कम दो गुनी होनी चाहिए।
 2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
 3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
 4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।



5. प्रत्येक ब्लास्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
 6. खनन कार्य के फलस्वरूप बने गडढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।
 7. खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जाये।
 8. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।
 9. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवष्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
 10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।
- 2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।
संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्या: (1)/मा0 प्लान/2017 तद दिनांक।

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद-मीरजापुर।
- 2- पट्टाधारक श्री गुलवदन नि0 ग्राम सोनपुर अहरौरा मीरजापुर।
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

प्रेषक,

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
मीरजापुर।

संख्या:- 1104 / मा० प्लान / 2017

दिनांक 10/10/2020

विषय:- पट्टाधारक श्री गुल वदन के पक्ष में स्वीकृत जनपद मीरजापुर में तहसील-मीरजापुर ग्राम-
सोनपुर भू०सं०-170, क्षेत्रफल 1.21 हे० में उपखनिज ई०प० (सैण्ड स्टोन) के खनन पट्टे हेतु
प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री गुल वदन द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 10.10.2020 को कर दिया गया है।

1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

- (अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनांक से आगामी 05 वर्ष अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 12100 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
 1. बेंच की ऊँचाई अधिकतम 06 मी० एवं बेंच की चौड़ाई ऊँचाई से कम से कम दो गुनी होनी चाहिए।
 2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
 3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
 4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।



5. प्रत्येक ब्लास्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
 6. खनन कार्य के फलस्वरूप बने गड्ढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।
 7. खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जाये।
 8. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।
 9. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
 10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।
- 2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।
संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्या: (1)/मा0 प्लान/2017 तद् दिनांक।

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद—मीरजापुर।
- 2- पट्टाधारक श्री गुलवदन नि0 ग्राम सोनपुर अहरौरा मीरजापुर।
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

प्रेषक,

निदेशक,

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
मीरजापुर।

संख्या:- /मा० प्लान/2017

दिनांक 10/10/2020

विषय:- पट्टाधारक श्री गुल वदन के पक्ष में स्वीकृत जनपद मीरजापुर में तहसील-मीरजापुर ग्राम-
सोनपुर भू०सं०-170, क्षेत्रफल 1.21 हे० में उपखनिज ई०प० (सैण्ड स्टोन) के खनन पट्टे हेतु
प्राप्त खनन योजना का अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक श्री गुल वदन द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप-खनिज (परिहार) नियमावली, 1963 के नियम-34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 10.10.2020 को कर दिया गया है।

1- "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है:-

- (अ) "खनन योजना" का अनुमोदन खनन पट्टा विलेख निष्पादन के दिनोंक से आगामी 05 वर्ष अवधि तक के लिए अनुमोदित किया जाता है। खनन क्षेत्र से 12100 घन मी० प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।
- (ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।
- (स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।
- (द) अनुमोदित खनन योजना की एक-एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।
- (च) अनुमोदित खनन योजना में विनिहित प्रक्रिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरुद्ध पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।
- (छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तों के साथ अनुमोदित किया जाता है:-
 1. बेंच की ऊँचाई अधिकतम 06 मी० एवं बेंच की चौड़ाई उँचाई से कम से कम दो गुनी होनी चाहिए।
 2. खनन कार्य ऊपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
 3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
 4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।



5. प्रत्येक ब्लास्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।
 6. खनन कार्य के फलस्वरूप बने गड्ढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।
 7. खनन कार्य स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जाये।
 8. श्रमिकों के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।
 9. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।
 10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय-समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों का अनुपालन पट्टाधारक द्वारा किया जायेगा।
- 2- अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें।
संलग्नक: यथोपरि।

भवदीय,

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

संख्या: 1104 (1)/मा0 प्लान/2017 तद दिनांक।

प्रतिलिपि:—निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद—मीरजापुर।
- 2- पट्टाधारक श्री गुलबदन नि0 ग्राम सोनपुर अहरौरा मीरजापुर।
- 3- खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ।

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
कृते निदेशक।

COPY FOR LESSEE

MINE PLAN

WITH PROGRESSIVE MINE CLOSURE PLAN
(Submitted under Rule 34 of U.P. MMCR-1963)

BUILDING STONE (SANDSTONE) MINE
VILLAGE- SONPUR,
TEHSIL- CHUNAR, DISTRICT-MIRZAPUR, (U. P.)

AREA- 1.21Ha.

ARAZI NO. 170

PROPOSED PERIOD — 5 YEARS

APPLICANT

SHRI GUL VADAN,

R/O-VILLAGE-SONPUR,AHRAURA,

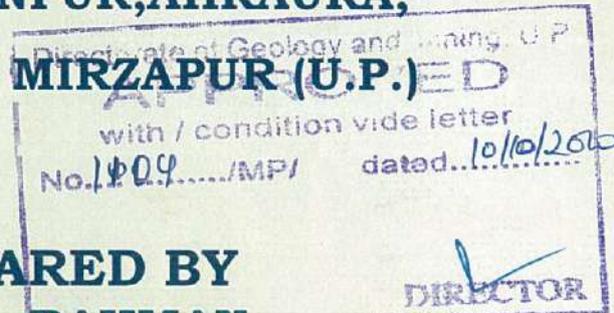
TEHSIL-CHUNAR, MIRZAPUR (U.P.)

(अनिल कुमार शर्मा)
मुख्य खान अधिकारी
खनिज एवं खनिकर्म निदेशालय
उ०प्र० लखनऊ

PREPARED BY
DR. ABDUL RAHMAN



Dr. Rahman
24.09.2020
Dr. ABDUL RAHMAN
RQP/UPDGM/NO. 004/YEAR 2018



RQP/UPDGM/004/2018, VALID UP TO: 25.11.2023

AUTHORISATION LETTER BY THE LESSEE

I, Gul Vadan hereby authorise Dr. Abdul Rahman RQP No. RQP/UPDGM/004/2018 to prepare the Mining plan Under Rule 34 (4) of Uttar Pradesh Miner Mineral (Concession) Rules, 1963 in respect of Sonpur Building Stone (Sandstone) Mine, Arazi No. 170 over an area of 1.21 Hec situated in Village-Sonpur, Tehsil-Chunar, District-Mirzapur (U.P.)

I request to the Director, Directorate of Geology & Mining Lucknow to make further correspondence regarding modification and to collect the approved copies of the aforesaid Mining plan with the said recognized person on his following address:

Name of RQP

Dr. Abdul Rahman

S/o-Shri Mohammed Khalid

RQP/UPDGM/004/2018

Valid up to : 25.11.2023

Address of RQP

House No.A-8/3, PR Wali Badar Apartment

Indira Nagar, Sitapur Road, Lucknow



Place: Mirzapur

Date: 21.09.2020

Abdul Rahman
 Dr. ABDUL RAHMAN
 RQP/UPDGM/NO. 004/YEAR 2018.

Your's Faithfully

गुलवदन
 (Gul Vadan)

CERTIFICATE

I, Abdul Rahman hereby certify that-

1. Provisions of Mines Act, Rules and Regulations made there under have been observed in the aforesaid Mining plan and wherever specific permissions are required the Applicant will approach the Director General of Mines Safety.
2. It is further certified that the aforesaid Mining plan is prepared as per the copies of the records and documents provided by Applicant and information given as per discussions held with Applicant his representative.
3. It is also certified that the information's furnished in the aforesaid Mining plan are true and correct to the best of my knowledge & belief and in case of default the approval would be withdrawn.



Place: Lucknow

Date: 21.09.2020

Name of – RQP Dr. Abdul Rahman

Registration No. – RQP/UPDGM/004/2018

Validity- 25.11.2023


Dr. ABDUL RAHMAN
RQP/UPDGM/NO. 004/2018

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Dr. Rahman
Dr. ABDUL RAHMAN
 RQP/UPDGM/NO. 001/NEAR 2018

LIST OF ANNEXURE

S.No.	TITLE	Annexure No.
1.0	COPY OF LOI	1
2.0	COPY OF ID PROOF	2
3.0	COPY OF RQP CERTIFICATE	3
4.0	COPY OF KHASRA MAP	4
5.0	COPY OF CLUSTER CERTIFICATE	5

**LIST OF PLATES**

S.NO.	LIST OF PLATES	PLATE NO.
1.0	Location Plan	1
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Dr. Abdul Rahman
Dr. ABDUL RAHMAN
 RQP/UPDGM/NO. 03/1 YEAR, 2018

INTRODUCTION

The lease over an area of 1.21 ha. was granted to Shri Gul Vadan, R/o-Village-Sonpur, Ahraura, Tehsil-Chunar, Mirzapur (U.P.) for Building Stone (Sandstone) in Village-Sonpur, Tehsil-Chunar, District-Mirzapur (U.P.) was submitted on e-tendering portal in the office of District Magistrate, Mirzapur.

District Magistrate has given its consent vide letter no. 227/खनिज/सैण्ड-स्टोन/ई-निविदा सह ई-नीलामी/2020 दिनांक 20/06/2020 for the exploitation of Building Stone (Sandstone) for a period of 20 years having production capacity 12100 cum. Copy of Consent letter (LOI) is enclosed as **Annexure No. 1.** The mining plan is being submitted under rule 34 (4) of minor mineral (concession) Rules 1963.

Dr. Abdul Rahman
Dr. ABDUL RAHMAN
RQP/UPDGM/NO. 001/YEAR 2018



CHAPTER-1

1.0 GENERAL:**A) NAME OF THE APPLICANT WITH COMPLETE ADDRESS:**

Shri Gul Vadan,

R/o-Village-Sonpur, Ahraura,

Tehsil-Chunar, Mirzapur (U.P.)

Copy of ID proof of applicant is enclosed **Annexure no.2**

No fax & email address facilities is available with applicant.

B) STATUS OF APPLICANT: Private Individual**C) MINERAL, OCCURRING IN THE AREA & WHICH APPLICANT INTENDS TO MINE:**

Building Stone (Sandstone)

D) Period for which the mining lease is granted: District Magistrate has given its consent vide letter no. 227/खनिज/सैण्ड-स्टोन/ई-निविदा सह ई-नीलामी/2020 दिनांक 20/06/2020.**E) Name of R.Q.P. preparing the mining plans:**

Dr. Abdul Rahman

S/o-Shri Mohammed Khalid

RQP/UPDGM/004/2018

Valid up to : 25.11.2023

Address of RQP

House No.A-8/3, PR Wali Badar Apartment

Indira Nagar, Sitapur Road, Lucknow

Copy of RQP certificate is enclosed **Annexure no.3.**

Dr. Abdul Rahman
 Dr. ABDUL RAHMAN
 RQP/UPDGM/NO.004/2018

CHAPTER-2

2.0 LOCATION AND ACCESSIBILITY:

(a) Details of area (with location map):

The lease area is situated in village Sonpur which is about 45.5km away from Mirzapur in north-west direction. Village Sonpur can be approached by National Highway-5A which is about 2.5kms towards East direction. Village- Sonpur is about 1.5km from lease area. The location plan is enclosed as **Plate No. 1)**

District and State:

Mirzapur, Uttar Pradesh

Taluka/Tehsil:

Chunar

Village:

Sonpur

Arazi No.

170

Copy of Khasra Map is enclosed **Annexure no. 4**

Lease Area (Hact.):

1.21 Hec.

Whether the area is recorded to be in forest (please specify whether protected, reserved etc.) Ownership/Occupancy:

The land is owned by State Govt. & State Govt has given their consent for the exploitation of (Sand Stone). The lease area is free from forest land.

Existence of public road / railway line, if any nearby and approximate distance:

Railway Station is at Chunar Railway Station which is about 16.0 km from lease area.

Latitude & Longitude:

The geographical coordinates of the lease area is as given below:

Pillar No.	N	E
A	25° 02' 50.5"	82° 58' 56.4"
B	25° 02' 50.6"	82° 59' 00.6"
C	25° 02' 50.1"	82° 59' 00.6"
D	25° 02' 49.9"	82° 58' 57.2"
E	25° 02' 48.0"	82° 58' 57.3"
F	25° 02' 48.1"	82° 58' 59.5"
G	25° 02' 46.6"	82° 59' 01.8"
H	25° 02' 45.8"	82° 58' 55.3"

The geographical coordinates is shown in **Plate No. 3.**

Cluster certificate from 500m radius is enclosed **Annexure No.5**

Land use Pattern (Forest agricultural Barren, Barren etc.): The area exhibits stony topography. It falls under waste land. The existing land use pattern is given below:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	1.156	-
2	Approach Road	-	-	0.001	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	-	-	0.053	-
	Total	-	-	1.21	-

- b) Attach a general location map and vicinity map showing area boundaries and existing and proposed routes. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However, if none of these are available the area should be shown on an accurate sketch map on a scale of 1:50000: Location map attached showing lease (**Plate No. 1)**

INFRASTRUCTURAL – FACILITIES:**a) Roads:**

The lease area is situated in village Sonpur which is about 45.5 km away from Mirzapur in north-west direction. Village Sonpur can be approached by National Highway-5A which is about 2.5 kms towards East direction. Village- Sonpur is about 1.5 km from lease area.

b) Water Supply:

The people of the area are dependent on “Wells” for water. They use the well water both for agriculture and household purpose. The average water table level in the region ranges at 25-30 m. below the ground level. The mining staff/workers use water from bore well to be dug near the leasehold.

c) Electrification:

The village Sonpur has electricity connection while lease area is not connected with electricity. Surrounding 5 km village are electrified from the lease area.

d) Educational – Facilities:

The village Sonpur has a primary school. However, Secondary, Higher Secondary & College educations are at Chunar & Mirzapur town.

e) Health Service:

The primary Medical Centre is at village Chunar, Govt. Hospital & Nursing homes are at Mirzapur town.

f) Transport:

The area is well connected by local bus services, which connects Mirzapur and Sonpur Village. Railway Station is at Chunar Railway Station which is about 16.0 km from lease area.



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CHAPTER-3

3.0 GEOLOGY AND EXPLORATION:

- a) Briefly describe the topography & general geology & local mine geology of the mineral deposit including draining pattern.

PHYSIOGRAPHY:

No seasonal & perennial drainage exists with in the lease area. Due to past mining the lease is degraded by mining pit & depth of pit varies 2.0 m to 5.0 m. The general slope of lease area is towards South West to North direction. The highest and lowest point in the leasehold is 121.50 mRL and 109.70 mRL. The topography of lease area is shown in **Plate No. 3**.

REGIONAL GEOLOGY:

Geologically the district is characterized by Vindhyan system and it is overlain by Quaternary alluvium. The geological succession is given below:

STRATIGRAPHIC SEQUENCE IN MIRZAPUR DISTRICT, U.P.

Period	Groups & Formation	Lithology
Recent	Quaternary Alluvium	Clay, Sand and Kankar
----- Unconformity -----"		
Cambrian	Upper Vindhyan	Dhandhaur quartzite scrap sandstone
	Lower Vindhyan	Bijaygarh shale, quartzite, sandstone, Susnai conglomerate and lower quartzite

GEOLOGY OF THE AREA:

The Building Stone of area is light yellow & light pink in color. Thin soil cover having average thickness of 0.01m lies all over the area. Below which Strata of Building Stone occurs. The Building Stone is fine to medium grain size.

DETAILS OF EXPLORATION:

- a) **Already carried out in the area:**

One trial pit having dimension of 5m x 5m x 5m were dug with in lease area & later on all the trial pits have been converted into mining pits.

- b) **Proposed to be carried out:**

The entire area is consist of stony outcrops and depth of mining pits have reached 1 m to 1.5 m & occurrence of Sandstone is established at the floor of pit & persists in depth. Therefore, no future exploration programme has been envisaged during plan period.

Dr. Abdul Rahman
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METHOD OF ESTIMATION OF RESERVE:

The reserve estimation has been done by cross-sectional method. Three Cross-sections at an interval of 30 m, 41 m & 60 m are drawn. The surface areas of cross-sections are multiplied by the cross-sectional strike influence to get the volume.

GEOLOGICAL RESERVES:

The geological reserves estimated by cross-sectional method can be categorized in to four classes:

a) Proved Reserves(111):

All quantities of Sandstone occurring 100 mRL below from surface ground has been considered as under proved category.

b) Probable Reserve (122):

A 5m. zone below the proved reserve zone is considered as Probable Reserves.

c) Feasibility Mineral Resource: (211)

Reserves blocked in barrier ultimate pit limit under proved mineral reserves has been considered as 211.

d) Pre-Feasibility Mineral Resource: (222)

Reserves blocked in barrier ultimate pit limit under probable mineral reserves has been considered as 222:

Summary of Geological reserves is as below:

Classification	UNFC Code	Quantity of sandstone in (cum)
A. Total Mineral Reserve		
Proved Mineral Reserve	111	129599
Probable mineral Reserve	121 & 122	25166
B. Total Remaining Resources		
Feasibility mineral Resource	211	54905
Prefeasibility mineral resource	221 & 222	26512
Inferred mineral resource	333	Nil
Total Reserves + Resources		236182

The detailed categorized table of reserves and Resources are shown **Table No 1**

MINEABLE RESERVE:

Benches of height & width 6.0 m have been drawn in geological sections to calculate the mineable reserves. The area of each bench level has been calculated & multiplied by strike influence to get the volume. The mineable reserve is given in **Table No. 2.**

Dr. Rahman
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Table No. 1

GEOLOGICAL RESERVES

MEASURED MINERAL RESOURCES (331)					
Section Line	Area m ² (111)	Area m ² (211)	Strike Influence (m)	Volume (cum)	
				111	211
1-1'	1819	325	41	74579	13325
2-2'	802	422	30	24060	12660
3-3'	516	482	60	30960	28920
Total				129599	54905

INDICATED MINERAL RESOURCES (332)					
Section Line	Area m ² (122)	Area m ² (222)	Strike Influence (m)	Volume (cum)	
				122	222
1-1'	526	212	41	21566	8692
2-2'	74	196	30	2220	5880
3-3'	23	199	60	1380	11940
Total				25166	26512



Dr. Abdul Rahman
Dr. ABDUL RAHMAN
 RQ/UPDGM/NO. 001/YEAR 2018

Table No. 2

MINEABLE RESERVES

Bench level (mRL)	Quantities of Sandstone in (cum)
113	38220
107	60888
101	47064
95	8160
TOTAL	154332

Dr. Rahman
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RQP/UPDGM/NO. 001/NEAR 2018



CHAPTER-4

4.0 MINING:

- a) Briefly describe the existing/proposed method for developing/working the deposit with all design parameters:

Existing Method of mining:

It is opencast semi-mechanized mine without adoption of drilling & blasting. Mining is being carried through the formation of one bench. The height of bench was kept 6.0 m width of benches was kept 6.0 m with face slope 70°. Approach road having width 6 m & gradient 1:16 was provided to mining faces for the transportation of mineral.

- b) **Proposed method of mining:**

It shall be opencast semi-mechanized mine. To meet required production wagon drilling with deep hole blasting shall be carried out. The blasted material will be handled with excavator & loaded into dumpers. The height & width of bench shall be kept 6.0 m with face slopes 70°. Secondary blasting with jackhammer drilling shall be carried out if required.

Indicate quantum of development & tonnage & grade of production expected year wise in table below:

Year	Overburden (cum)	ROM of Sandstone in (cum)	Sub grade mineral	Mineral reject	Ore to overburden ratio
1 st	Nil	12100	Nil	Nil	Nil
2 nd	Nil	12100	Nil	Nil	Nil
3 rd	Nil	12100	Nil	Nil	Nil
4 th	Nil	12100	Nil	Nil	Nil
5 th	Nil	12100	Nil	Nil	Nil
Total		60500	Nil	Nil	Nil

- c) **Attach Individual plans & sections:**

Ist Year:

The mining faces will open from top to downward and advanced towards north south direction. 12100 cum quantities of Sandstone shall be exploited from bench 113 mRL. Approach road having width 6.0 m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
113	98	20.578	6.0	6.0	12100
Total					12100

The layout the pit position & section at the end of the year is shown in **Plate No. 5.**

IInd Year:

The mining faces will open from top to downward and advanced towards north south direction. 12100 cum quantities of Sandstone shall be exploited from bench 113 mRL. Approach road having width 6.0 m & gradient 1:16 shall be provided to connect each mining faces for

transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
113	98	20.578	6.0	6.0	12100
Total					12100

The layout the pit position & section at the end of the year is shown in **Plate No. 5**.

IIIrd Year:

The mining faces will open from top to downward and advanced towards north south direction. 12100 cum quantities of Sandstone shall be exploited from bench 113 mRL. Approach road having width 6.0 m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
113	98	20.578	6.0	6.0	12100
Total					12100

The layout the pit position & section at the end of the year is shown in **Plate No. 5**.

IVth Year:

During the year, the production will be achieved through the opening & the advancement of mining benches. Bench 113 mRL shall be flattened & all quantities of Sandstone shall be exploited from bench. A new bench 107 mRL shall be opened box cut like manner & advance in all directions. Approach road having width 6.0 m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
113	98	3	6	6	1920
107	86	20	6	6	10180
Total					12100

The layout the pit position & section at the end of the year is shown in **Plate No. 5**.

Vth Year :

The mining faces will open from top to downward and advanced towards north south direction. 12100 cum quantities of Sandstone shall be exploited from bench 107 mRL. Approach road having width 6.0m & gradient 1:16 shall be provided to connect each mining faces for transportation of mineral. Face length, face advancement width, height & exploitation of mineral during the year is as below:

Bench Level (mRL)	Face Length (m)	Face advancement (m)	Height (m)	Width (m)	Volume (cum)
107	86	23.449	6.0	6.0	12100
Total					12100

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The layout the pit position & section at the end of the year is shown in **Plate No. 5.**

- d) **Attach supporting composite plan & section showing pit layouts, dumps, stacks of sub grade mineral, if any etc.**

The entire lease hold is Sandstone out crop having no soil over, therefore generation of waste & soil shall be nil during next five years. All quantities of sandstone to be exploited shall be used for making aggregates.

- e) **Indicate rate of production when the mine fully developed & expected life of mine & the year from which effected.**

The total mineable reserves are 154332 cum & with maximum rate of production of 12100 cum of sandstone, the expected life of mine comes about 13 years.

- f) **Attach a note furnishing a conceptual mining plan up to life of mine based on geological mining & environmental considerations.**

CONCEPTUAL PLAN:

Time Frame of Completion of Exploration:

Exploration as on date:

One trial pit having dimension of 5m x 5m x 5m were dug with in lease area & later on all the trial pits have been converted into mining pits.

Exploration during plan period:

The entire area is consist of stony outcrops and depth of mining pits have reached 2.0m to 5.0m & occurrence of Sandstone is established at the floor of pit & persists in depth. Therefore, no future exploration programme has been envisaged during plan period.

Conceptual Period:

The entire area is consist of stony outcrops and depth of mining pits have reached 2.0m to 5.0m & occurrence of Sandstone is established at the floor of pit & persists in depth. Therefore, no future exploration programme has been envisaged during plan period.

Ultimate shape & size of pit:

The ultimate shape of pit by the end of conceptual period shall be same as the shape of area except 7.5m barrier. Size of the lease hold by the end of conceptual period shall be 1.078ha having length 110m & width 98m & depth 24m.

Conceptual Development:

Mining will be by opencast semi-mechanized mines confined within ultimate pit limit. Road, habitation etc. will require diversion from mining area for the safety of workings. The geometry of pit as on date, at the end of plan period & at the end of conceptual period is as below:

	Pit No	Pit dimension	Shape
As on date	Pit 1	118m x 98m x 2m to 5m	Elliptical
At the end of plan period		98m x 65m x 12m	Rectangle
At the end of conceptual Period		110m x 98m x 24m	Rectangle

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i) **Plan period:** One pit will be developed during plan period & dimension of pit will be 98m long, 65m wide & 12m deep. The depth of pit will be confirming to 107mRL. The height of benches shall be kept 6.0 m, width of benches shall be kept 6.0m & slope of fences shall be kept 70 deg. 60500cum of sandstone shall be generated during plan period. Exposures of sandstone exist within the entire lease area therefore generation of waste shall be nil. Therefore no such proposal of rehabilitation of benches has been envisaged.

Conceptual period: One pit will be developed during conceptual period & dimension of pit will be 110m long, 98m wide & 24m deep. The depth of pit will be confirming to 95mRL. The height of benches shall be kept 6.0 m, width of benches shall be kept 6.0m & slope of fences shall be kept 70 deg. 93832cum of sandstone shall be generated during conceptual period.

Anticipated life of mine

The total mineable reserves are 154332cum & with maximum rate of production of 12100cum of sandstone, the expected life of mine comes about 13 years.

Waste Management:

As stated earlier that entire lease area consists of stone out crops & further persists in depth. All the quantities of stone to be exploited shall be sent to crusher plant out side the area. Therefore generation of waste shall be nil & no proposal has been envisaged for its separate dumping.

Reclamation/Rehabilitation:

The mined out area & reclamation / rehabilitation as on date, at the end of plan period & at the end of conceptual period is as below.

	Area broken (ha)	Area backfilling rehabilitation (ha)	Quantities of waste to be used in backfilling (cum)
As on date	1.156	Nil	Nil
End of plan period	0.637	Nil	Nil
End of conceptual period	1.078	Nil	Nil

Pisciculture Economics was also worked out for use of land to provide water bodies v/s forming is as below.

The data collected is presented below:

The yield of dhan per hectare or unirrigated land per annum	:	2500 to 3000 kg.
The average value as per present rate at Rs. 6.50/Kg.	:	Rs. 19500/-max.
The yield of wheat per ha. Of irrigated land per annum	:	Rs. 500 kg. max.
The average value as per present rate of Rs. 4.50kg.	:	6750/- max.
Considering that both the crop are obtained, annual earning per ha.	:	Rs. 26250/- max.

In case of pisciculture is undertaken then about 5000 finger lings (FRY) can be put in 1 ha. Of water body which will yield about 500 to 600 kg. in about 6 months time. A figure of 1000 kg. per ha per year can safely be assumed. This will fetch a minimum of Rs. 1,00,000/- Hence with the development of pisciculture about 2.0 to 3.0 lac per annum can be expected. In view of the above, it is proposed that the pit will be left as it is which subsequently will be filed by percolating ground water and rain water. The water can also be used for irrigation purposes.

4.6 Post Mining Land use:

The land use at present, at the end of plan period & at the end of conceptual period is given below:

Sl. No	Head	At present (ha)	At the end of plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area excavated (broken)	1.156	0.637	1.078
b)	Area fully mined out	Nil	Nil	1.078
c)	Area fully rehabilitated by pisciculture	Nil	Nil	0.05
d)	Area rehabilitated by afforestation	Nil	Nil	Nil

Mining will be done unto 107mRL. After completion of mining the outer periphery of mining pit shall be fenced. During plan period & by the end of conceptual period no waste shall be generated. All quantities of Sandstone to be exploited shall be used for making aggregates. Therefore it is not possible to rehabilitate the mined out benches. The mined out pit shall remain open & rain water will accumulate in the pits. A water body in the area will be boon to local people for improving their life style.

II Dump area:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Total area under dump	Nil	Nil	Nil
b)	Area under active dump	Nil	Nil	Nil
c)	Dump area fully rehabilitated	Nil	Nil	Nil

During plan period the dump shall be removed & it shall be spread over the haul roads for the maintenance of roads.

III Others:

Sl. No	Head	At present (ha)	At the end of Plan period (ha)	At the end of conceptual period of mine (ha.)
a)	Area under mineral stack	Nil	Nil	Nil
b)	Area under road	0.001	Nil	Nil
c)	Area under green belt (i.e. plantation on area other than dump & backfilled area	Nil	0.05	Nil

Conceptual Plan & section is shown in **Plate No.6**

(g) Open Cast Mines:**i) Describe briefly giving salient features of the mode of working (mechanised, semi mechanised, manual):**

It will be an opencast semi-mechanized mine. The loading of mineral shall be carried out by means of an excavator. Mining shall be carried out from top to down ward thought the formation of benches. The height of benches shall be kept 6m, width 6m with face slope 70°. Approach road having width 6m & gradient 1:16 shall be provided to join the mining faces.

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- ii) Describe briefly the layout of mine working, layout mine faces & sites for disposal of overburden/waste.

Mining faces shall be opened from top to down word. It will be advance from north to south direction & orientation of faces shall be east-west direction. Approach road shall be produced to each mining faces for transportation of mineral. No waste shall be generated during plan period therefore no proposed has been for its separate staking.

- i) **Extent of mechanization:**

The requirement of mining equipment for next five years is calculated as below:

The maximum level of annual production planned = 12100 cum or 30250 tonnes (assuming bulk density of stone 2.5) production required assuming 300 working days

$$=30250/300= 101 \text{ MT}$$

To meet the required production deep hole drilling with wagon drill shall be carried out. 1 wagon drills shall be deployed to meet the required production. Details of wagon drilling are discussed under chapter-5.

Requirement of Compressors:

One compressors of about 360 cfm will be sufficient to meet the present requirement.

The requirement of machineries for drilling will be as below:

Type	Nos.	Dia of hole (m)	Size/capacity power	Make	Motive
2. Compressor tractor mounted	1	N.A.	Above 360 cfm	-do-	Diesel Compressor



Excavator:

The Applicant shall be deployed required number of tippers on hire basis.

Loading capacity of excavator	-	372 cum x 2.5
Per shift	-	930 tonnes
Operating shift per day	-	930 x 1 = 930 tonnes
No. of operating days per annum	-	300
Annual loading capacity of excavator	-	300 x 930 = 279000 tonnes = 2.79 lac tonnes
Maximum stone to be handle per annum	-	30250 tonnes or 0.3025 Lac tonnes

Therefore no of excavator required for handling the Sandstone

$$= 0.3025/2.79 = 0.10 \text{ Say} = 1$$

Requirement of Excavator: is tabulated as below:

Type	Nos	Bucket capacity	Boom Height	Boom Length	Make/model	Motive/Diesel
Excavator	1	1 M3	2.220 M	5.582 M	851 L & T	70-80ltrs/day

Requirement of tippers (7 tonners):

Requirement of tippers for the transport of Sandstone from mine to stack yard, work out as follows:

- i) To & fro journey time: from mine area to stack yard.
To & fro journey on 2.0 Km. mine road @ 10 Km/hr = 12 min.
- ii) Cycle time of Tippers
Scooping and waiting = 2 min.
Manual loading = 30 min.
To & fro journey = 12 min.
Turning and unloading = 2 min.

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Therefore total cycle time	=	46.0 min.
Requirement of Tippers:		
Stone to be transported per day	=	101 MT
Cycle time of Tippers	=	46.0 min.
Therefore round trips per Tipper per hour	=	$101/46 = 2.19$ Say = 2
Average load carried per round trip	=	$7 \times 5 = 35$
Therefore average carrying capacity per Tippers per shift.		
Therefore number of Tippers	=	$101/35 = 2.8$ Say = 3
Standby dumpers @ 25%	=	$3 \times 0.25 = 0.75$
Therefore total requirement of Tippers	=	$3 + 0.75 = 3.75$
		Say = 4 Tippers.

Requirement of dumpers is tabulated as below:

Type	Nos.	Size/capacity	Make	Motive power
Tippers	4	7 tonnes	407 Tata	Diesel

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CHAPTER-5

5.0 Drilling:

Drilling of vertical holes is proposed for extraction of rock to control the problem of toes, a provision of 10% sub-grade drilling has been made. Blasting is required to dislodge Sandstone rock.

The diameter of blast holes is generally governed by the bench height. The larger the diameter of the hole, the more will be the burden and spacing, which in turn will yield bigger size boulders in the blasted mass. If the shovel size is already fixed, as is the case in this mine, and the boulders are too big for the shovel to load, secondary drilling and blasting for reducing the size of such boulder will have to be increased. On the contrary, the smaller the hole diameter, lesser would be the burden and spacing of holes which means more meterage of drilling for the same excavation. Accordingly for the 6m high benches adopted of drilling for the same excavation. Accordingly for the 6m high benches adopted for this mine, the diameter of blast holes is proposed 100 mm.

The requirement of drills has been calculated as follows:

A) Stone Production:

i)	Yield per hole with a burden and spacing of 4m x 3m bench height 6 m. and sp. gr of rock 2.5 in tonnes	:	$4.0 \times 3.0 \times 6.0 \times 2.5 = 180$
ii)	Rock mass blasted per day (Considering 300 working days in a year)	:	$30250/300 = 101 \text{ MT}$
iii)	insitu rock to be blasted per day for 101 tone production at 85% recovery, in tonnes	:	$101 \times 0.85 = 86 \text{ tonnes}$
iv)	Length of each hole with a sub-grade drilling of 0.6m	:	6.6 m
v)	Therefore meterage required to be drilled per shift	:	6.6 m
vi)	Assuming 10% extra drilling for tacking the toes total meterage to be drilled per shift	:	$6.6 \times 1.1 = 7.26 \text{m}$ Say 7m
vii)	Expected performance of wagon drill in effective 5 hours per shift	:	25 m.
viii)	Therefore number of drills required for required production	:	$7/25 = 0.28$
ix)	Keeping in view the location of the mine and climatic conditions, 25% stand by units have been proposed hence total drills required	:	$0.28 \times 1.25 = 0.35$ say= 1 No.

Thus two drills have been provided including one stand-by unit. These units will be tyre-mounted drills of 100 mm dia to drill on 6 m high benches.

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CHAPTER-6

6.0 MINE DRAINAGE:**a) Likely depth of water table based on observations from nearby wells and water bodies:**

One dug well is situated about 2.0m aerial distance towards south west of lease area in crusher side. The top level of the well is 117mRL & water table encountered in the well is about 50m. deep and the expected depth of water table in the region is about 67mRL. During summers the water table further goes down about 3.0m and depth of water table will be about 64mRL. In winters, the water table goes down about 2.0m and expected depth of water level is about 65mRL. During rainy season the water level further rises about 2.0 m. and depth of water level is about 69mRL.

b) Working expected to be 40m above the water table during next five years.

During next five years, the mine working will be confined up to 107mRL. Water table will not be interested by mining operations.

c) Quantity and quality of water likely to be encountered, the pumping arrangement and places where the mine water is finally proposed to be discharged.

The mining operations will be limited in the upper levels & the lowest bench will be formed at 107mRL, hence water table will be not be encountered by mining activities during next five years.

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CHAPTER-7 & 8

7.0 STACKING OF MINERAL REJECTS AND DISPOSAL OF WASTE:

- a) **Indicate briefly the nature and quantity of top soil, overburden/waste and mineral rejects likely to be generated during the next five years:**

As stated earlier, there is no overburden with in lease area. Mining has been proposed for the exploitation of sandstone therefore waste, sub grade mineral rejects shall not be generated during course of mining.

- b) **Land chosen for disposal of waste with proposed justification.**

No waste or top soil shall be generated during mining activities; therefore no proposal is given for separate stacking of top soil & waste material.

- c) **Attach a note indicating the manner of disposal, and configuration, sequence of build up of dumps alongwith the proposals for the stacking of sub-grade ore, to be indicated item wise.**

The entire lease area is barren hilly terrain having no soil cover / vegetation. Top soil & waste shall not be generated due to mining operations therefore disposal and configuration of build of dumps shall not arise during next five years period.

8.0 USE OF MINERAL:

The sandstone will be used for making the aggregates. The stone of lease area is hard, medium to coarse grained greyish in color & porphyritic texture.

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CHAPTER-9

9.0 OTHER:

9a) Site Services

The following site services will be provided:

- i) Office
- ii) Drinking water shed
- iii) Rest shelter
- iv) First Aid Centre
- v) Store

9b) Employment Potential

The mine manager cum mining engineer should a graduate mining engineer holding at least second class manager's certificate. The mate-cum-blaster should hold mining mate certificate of competency.

Thus category-wise employments will be as below:

Mines manager/mining engineer (Full time)	:	1
Skilled:		
Drivers	:	4
Excavator Operator	:	1
Supervisor	:	1
Wagon Drill Operator	:	1
Time Keeper	:	1
Office Assistant/Dispatch Supervisor	:	1
Semiskilled:		
Compressor operator	:	1
Un-skilled:		
Piece rated workers	:	12
Total:		23



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CHAPTER-10

10.0 MINERAL PROCESSING:

- a) **If processing / beneficiation of the ore or minerals mined is planned to be conducted on site or adjacent to the extraction area, briefly describe the nature of the processing / beneficiation. This should indicate size and grade of feed material and concentrate (finished marketable product),**

The entire lease area consists of Sandstone terrain therefore, no beneficiation of mineral processing will required for Sandstone.

- b) **Explain the disposal method for tailing or waste from the processing plant (quantity and quality of taqilings proposed to be discharged, size and capacity of tailing pond, toxic effect of such tailing, if any, with process adopted to neutralise any such effect before their disposal and dealing of excess water from the tailing dam)**

As stated above that no beneficiation is required therefore no tailing or waste disposal from processing plant will be undertaken.

- c) **A flow sheet or schematic diagram of the processing procedure should be attached.**

No beneficiation studies will be carried out therefore no flow sheet of processing process is attached.

- d) **Specify quantity and type of chemicals to be used in the processing plant.**

No chemicals will required.

- e) **Specify quantity and type of chemicals to be stored on site / plant.**

No chemical will be stored on the site / plant.

- f) **Indicate quantity (cu.m.per day) of water required for mining and processing and sources of supply or water. Disposal of water and extent of recycling.**

No water is required for mining and processing hence no disposal of water and extent for recycling is required.



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CHAPTER-11

11. ENVIRONMENTAL MANAGEMENT PLAN:

(a) Attach a note on the status of base line information with regard to the following:

(I) **Land Use:**

The existing land use of the area is almost hundred percent waste land.

The existing land use is given in tabular form:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	1.156	-
2	Approach Road	-	-	0.001	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	-	-	0.053	-
	Total	-	-	1.21	-

With in 5 km. area, about 40% of land is used. for agricultural purposes. The agriculture fields are about 30 to 40 mts. away from the workings.

(II) **Water Regime:**

There is no perennial water body in the area. Water table loses its significance in this region due to great depth. The depth of water table is about 50m below: general ground level. The shear zone which allow the flow of water in the sub surface is restricted, through when tapped in wells, hand pumps & tube wells provide sufficient water round the year.

(iii) **Flora and Fauna:**

Shrubs of Karaunda are found in with in the area. Vegetation and wild life are quite scanty. Trees of Neem, Mahua, Jamun, Mango & Pipal etc. are found only in and around the villages of in agriculture fields. Cows, horses, donkeys, goats, sheep and buffalows are kept for house hold requirements. Wild life comprises of rabbits, Squirrels, foxes, snakes, and lizard. Fishes, turtle and crabs form aquatic life which occur with in a radius of 5 km. Low shrubs and bushes grow on barren rocky areas of the applied area. No wild life is found with in the applied area.

(iv) **Quality of ambient air noise level and water:**

The proposed site is located in the remote area having a clean atmosphere. Therefore the quality of ambient air will be as good as heaven. SPM, SO₂, NOX. will be either below permissible limits or close to threshold limits. Similarly ambient noise level is as low as of any standard place.

The permissible limit of SPM, SO₂, & NOX and air quality was observed within the lease hold is given below:

Parameter	Promulgated limit	Present within the lease hold
SPM	500µg/m ³	220 µg/m ³
SO ₂	120 µg/m ³	30 µg/m ³
NOX	120 µg/m ³	18 µg/m ³

The water quality will not be effected as mining is restricted to above ground level. Drinking water is being taken from the hand pumps, which is situated near the mining area. Number of hand pumps are dug in the villages.

(v) **Climatic Conditions:**a) **Temperature:**

Tropical climate with hot summers, temperatures ranging between 32⁰C to even more than 47⁰C. The winters are cool, recording a drop in temperature from around 12 deg. C to as low as 8deg C.

b) **Rainfall:**

District Mirzapur receives annual rainfall is about 786mm. The maximum rainfall received during monsoon period was June to mid September. The maximum rainfall varies from 500mm. to 550mm. The lowest rainfall was received during the month of November-December.

c) **Humidity:**

The maximum and minimum humidity in morning is 98 and 44 in the month of August and May and in the evening 96 and 25 in the month of August and May.

d) **Wind Velocity :**

The wind velocity 1.6 to 11.3km per Hours

The metological data collected from Indian Grass land & fodder Research Institute (IGFRI) Mirzapur showing maximum & minimum temperature, maximum & minimum relative humidity, wind velocity & Rainfall from the year 2002 to 2012.

vi) **Human Settlement:**

Human settlements are distributed in fringes of buffer zone. The inhabitants belong to all the four castes. The main occupation in 5 km. buffer zone is farming and mining. The agriculture alone does not appear to be sufficient to sustain the population. Poor literacy conditions prevail in the surrounding of lease area & condition of literacy is more pathetic in females. Older generation wear Dhoti Kurta while younger generation is adopting dresses like pant, shirts etc. The villagers collect the "MAHUA" and sell it to the market while part of the quantity is used for making country liquor.

Occupation:

Agricultural remains the main occupation in this area. Study reveals that within 5Km. radius of lease each, 70% to 85% population is engaged in agriculture. Percentage of females engaged in agriculture is higher than males.

Disparity in agricultural land holding is less. But yield of agricultural produce is very poor to sustain the available hands. Consequently problem of unemployment and frustration amongst youth can be noticed in the area. The yield of crops is as below:

Rice	:	200 Kg Per Acre
Wheat	:	700 Kg per Acre
Gram	:	500 Kg per Acre
Arhar	:	400 Kg per Acre
Soyabean	:	300 Kg per Acre

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(vii) Public building, places of worship and monuments:

None of the above important features are within the lease hold or in close proximity of lease hold.

(viii) Does area (partly or fully) falls under notified area under water (Prevention & control of Pollution) Act 1974:

The lease hold has not been notified under water (Prevention & control of pollution) Act 1974.

(b) Attach an Environmental impact Assessment statement describing the impact of mining and beneficiation on the following over the next five years.

(i) Land use:

The area likely to be degraded due to quarrying, pitting & roads:

The impact on the land form or Physiography will be limited to the modification of the slope. The land scape and land use will under go a radical change due to open cast mining. The impact during next five years is limited as benches will be formed on the already degraded land. Besides these benches, roads will also modify the Physiography.

The impact on land use will also be limited. The various modification due to mining allied & activities during next five years is given below:

Activity	Area Occupied (Ha.) During next five years	At the end of conceptual period
Mining and Existing pits	0.637	1.078
Waste dumps	Nil	Nil
Road	Nil	Nil
Infrastructure facilities	Nil	Nil
Afforestation	Nil	Nil
Balance undisturbed land	0.573	0.132
Total	1.21	1.21

(ii) Air Quality:

Due to movements of dumpers, machineries, air quality will be deteriorated. To control air quality water sprinkling on haul road shall be carried out to suppress the dust. Tentative calculation for assessing the adequately of water sprinkler of 16KL capacity is as below:

- i) Average speed of water sprinkler = about 12 km/hr.
 ii) Average filling time of tanker = about 25 minutes
 iii) Thus on average a tanker of 16 KL capacity will be emptied in 27 minutes of continuous sprinkling. Hence in one trip a tanker covers on average sprinkling distance (6m wide) speed × time of continuous spray = 12000m/hr × 27 min.
 = 5400m, say 5.4 km.

At least one trip in a day must be made. The require meet of sprinkler can be calculate based on road length required to be covered.

Besides the above other control measures for mitigation air pollution is as below:

- i) Dust extraction limit for drilling machine
 ii) Proper gradients & turning of haul roads.

iii) Water Quality

It has already been mentioned that water table does not have any relevance in Mirzapur terrain. The water table in this area is found in the shear zone and is about 30 m. below the ground

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level. The working during next five years is confined in the already broken area, hence no impact on water quality will be observed.

(vi) Noise Level:

It has been explained earlier that proposed mining is of open cast semi-mechanized mine. Mining shall be carried out with limited adoption of drilling & blasting therefore impend on noise level due to drilling & blasting shall be nil. An excavator shall be deployed on hire basis as & when required & its deployment shall be 10-12 days in a month. Excavator and other equipment even vehicular transport will be applied for limited time. Therefore noise level too will not show any significant increase.

(v) Vibration level:

As stated earlier that no drilling & blasting shall be carried out therefore vibration level during mining activities shall be nil.

(vi) Water Regime:

The mining is in a small area. There is no perennial drainage within the area therefore no significant impact on surface water will be made. However due to excavation some changes in base flow may occur but then it has been proposed that mining will be done in already excavated areas so that it will not touch the water regime.

(vii) Socio-Economics:

Though employment potential is not very high but whatever employment will be generated will be available to surrounding. It has been mentioned that there is a serious problem of migration in this region for the need of livelihood, any attempt of generating employment will be important contribution to this area and should be welcomed. The activity will also provide indirect employment by way of shopkeepers, dhabas and truck drivers etc.

(viii) Historical Monuments etc.:

No historical monuments exist surrounding the lease hold.

(c) Attach an Environmental Management Plant supported by appropriate plans and sections dealing the time bound action proposed to be taken with sequence and timing in the following areas (or diagram should be added).

- Temporary storage and utilisation top soil:

Mining during shall be under taken in rocky terrain having no soil cover generation of top soil shall be nil & no proposal has been given for separate stacking of soil.

II. Year wise proposal for reclamation of land affected by abandoned quarries and allied mining activities during next five years period:

During next five years, benches will reach the ultimate pit limit. The entire lease area is devoid of soil cover or waste material. The total exploited Sandstone shall be transported to crusher



plant of making aggregates therefore no waste shall be generated. Therefore it shall not be feasible to rehabilitate the benches by plantation.

- **Programme of afforestation year wise for the initial five year indicating number of plants with name of species, afforested under different areas in Ha.**

Programme of Afforestation:

Mining Area:

Other Area:

The lease area is marked by large exposure of waste land. The lease area is rocky terrain so it is not feasible to undertake the plantation with in lease hold. The plantation will be undertaken within 7.5m barrier zone.

The tree species recommended are Ficus religiosa (pipal), Boswellia serrata (Salai), Shorea robusta (sal) and tactione grandis (teak) may also be recommended. Mangifera indica (Aam), Emblica officinalis (Anwala), Aegle marmelos (Ibei), Planting should be done in large sized 90 cm x 90 cm. due in advance and filled about 50 days before planting. The plantation raised earlier should be carefully maintained. Mortalities should be replaced by fresh planting.

Post Plantation Care:

Following precaution to be undertaken for survival of plants:

- i) The samplings will be undertaken for survival of plants.
- ii) Plants will be taken care by applying fertilizers and proper wedding etc
- iii) Healthy tree species will be recommends for plantation.
- iv) Fatal saplings will be replaced with new healthy saplings.
- v) Every saplings will be covered by tree guard to avoid damage through cattle grazing.
- vi) A Gardner or mazdoor should be employed for care.
- vii) Necessary arrangement will be provided for watering tree species planted at different parts. ..



4. **Stabilisation and vegetation of dumps along with interburden dumps management year wise for initial five years:**

The entire lease area is Sandstone out crops having no waste, therefore generation of waste during next five years shall be nil & no proposal has been envisaged for its separate.

5. **Measures to Control erosion/sedimentation of water courses:**

No drainage of water course will be disturbed due to mining. The lease area consists of Sandstone out crops & rain water will accumulate in the mining pits which shall be dumped out. As Sandstone is hard rock therefore erosion/sedimentation along water courses will not arise.

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6. **Treatment and disposal of water from mine:**

It has already been mentioned that water table does not have any relevance in this plateau due to its great depth therefore treatment and disposal will not be concern in the mine.

7. **Measures for minimizing adverse effects on water regime:**

It has already been stated that mining will not interfere with the surface and underground water however to take care of eventualities.

8. **Protective measures for ground vibration/air blast caused by blasting:**

As the proposed method of mining is open cast, semi-mechanized with limited amount of drilling and blasting. The impact on this aspect is negligible.

9. **Measure for protecting historical Monuments and for rehabilitation of human settlement likely to be disturbed due to mining activity:**

No such feature exists within the lease area.

10. **Socioeconomic beneficiate out of mining:**

The scale of operation is limited with 90% local employment. Hence some benefit to the local community will occur on this aspect. Besides the direct employment, indirect employment will include tractor owners, truck drivers, shop keepers dhaba walas etc.

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PROGRESSIVE MINE CLOSURE PLAN

1. Introduction:

- a) **Name of Applicant:** Shri Gul Vadan,
R/o-Village-Sonpur, Ahraura,
Tehsil-Chunar, Mirzapur (U.P.)
No fax & email address facilities is available with applicant.
- b) **Status of Applicant:** Private Individual
- c) **Location:** The lease area is situated in village Sonpur which is about 45.5km away from Mirzapur in north-west direction. Village Sonpur can be approached by National Highway-5A which is about 2.5kms towards East direction. Village-Sonpur is about 1.5km from lease area. The location plan is enclosed as **Plate No. 1)**
- d) **Extent of Lease area:** **1.21HA.**
- e) **Type of lease area:** The mining lease is waste land.
- f) **Land use Pattern:** It falls under waste land. The existing land use pattern is given below:

Sr. No.	Land use	Agriculture land (ha)	Forest Land (ha)	Waste land (ha)	Grazing Land (ha)
1	Mining pits Quarry	-	-	1.156	-
2	Approach Road	-	-	0.001	-
3	Dumps	-	-	-	-
4	Office, Resht Shelter etc.	-	-	-	-
5	Balance undisturbed land	-	-	0.053	-
	Total	-	-	1.21	-

1.1 Reasons for Closure:

It is an existing mining lease presently no specific reasons have been observed for the closure of mining operation. The progressive made to meet out the statutory requirement under rule 34 (6) & (7) of amended UP Minor Mineral (Concession) Rule 1963.

1.2 Statutory Obligations:

No statutory obligations have been imposed by any Govt. agency.

1.3 Closure plan preparation:

a). Name and address of the Applicant:

Shri Gul Vadan,
R/o-Village-Sonpur, Ahraura,
Tehsil-Chunar, Mirzapur (U.P.)
No fax & email address facilities is available with applicant.

b). Name, address & Registration No of R.Q.P.:

Dr. Abdul Rahman
S/o-Shri Mohammed Khalid
RQP/UPDGM/004/2018
Valid up to : 25.11.2023

Dr. Abdul Rahman
Dr. ABDUL RAHMAN
RQP/UPDGMNO. 004/YEAR 2018

Address of RQP

House No.A-8/3, PR Wali Badar Apartment
Indira Nagar, Sitapur Road, Lucknow

c). Name of the executing agency:

The applicant himself shall execute the provisions of mine closure plan. Presently no decision has been taken in this regard to closure of mine. Therefore copy of resolution of the executing agency has not been given.

2.0 Mine Description:**2.1. Geology:****PHYSIOGRAPHY:**

No seasonal & perennial drainage exists with in the lease area. Due to past mining the lease is degraded by mining pit & depth of pit varies 2.0m to 5.0m. The general slope of lease area is towards South West to North direction. The highest and lowest point in the leasehold is 121.50mRL and 109.70mRL. The topography of lease area is shown in **Plate No. 3**

2.2. Mining Method:

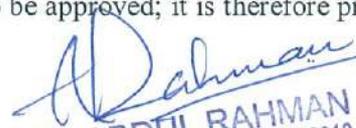
It shall be opencast semi-mechanized mine. To meet required production wagon drilling with deep hole blasting shall be carried out. The blasted material will be handled with excavator & loaded into dumpers. The height & width of bench shall be kept 6m with face slopes 70° Secondary blasting with jackhammer drilling shall be carried out if required.

2.3. Mineral Beneficiation:

No mineral beneficiation will be under taken for next five years. The Building stone (Sandstone) produced from mine shall be transported to crusher plant for making aggregates.

3.0 Review of implementation of mining plan / scheme of mining including five years progressive closure plan up to the final closure of mine:

Mining plan of the area under reference is yet to be approved; it is therefore premature to make any comments about review of implementation.


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4.0 **Closure Plan:**

4.1 **Mined out land:**

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The mining has been proposed from top to downward. Mining faces will advance from west to east direction. The height of benches will be kept 6.0m, width of benches shall be kept 6.0m, slope of mining faces will be kept 70 deg. and the over all slope of the pit will be kept 45deg.

The proposals of mined out land & rehabilitated during next five years is given below:

(a) **Mined out land**

Sl. No.	Activities	Area(ha)
1.	Area already broken up	1.156
2.	Area already backfilled	-
3.	Area already reclaimed	-

(b) :

Sl. No.	Activities	Area(ha)
1.	Additional Area proposed to be broken up during next five years	-
2.	Additional area proposed to be backfilled	-
3.	Additional Area proposed to be reclaimed/rehabilitated	-

(c) :

Sl. No.	Activities	Area(ha)
1.	Area already occupied by dump	-
2.	Additional area to be covered by dumps: i) Top soil Stack ii) Waste dump	- -
3.	Dump area to be covered by protective measures	-

(d) :

Sl. No.	Activities	Area(ha)
1.	Area already covered under plantation	-
2.	Area proposed to be covered under plantation during next five years Within the lease hold Out side area	- 0.05 -

4.2. **Water Quality Management:**

No surface or ground water bodies exists within the area. The mining is being carried out in upper levels. The problem of ground water pumping will not be there. Only rain water will have to be channelised in such a way it does not carry suspension to natural streams. However water quality monitoring shall be carried out periodically from MP Pollution Control Board or from any NABL laboratory.

The mining worth will usually be confined within gullet driven from south-west to north directions. However, proposal have been furnished for the protection of siltation, sedimentation etc. during heavy showers. 150m. long toe wall having width 1.0m. and height 1.0m will be made along the slope of waste dump. The toe walls will avoid the wash off the material during intermittent rains.

Further no significant impact on water quality is anticipated as material exposed will be Gitty which is feebly reacts with water. Even if reaction takes place it gives increased temporary hardness.

Hydro geological Study: In general, the ground water occurs at depth of 50m below the ground level. Water table aquifer in the area is unconfined & is controlled by the joints, fractures and shear zone. Hydro geological studies of the area has not been carried out.

The water balance Chart: The mining operations do not require water, except watering the planted areas and for the workforce employed at the mine site.

For these purpose approximately 5 KL water/ day will be consumed at the area.

4.3 **Air Quality Management:**

Though, no air sample for ascertaining the air quality has been drawn. But it can be well understood that air quality of the region can be considered normal, because the region not consist any industry to pollute the air. However air monitoring shall be carried out once in a season during dry spell of months to assess the air quality with in the area.

It has already been explained that mining shall be carried out mechanically with limited account of drilling and blasting. One of the most crucial elements for air pollution is vehicular transport. Due limited movement tippers, air quality will not undergo any significant change. It is proposal that water sprinkling on approach road shall be carried out two times a day during dry spell of months to suppress the dust during vehicular movement.

No chemical or toxic effluents are made/ discharged in the area during mining operations. Therefore question of air pollution does not arise.

4.4 **Waste Management:**

No waste shall be generated during course of mining. All quantities of Gitty shall be used for making aggregate therefore no such proposal has been envisaged for waste dump management.

4.5 **Top Soil Management:**

Due to the past mining the entire lease area has been degraded by mining & allied activities. During plan period mining shall be carried out in degraded land only therefore top soil shall not be generated & no such proposal has been given for its management.

4.6 **Tailing Dam Management:**

Neither any chemical or toxic effluents will be discharged from the mine nor will any toxic substances be utilized in the mining or allied activities. Therefore there is no question of tailing dam management.

4.7. **Infrastructure:**

No infrastructure facilities like aerial ropeway, conveyor belts, building & structure, water treatment plant, transport & water supply sources are present with in the lease area. Therefore no utilization & their physical stability & maintenance will be required. Also no infrastructure facilities like telephone line, water pipe line, sewer line, gas pipe line, electrical cables, culvert, bridges are not existing with in the lease area. So question does not arise for their restoration. The approach road passed with in the lease area & applicant shall maintain it during PMCP period.


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4.8. Disposal of Mining Machinery:

It will be an opencast semi-mechanized mine with limit adoption of drilling & blasting. Therefore is no question of disposal of mining machineries at this stage.

4.9. Safety and Security:

The haul roads will be provided to open the mining faces. The maintenance of haul roads will be under taken periodically. Following provisions will be made.

- i) Helmets to all workers will be provided.
- ii) Disposable respirators, will be provided to all those working in dusty area where dust concentration is very height.
- iii) One pair of safety shoes will be provided to all the workers.
- iv) Safety belts will be provided to all those working at height.
- v) Warning boards & working hours shall be displaced at conspicuous places.
- vi) There will be one opening entry of mine which will have a manual gate & barricade under supervision of one chowkidar.

An experience permit manager/Mines Foreman will be employed for the supervision of mining operation.

- vii) The mining area shall be property fenced to avoid any inadvertent entry of any live stock.

During opencast working, all the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security.

4.10. Disaster Management and Risk Assessment:

Maximum depth of working has been concentrated 18m (average) from the ground level & height of benches will be kept 6m. there is no problem of ground water/ surface water. No causes of disaster have been apprehended during mining activity, but possibility of disaster can not be ruled out. Therefore all the statutory precautions shall be undertaken into account as per mines Act, 1952, mines rules 1955, MMR 1961.

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The principles used to priorities work are as follows.

- Priority must be given to human safety and health, where it is seriously threatened.
- Acute problems must be addressed before long-term problems.
- Measures affecting a large population must be given priority over measures benefiting a smaller number of people.

A major emergency in a mine is one that may cause serous injury or loss of life to the workers engaged in the mining and allied operations. Therefore the first action under the disaster management is the identification of risks involved and their priorities. From this risk assessment the identified hazards are as below:

- i). Use of explosives and the blasting operation, inducing vibrations due to blasting.
- ii). Slope Failures in open pit.
- iii). Solid waste generation, their disposal and rehabilitation.


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- iv). Proper training on the use of equipments.
- v). Development of green barrier to contain air and noise pollution.

Each parameter is discussed below:

- i). Use of explosive and the blasting operation:

The firm has a magazine. Dirking and blasting will be undertaken periodically and gelatine will be used for blasting.

- ii). **Slope failures:**

The mining is proposed from top level and gradually advance towards lower levels. Height of benches will be kept 6.0m. In that case chances of slope failures will be negligible. However considering for steeper slopes slope failure studies will be undertaken in future.

- iii). Solid waste generation, their disposal and rehabilitation:

Soil shall be generated during course of mining & stacked separately. No waste shall be generated therefore no proposal has been given for its disposal & management.

- iv). Proper training on the use of equipments:

Machineries will be employed in the mine. Vocational training programme will be organize in every week to train the workers about mine workings & operating the machines.

- v). Development of Green belt:

The green belt development programme will help in:

- Prevention of dust (leaves acting as a sink) and screening noise.
- Maintaining ecological balance.
- Increasing as the tic value. Plantation will be under taken towards the north west slope of the area.



4.11 Care and Maintenance during Temporary Discontinuance:

At the time of temporary discontinuance of mine, notice the office of Directorate General of Mine Safety as well to District administration. All precautionary steps shall be taken into account in respect of care & maintenance.

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5.0 Economic Repercussions of Closure of mine and manpower retrenchments:

- 5.1. About 70 local residents were employed in the mine. The present occupation is mostly farming. There is not going to be affected due to their employment in the mine. They can change over to their present jobs after cessation of the mining operation.
- 5.2. As per industrial & disputes (Amendments) Act 1976 & also based on further amendments in the year 1984, the following issued are to be considered while closure of any establishment. The provisions of this act are applicable to all industrial establishments employing 100 or more workmen. Therefore the same will be applicable to the mine when more than 100 person are employed.

Total numbers of persons employed in the mine shall be 109, therefore no retrenchment/compensation is envisaged.

- 5.3. Not applicable
- 5.4. Mining is not going to effect.
- 5.5. Mine site does not process facilities & infrastructure (i.e. power, water supply etc. on the expectation of society. Besides it mine site is not a centre for community development. Therefore the envisaged repercussions on the expectations of society are out of question.

The repercussion seen due to mine closure is that employees may become unemployed. However there basic occupation will not effect due to mining & hence the question of repercussion not expected at this stage.

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6.0. Time Scheduling for abandonment:

The year wise schedule of completion of retaining walls & plantation is given below:

Activities	Year				
	1 ST	2 ND	3 RD	4 TH	5 TH
D) Toe wall at the base of dumpyard (mtr)	Nil	Nil	Nil	Nil	Nil
ii) Plantation (No. of saplings)	10	10	10	10	10

Amount to be spent for the implementation of above proposals is each year is given below:

Activities	Year					Total amount in Rs.
	1 ST	2 ND	3 RD	4 TH	5 TH	
D) Toe wall at the base of dumpyard (@Rs50/mtr)	Nil	Nil	Nil	Nil	Nil	Nil
ii) Plantation (@ Rs. 45/ sampling)	10	10	10	10	10	2250
Total						2250

7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures, the proposal given the scheme of mining during next five years is as below:

Activities	Year					Total	Rate in Rs.	Amount in Rs.
	1 ST	2 ND	3 RD	4 TH	5 TH			
i) Toe wall at the base of dumpyard (mtr)	Nil	Nil	Nil	Nil	Nil	Nil	50/mtr.	Nil
ii) Plantation (No. of saplings)	10	10	10	10	10	Nil	45/sampling	2250
Total								2250

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8.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Sl. No.	Head	Area put on use at start of plan (In Ha.)	Additional requirement during plan period. (In Ha.)	Total (In ha)	Area considered as fully reclaimed & rehabilitated (In ha.)	Net area considered for calculation (In ha.)
1.	Area under mining	1.156		1.156	-	1.156
2.	Storage for top soil	-	-	-	-	-
3.	Overburden/ dump	-	-	-	-	-
4.	Mineral storage	-	-	-	-	-
5.	Infrastructure (Workshop, administrative building etc.)	-	-	-	-	-
6.	Roads	0.001	-	0.001	-	0.001
7.	Railways	-	-	-	-	-
8.	Green Belt	-	-	-	-	-
9.	Tailing pond	-	-	-	-	-
10.	Effluent Treatment Plant	-	-	-	-	-
11.	Mineral Separation Plant	-	-	-	-	-
12.	Township area	-	-	-	-	-
13.	Others to specify (retaining wall) etc.	-	-	-	-	-
Grand Total						1.157

Area to be considered for financial assurance 1.157 ha (2.85 Acre)

Financial assurance @ Rs. 25, 000/- per acre.

2.85 Acre X 25,000 = Rs. 71250/-

However Rule 34 (6) & (7) of amended UP Minor Mineral (Concession) Rule 1963, the minimum amount of the bank guarantee shall be 2.0 Lac. The applicant shall submit bank guarantee to District Magistrate Mirzapur and a copy of same shall be submitted to Director Geology & Mining, Lucknow.

9.0 Certificate:

Given separately & enclosed.

10.0 Plan & Sections:

All the plans are enclosed.

Date: 27.09.2020

Place: Lucknow

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कार्यालय जिलाधिकारी मीरजापुर

(खनिज अनुभाग)

पत्रांक: 227 / खनिज/सैण्ड-स्टोन/ई-निविदा सह ई-नीलामी/2020

दिनांक : 20/06/2020

लेटर आफ इन्टेंट

उत्तर प्रदेश उप खनिज (परिहार) (सैतालिसवीं संशोधन) नियमावली 2019 के अनुक्रम में उत्तर प्रदेश शासन, भूतत्व एवं खनिकर्म अनुभाग के निर्गत शासनादेश संख्या-2169/86-2019-57(सा0)/2017 टी.सी.1 दिनांक 09/10/2019 में दिये गये निर्देशानुसार नियमावली-1983 के अध्याय-4 के प्राविधानों के अन्तर्गत ई-निविदा सह ई-नीलामी प्रणाली के माध्यम से रिक्त खनन क्षेत्रों को खनन पट्टे पर स्वीकृत किये जाने हेतु कार्यालय पत्रांक 2592/खनिज/ई-निविदा सह ई-नीलामी/ई0प0/2020 दिनांक 25/01/2020 द्वारा दिनांक 02/03/2020 से 05/03/2020 तक ई-निविदा आमंत्रित की गयी। नियत दिनांक 18/03/2020 को ई-नीलामी की प्रक्रिया समाप्त होने के उपरान्त MSTC से प्राप्त E-mail दिनांक 07/05/2020, जिसमें क्रमांक 05 पर अंकित जनपद मीरजापुर के तहसील चुनार स्थित ग्राम सोनपुर के आराजी संख्या 170 रकबा 1.21 हे०, मात्रा 12100 घन मीटर प्रति वर्ष हेतु श्री गुल वदन निवासी ग्राम सोनपुर, अहरौरा, मीरजापुर द्वारा सर्वोत्तम बोली ₹ 117/- प्रति घन मीटर की दर से बोली लगायी गयी है। शासनादेश के अनुसार समिति की संस्तुति दिनांक 19/06/2020 के क्रम में निम्न शर्तों के अधीन ई-नीलाम खनन पट्टा स्वीकृत किया जाता है:-

- (1) प्रथम वर्ष के लिए दिये नीलामी धनराशि की गणना 12100 घन मी० को निविदा/नीलामी की दर ₹ 117/- प्रति घन मी० से गुणा कर निकाली जायेगी। प्रथम वर्ष के लिए प्राप्त बोली की दर में अनुवर्ती वर्षों में प्रत्येक वर्ष पिछले वर्ष की दर पर 10 प्रतिशत की वार्षिक वृद्धि की जायेगी तथा तदनुसार अनुवर्ती वर्षों की नीलामी धनराशि में वृद्धि होगी।
- (2) सफल बोलीदाता/निविदादाता, पट्टे के निर्बंधनों और शर्तों का यथाचित पालन करने के लिए प्रतिभूति के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि ₹ 1415700 के 25 प्रतिशत की धनराशि ₹ 353925 और स्वामित्व की पहली किश्त के रूप में प्रथम वर्ष के लिए बोली/निविदा की सकल धनराशि का 25 प्रतिशत की धनराशि ₹ 353925 में से अर्न्त नगी की धनराशि ₹ 332750 समायोजन के उपरान्त ₹ 21175 इस प्रकार कुल ₹ 375100 दो कार्यदिवसों के अन्दर जमा करेगा।
- (3) पट्टे के प्रथम वर्ष की शेष किश्तें एवं अनुवर्ती वर्षों में बोली/निविदा के आधार पर प्रथम वर्ष के लिए निर्धारित सकल धनराशि पर प्रत्येक वर्ष विगत वर्ष से 10 प्रतिशत वृद्धि के साथ नियमावली-1983 के चतुर्थ अनुसूची के अनुसार जमा की जायेगी।
- (4) पट्टाधारक नियम-17 के प्रावधानों के अनुसार क्षेत्र का सीमांकन करायेगा तथा नियम-35 के अनुसार सीमा स्तम्भ लगायेगा तथा इसका अनुरक्षण करेगा।
- (5) चयनित आवेदक नियम-34 के प्राविधानों के अन्तर्गत निर्धारित अवधि के अन्दर खनन योजना, माइंस क्लोजर (सांख्यिक एवं भारत सरकार के वन एवं पर्यावरण मंत्रालय की अधिसूचना दिनांक 14/09/2006 संपादित अधिसूचना दिनांक 15/01/2018 तथा समय-समय पर यथा संशोधित उपबन्धों के अधीन पर्यावरण स्वच्छता प्रमाण पत्र प्राप्त कर उसे प्रस्तुत करेगा।
- (6) प्रत्येक पट्टाधारक द्वारा नियम-34 के अनुसार क्षेत्र के भूमि उद्धार और पुनर्वासन उपाय हेतु वित्तीय आश्वासन की धनराशि निर्धारित रीति से जमा करेगा।
- (7) लेटर आफ इन्टेंट जारी होने के एक माह के अन्दर अनुमोदन हेतु खनन योजना निदेशक, भूतत्व एवं खनिकर्म के समक्ष प्रस्तुत किया जायेगा तथा अनुमोदित खनन योजना प्राप्त होने के 15 दिन के अन्दर सक्षम प्राधिकरण के समक्ष पर्यावरण स्वच्छता प्रमाण पत्र हेतु प्रस्ताव प्रस्तुत किया जाना अनिवार्य होगा।
- (8) शासनादेश संख्या 1012/86-2018-57(सामान्य)/2017 दिनांक 07/05/2018 में दिये गये प्राविधान के अनुसार सैण्ड स्टोन डायमेन्डनल की रायल्टी दर रु० 650/- प्रति घन मी० प्रभावी मानी जायेगी परन्तु इस प्रक्रिया में स्वीकृत दर यदि रु० 650/- प्रति घन मी० से अधिक होती है तो ई-निविदा सह ई-नीलामी में स्वीकृत दर प्रभावी रहेगी।

अतः श्री गुल वदन निवासी ग्राम सोनपुर, अहरौरा, मीरजापुर को इस आशय से प्रेषित कि उपरोक्त धनराशि अलौह धातुकर्म उद्योग के निर्धारित लेखा शीर्षक "0853" में ट्रेजरी चालान के माध्यम से जमा कर वाञ्छित अभिलेख एवं अनुमोदित खनन योजना तथा पर्यावरण स्वच्छता प्रमाण पत्र, यथाशीघ्र कार्यालय में उपलब्ध कराना सुनिश्चित करें, जिससे खनन पट्टा निष्पादन की कार्यवाही की जा सके।

(सुशील कुमार पटेल)

जिलाधिकारी,
मीरजापुर।

पत्रांक व दिनांक उपरोक्त।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

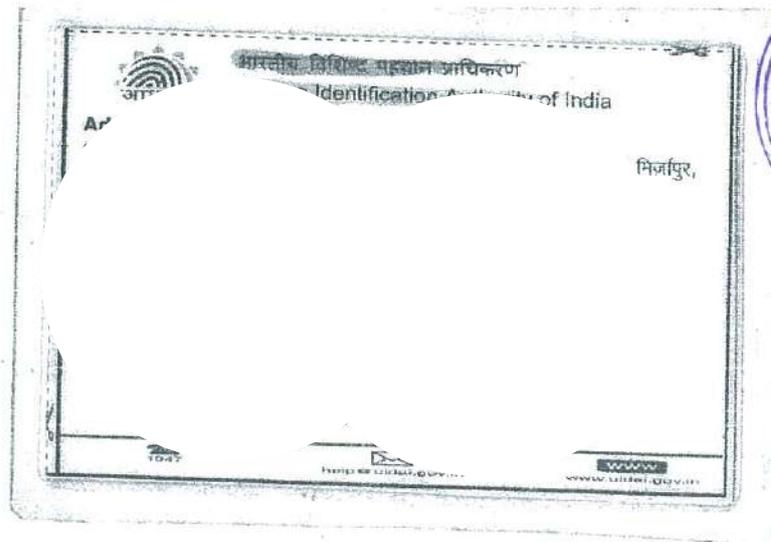
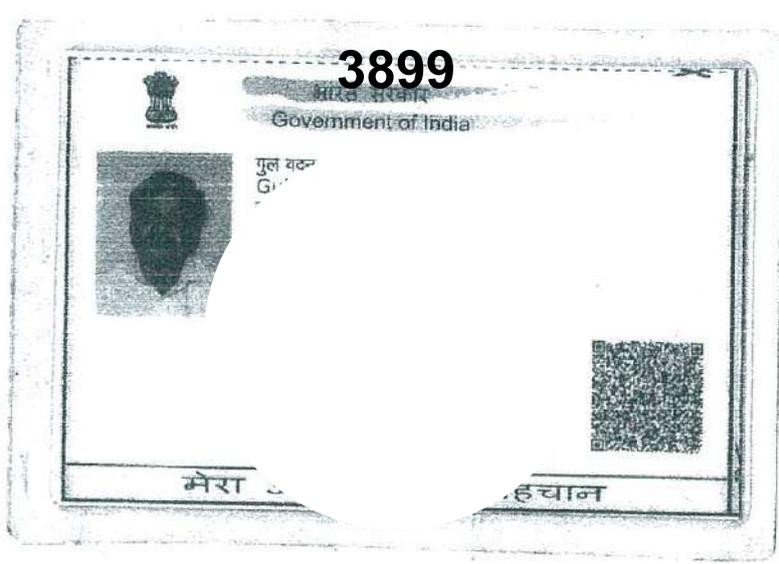
1. सचिव, भूतत्व एवं खनिकर्म अनुभाग उ०प० शासन लखनऊ।
2. निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प०, खनिज भवन, लखनऊ।
3. श्री नितिन आनन्द, शाखा प्रबन्धक, MSTC Ltd. लखनऊ।
4. प्रभारी अधिकारी, भूतत्व एवं खनिकर्म विभाग, क्षेत्रीय कार्यालय सोनमद्र।
5. खान अधिकारी, मीरजापुर।
6. उप जिलाधिकारी, चुनार, मीरजापुर।
7. श्री गुल वदन निवासी ग्राम सोनपुर, अहरौरा, मीरजापुर।

Dr. Abdul Rahman
Dr. ABDUL RAHMAN
RQP/UPDGM/NO. 004/YEAR 2018

S. K. P.
जिलाधिकारी,
मीरजापुर।

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गुलवदन

Dr. Abdul Rahman

Dr. ABDUL RAHMAN
RQP/UPDCM/NO. 004/YEAR 2018

कार्यालय जिलाधिकारी (खनन अनुभाग) जनपद मीरजापुर

पत्रांक: 620

दिनांक: 21/08/2020

क्लस्टर प्रमाण पत्र

प्रमाणित किया जाता है कि श्री गुलवदन निवासी ग्राम सोनपुर, अहरोरा, तहसील चुनार, जनपद मीरजापुर को पत्रांक- 227/खनिज/सैण्ड स्टोन/ई-निविदा सह ई-नीलामी/2020 दिनांक 20/06/2020 के माध्यम से गाटा संख्या /खण्ड संख्या-170 ग्राम-सोनपुर, तहसील-चुनार जनपद- मीरजापुर हेतु कुल-1.21 हे० खनन क्षेत्र के सम्बन्ध में सहमति पत्र (LOI) निर्गत किया गया है। ओ० ए० नं० 186/2016 सतेन्द्र पाण्डेय बनाम पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार व अन्य में मा० राष्ट्रीय हरित न्यायाधिकरण द्वारा पारित आदेश दिनांक 13/09/2018 एवं पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ०एम० संख्या-L-11011/175/2018-IA-III(M) दिनांक 12/12/2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत् है-

अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। सम्बन्धित प्रकरण 0 से 5 हेक्टेअर तक है। अतः श्रेणी B-2 से आच्छादित होता है। (लागू नहीं)

अथवा

ब) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। सम्बन्धित प्रकरण 5 हेक्टेअर से अधिक है। अतः परियोजना श्रेणी B-1 से आच्छादित होता है। (लागू नहीं)

अथवा

स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र हैं-

- | | | | |
|-----------------|-------|-------------|----------|
| 1) गाटा संख्या- | ग्राम | खनन क्षेत्र | हेक्टेअर |
| 2) गाटा संख्या- | ग्राम | खनन क्षेत्र | हेक्टेअर |
| 3) गाटा संख्या- | ग्राम | खनन क्षेत्र | हेक्टेअर |

उक्त सभी खनन क्षेत्रों का कुल योग.....हेक्टेअर है। अतः परियोजना का क्लस्टर नहीं बनता है। सम्बन्धित प्रकरण श्रेणी B-2 से आच्छादित होता है। (लागू नहीं)

अथवा

द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र हैं-

- | | | | |
|-----|-------------------|----------------|--|
| 1) | गाटा संख्या-170 | ग्राम-सोनपुर | खनन क्षेत्र- 2.02 हेक्टेअर |
| 2) | गाटा संख्या-180/2 | ग्राम-भगौतीदेई | खनन क्षेत्र- 1.21 हेक्टेअर |
| 3) | गाटा संख्या-180/2 | ग्राम-भगौतीदेई | खनन क्षेत्र- 1.21 हेक्टेअर (विज्ञापित) |
| 4) | गाटा संख्या-180/2 | ग्राम-भगौतीदेई | खनन क्षेत्र- 1.21 हेक्टेअर (विज्ञापित) |
| 5) | गाटा संख्या-180/2 | ग्राम-भगौतीदेई | खनन क्षेत्र- 1.414 हेक्टेअर (विज्ञापित) |
| 6) | गाटा संख्या-180/2 | ग्राम-भगौतीदेई | खनन क्षेत्र- 1.818 हेक्टेअर (विज्ञापित) |
| 7) | गाटा संख्या-180/2 | ग्राम-भगौतीदेई | खनन क्षेत्र- 1.21 हेक्टेअर (विज्ञापित) |
| 8) | गाटा संख्या-180/2 | ग्राम-भगौतीदेई | खनन क्षेत्र- 1.01 हेक्टेअर |
| 9) | गाटा संख्या-180/2 | ग्राम-भगौतीदेई | खनन क्षेत्र- 1.01 हेक्टेअर |
| 10) | गाटा संख्या-180/2 | ग्राम-भगौतीदेई | खनन क्षेत्र- 1.01 हेक्टेअर (प्रस्तावित) |
| 11) | गाटा संख्या-180/2 | ग्राम-भगौतीदेई | खनन क्षेत्र- 1.01 हेक्टेअर |
| 12) | गाटा संख्या-01 | ग्राम-धुरिया | खनन क्षेत्र- 1.01 हेक्टेअर (प्रस्तावित) |
| 13) | गाटा संख्या-01 | ग्राम-धुरिया | खनन क्षेत्र- 1.01 हेक्टेअर (प्रस्तावित) |
| 14) | गाटा संख्या-01 | ग्राम-धुरिया | खनन क्षेत्र- 1.01 हेक्टेअर (प्रस्तावित) |
| 15) | गाटा संख्या-01 | ग्राम-धुरिया | खनन क्षेत्र- 0.808 हेक्टेअर (प्रस्तावित) |
| 16) | गाटा संख्या-01 | ग्राम-धुरिया | खनन क्षेत्र- 0.808 हेक्टेअर (विज्ञापित) |
| 17) | गाटा संख्या-01 | ग्राम-धुरिया | खनन क्षेत्र- 0.808 हेक्टेअर (विज्ञापित) |
| 18) | गाटा संख्या-02 | ग्राम-सरिया | खनन क्षेत्र- 0.808 हेक्टेअर (विज्ञापित) |
| 19) | गाटा संख्या-02 | ग्राम-सरिया | खनन क्षेत्र- 0.808 हेक्टेअर (प्रस्तावित) |



Dr. ABDUL RAHMAN
RQP/UPDGMNO. 001/YEAR 2018

DIRECTORATE OF GEOLOGY AND MINING, UP



CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON (Under Rule 34 of U.P. Minor Minerals Concession Rules 1963)

DR. ABDUL RAHMAN S/o SHRI MOHAMMED KHALID

House No.-A-8/3, PR, Wali Badar Apartment, Indira Nagar, Sitapur Road, Lucknow.

whose photograph and signature is affixed herein below, having given satisfactory evidence of his qualification & experience as required in rule-34 is here by **RECOGNISED** as a qualified person to prepare Mining Plan under Rule 34 of the U.P. Minor Mineral Concession Rules-1963.

1. His registration number is RQP/UPDGM/No. 004.....Year 2018.....
2. This recognition is valid for a period of 05 years from 26-11-2018 to 25-11-2023.
3. His office address is House No.-A-8/3, PR, Wali Badar Apartment, Iradat Nagar, Sitapur Road, Lucknow.
4. His mail ID shakebrahman51@gmail.com.
5. Contact No. 8765588495, 7380946653.
6. This certificate will liable to be withdrawn/cancelled in the event of furnishing the wrong information in the Mining Plan or producing the wrong documents.
7. This certificate shall be valid only for preparation of mining plan of the areas within the territory of Uttar Pradesh and not for any other purposes.



Abdul Rahman

Specimen Signature of RQP

Place: Lucknow

Date: 26.11.2018

Abdul Rahman
Dr. ABDUL RAHMAN
RQP/UPDGM/NO. 004/YEAR 2018

(Dr. Roshan Jacob)
Director

कार्यालय जिलाधिकारी (खनन अनुभाग) जनपद मीरजापुर

पत्रांक: 620

दिनांक: 21/08/2020

क्लस्टर प्रमाण पत्र

प्रमाणित किया जाता है कि श्री गुलबदन निवासी ग्राम सोनपुर, अहरोरा, तहसील चुनार, जनपद मीरजापुर को पत्रांक- 227/खनिज/सैण्ड स्टोन/ई-निविदा सह ई-नीलाप्पी/2020 दिनांक 20/06/2020 के माध्यम से गाटा संख्या /खण्ड संख्या-170 ग्राम-सोनपुर, तहसील-चुनार जनपद- मीरजापुर हेतु कुल-1.21 हे० खनन क्षेत्र के सम्बन्ध में सहमति पत्र (LOI) निर्गत किया गया है। ओ० ए० नं० 186/2016 सतेन्द्र पाण्डेय बनाम पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार व अन्य में मा० राष्ट्रीय हरित न्यायाधिकरण द्वारा पारित आदेश दिनांक 13/09/2018 एवं पर्यावरण वन एवं जलवायु परिवर्तन, भारत सरकार द्वारा जारी ओ०एम० संख्या-L-11011/175/2018-IA-II(M) दिनांक 12/12/2018 के अनुसार प्रश्नगत खनन क्षेत्र की स्थिति निम्नवत् है-

अ) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। सम्बन्धित प्रकरण 0 से 5 हेक्टेअर तक है। अतः श्रेणी B-2 से आच्छादित होता है। (लागू नहीं)

अथवा

ब) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में कोई खनन क्षेत्र नहीं है। सम्बन्धित प्रकरण 5 हेक्टेअर से अधिक है। अतः परियोजना श्रेणी B-1 से आच्छादित होता है। (लागू नहीं)

अथवा

स) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र हैं:-

- 1) गाटा संख्या-.....ग्राम..... खनन क्षेत्र.....हेक्टेअर
- 2) गाटा संख्या-.....ग्राम..... खनन क्षेत्र.....हेक्टेअर
- 3) गाटा संख्या-.....ग्राम..... खनन क्षेत्र.....हेक्टेअर

उक्त सभी खनन क्षेत्रों का कुल योग.....हेक्टेअर है। अतः परियोजना प्रमाणित नहीं है।
का क्लस्टर नहीं बनता है। सम्बन्धित प्रकरण श्रेणी B-2 से आच्छादित होता है। (लागू नहीं)

अथवा

द) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र हैं:-

- | | | | |
|-----|-------------------|----------------|--|
| 1) | गाटा संख्या-170 | ग्राम-सोनपुर | खनन क्षेत्र- 2.02 हेक्टेअर |
| 2) | गाटा संख्या-180/2 | ग्राम-भगौतीदेई | खनन क्षेत्र- 1.21 हेक्टेअर |
| 3) | गाटा संख्या-180/2 | ग्राम-भगौतीदेई | खनन क्षेत्र- 1.21 हेक्टेअर (विज्ञापित) |
| 4) | गाटा संख्या-180/2 | ग्राम-भगौतीदेई | खनन क्षेत्र- 1.21 हेक्टेअर (विज्ञापित) |
| 5) | गाटा संख्या-180/2 | ग्राम-भगौतीदेई | खनन क्षेत्र- 1.414 हेक्टेअर (विज्ञापित) |
| 6) | गाटा संख्या-180/2 | ग्राम-भगौतीदेई | खनन क्षेत्र- 1.818 हेक्टेअर (विज्ञापित) |
| 7) | गाटा संख्या-180/2 | ग्राम-भगौतीदेई | खनन क्षेत्र- 1.21 हेक्टेअर (विज्ञापित) |
| 8) | गाटा संख्या-180/2 | ग्राम-भगौतीदेई | खनन क्षेत्र- 1.01 हेक्टेअर |
| 9) | गाटा संख्या-180/2 | ग्राम-भगौतीदेई | खनन क्षेत्र- 1.01 हेक्टेअर |
| 10) | गाटा संख्या-180/2 | ग्राम-भगौतीदेई | खनन क्षेत्र- 1.01 हेक्टेअर (प्रस्तावित) |
| 11) | गाटा संख्या-180/2 | ग्राम-भगौतीदेई | खनन क्षेत्र- 1.01 हेक्टेअर |
| 12) | गाटा संख्या-01 | ग्राम-धुरिया | खनन क्षेत्र- 1.01 हेक्टेअर (प्रस्तावित) |
| 13) | गाटा संख्या-01 | ग्राम-धुरिया | खनन क्षेत्र- 1.01 हेक्टेअर (प्रस्तावित) |
| 14) | गाटा संख्या-01 | ग्राम-धुरिया | खनन क्षेत्र- 1.01 हेक्टेअर (प्रस्तावित) |
| 15) | गाटा संख्या-01 | ग्राम-धुरिया | खनन क्षेत्र- 0.808 हेक्टेअर (प्रस्तावित) |
| 16) | गाटा संख्या-01 | ग्राम-धुरिया | खनन क्षेत्र- 0.808 हेक्टेअर (विज्ञापित) |
| 17) | गाटा संख्या-01 | ग्राम-धुरिया | खनन क्षेत्र- 0.808 हेक्टेअर (विज्ञापित) |
| 18) | गाटा संख्या-02 | ग्राम-सरिया | खनन क्षेत्र- 0.808 हेक्टेअर (विज्ञापित) |
| 19) | गाटा संख्या-02 | ग्राम-सरिया | खनन क्षेत्र- 0.808 हेक्टेअर (प्रस्तावित) |



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20)	गाटा संख्या-02	ग्राम-सरिया	खनन क्षेत्र- 1.01 हेक्टेअर (विज्ञापित)
21)	गाटा संख्या-02	ग्राम-सरिया	खनन क्षेत्र- 1.01 हेक्टेअर (विज्ञापित)
22)	गाटा संख्या-02	ग्राम-सरिया	खनन क्षेत्र- 2.02 हेक्टेअर (विज्ञापित)
23)	गाटा संख्या-180/2	ग्राम-भगौतीदेई	खनन क्षेत्र- 1.01 हेक्टेअर (विज्ञापित)
24)	गाटा संख्या-180/2	ग्राम-भगौतीदेई	खनन क्षेत्र- 1.01 हेक्टेअर (विज्ञापित)
25)	गाटा संख्या-737	ग्राम-भगौतीदेई	खनन क्षेत्र- 1.01 हेक्टेअर
26)	गाटा संख्या-737	ग्राम-भगौतीदेई	खनन क्षेत्र- 1.21 हेक्टेअर
27)	गाटा संख्या-170	ग्राम-सोनपुर	खनन क्षेत्र- 0.808 हेक्टेअर
28)	गाटा संख्या-180/2	ग्राम-भगौतीदेई	खनन क्षेत्र- 0.808 हेक्टेअर
29)	गाटा संख्या-170	ग्राम-सोनपुर	खनन क्षेत्र- 1.21 हेक्टेअर (उपरोक्त)

उक्त सभी खनन क्षेत्रों का कुल योग 32.31 हेक्टेअर है। सम्बन्धित प्रकरण श्रेणी B-1 से आच्छादित होता है।

अथवा

ध) प्रश्नगत खनन क्षेत्र की परिधि से 500 मीटर की दूरी में निम्नांकित खनन क्षेत्र हैं:-

- 1) गाटा संख्या-.....ग्राम.....खनन क्षेत्र.....हेक्टेअर
- 2) गाटा संख्या-.....ग्राम.....खनन क्षेत्र.....हेक्टेअर
- 3) गाटा संख्या-.....ग्राम.....खनन क्षेत्र.....हेक्टेअर

सम्बन्धित प्रकरण श्रेणी A से आच्छादित होता है। (लागू नहीं)

यह भी प्रमाणित किया जाता है कि उपरोक्त विवरण में ई.ए.सी. भारत सरकार/एस.ई.आई.ए.ए.,यू.पी./डी.ई.आई.ए.ए. से निर्गत पूर्व पर्यावरणीय क्लीयरेंस के गाटा/खण्ड संख्या को सम्मिलित कर लिया गया है।

(पी.के. सिंह)

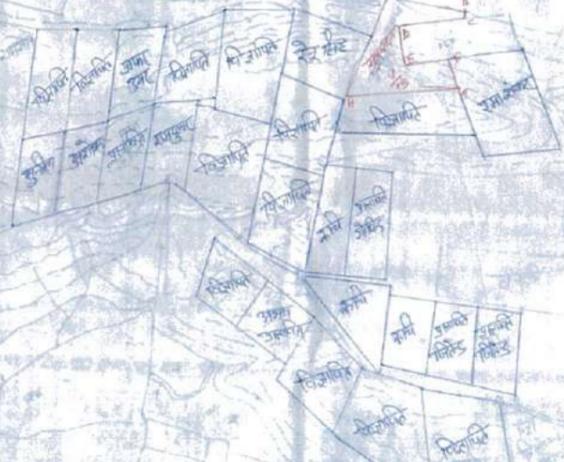
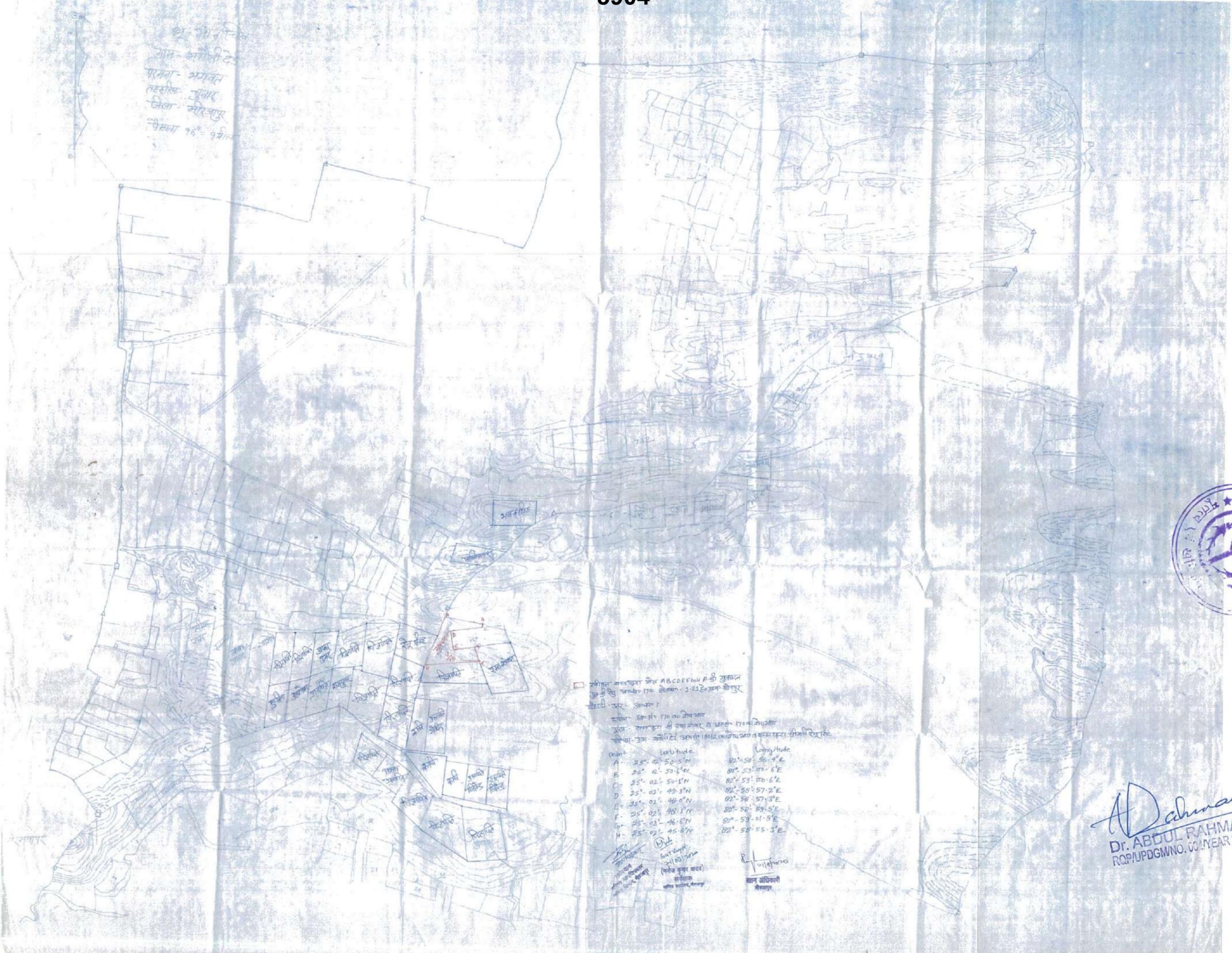
खान अधिकारी,

मीरजापुर।

Dr. ABDUL RAHMAN
RQPIJPDGMNO. 004/YEAR 2018



श्री श्री गणेशाय नमः
 नाम - शशी देव
 परामना - भगवत
 तहसील - मुबारकपुर
 जिला - मीरजापुर
 पैसा 16 - 9 मी



समीक्षा आसपास और ABCDEFH A की लंबाई
 170 मीटर आकार 170 x 170 मीटर
 क्षेत्रफल 28900 मी²

समीक्षा आसपास और ABCDEFH A की लंबाई
 170 मीटर आकार 170 x 170 मीटर
 क्षेत्रफल 28900 मी²

Point	Latitude	Longitude
A	25° 02' 50.5" N	82° 50' 56.4" E
B	25° 02' 50.6" N	82° 53' 00.6" E
C	25° 02' 50.1" N	82° 53' 00.6" E
D	25° 02' 49.3" N	82° 50' 57.2" E
E	25° 02' 49.0" N	82° 50' 57.3" E
F	25° 02' 48.1" N	82° 50' 59.5" E
G	25° 02' 46.6" N	82° 53' 01.8" E
H	25° 02' 45.8" N	82° 50' 55.3" E

समीक्षा आसपास और ABCDEFH A की लंबाई
 170 मीटर आकार 170 x 170 मीटर
 क्षेत्रफल 28900 मी²



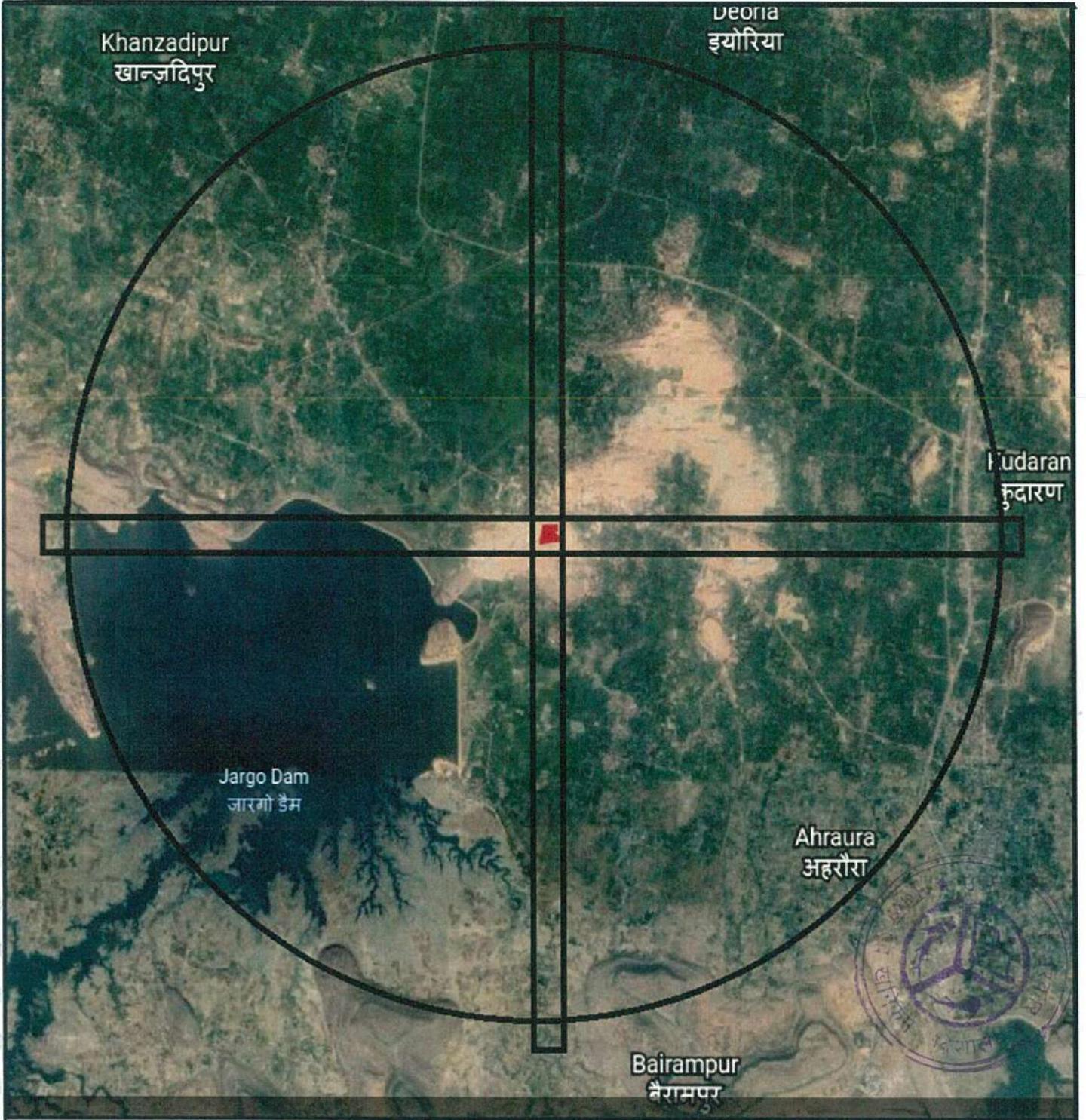
Dr. Abdul Rahman
 DR. ABDUL RAHMAN
 ROP/UPDGMNO. 001/YEAR 2018



PLATE NO-1

LOCATION PLAN
BUILDINGSTONE (SANDSTONE) MINE VILL- SONPUR TEH- CHUNAR DISTT.- MIRZAPUR (U.P.)
PROP-SHRI. GUL VADAN S/O SHRI SETU

Dr. Abdul Rahman
DR. ABDUL RAHMAN
 DISTRICT COLLECTOR
 MIRZAPUR, U.P.
 18/08/2014



5 KM. RADIUS GOOGLE MAP

 PROJECT LOCATION

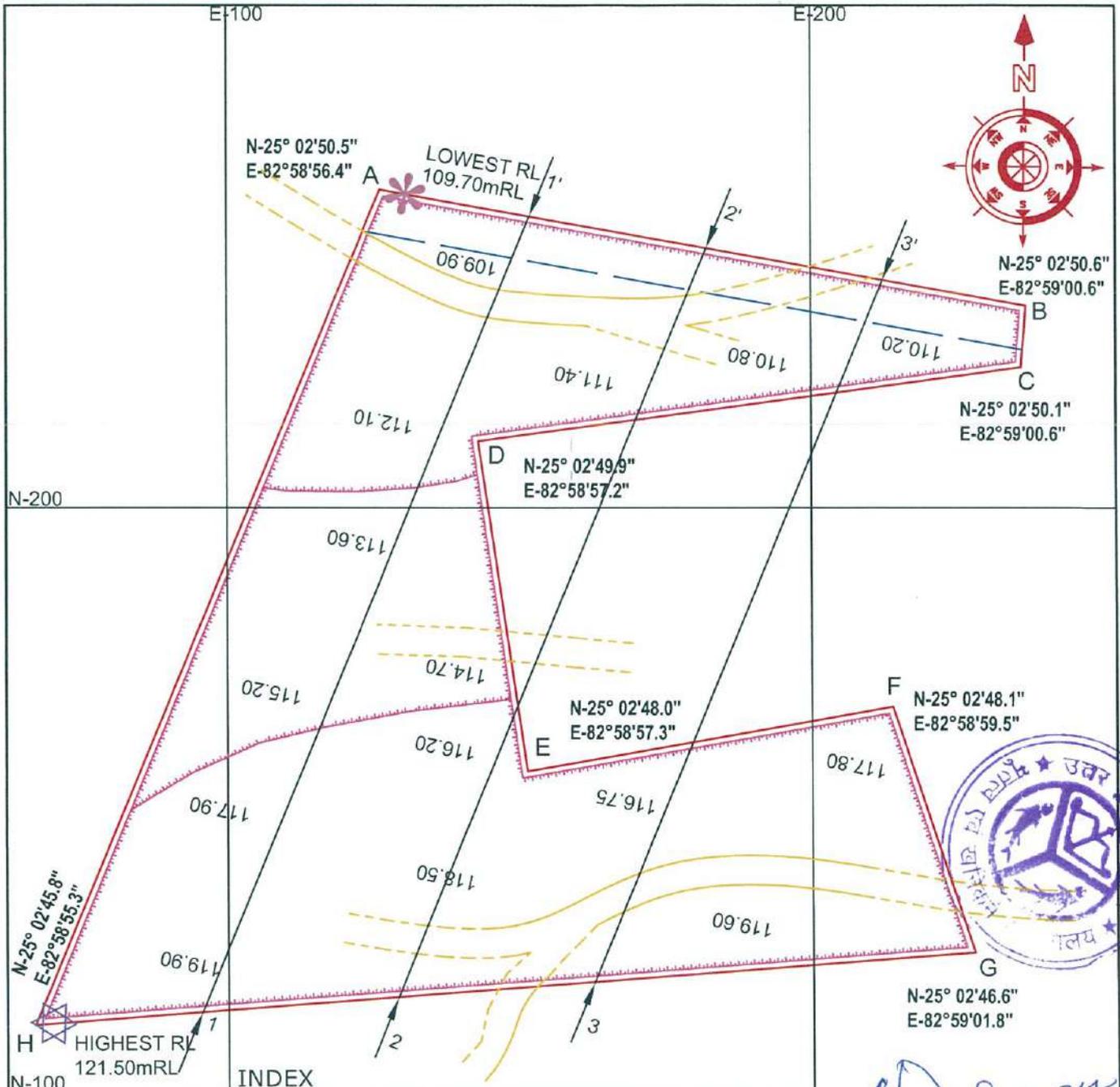
PLATE NO-2

GOOGLE MAP

BUILDING STONE (SANDSTONE) MINE
 VILL- SONPUR TEH- CHUNAR DISTT.- MIRZAPUR (U.P.)

PROP-SHRI. GUL VADAN
 S/O SHRI SETU

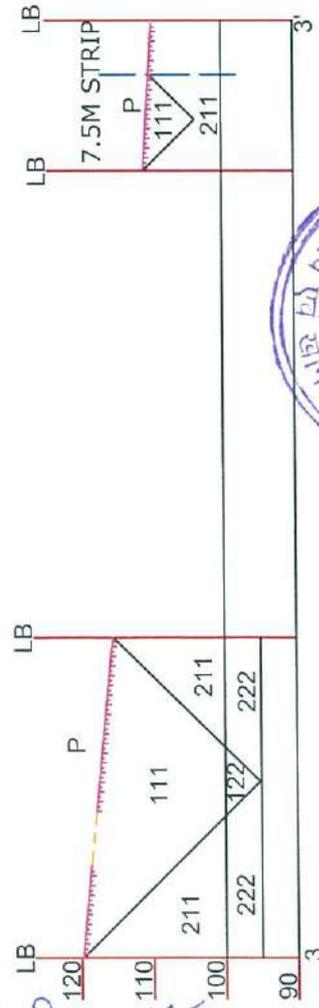
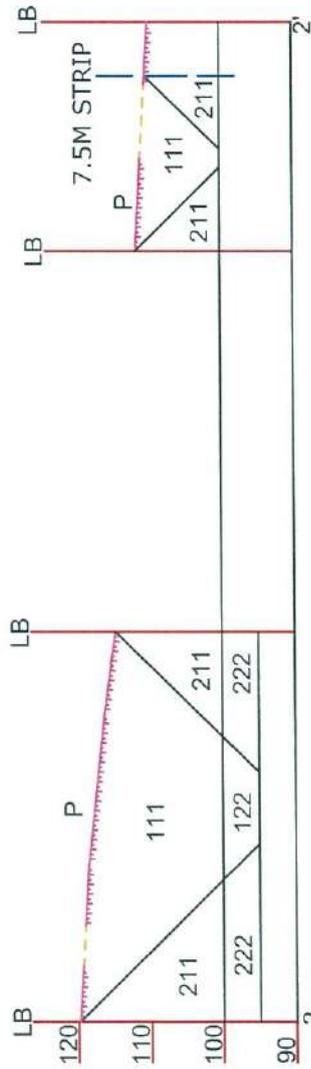
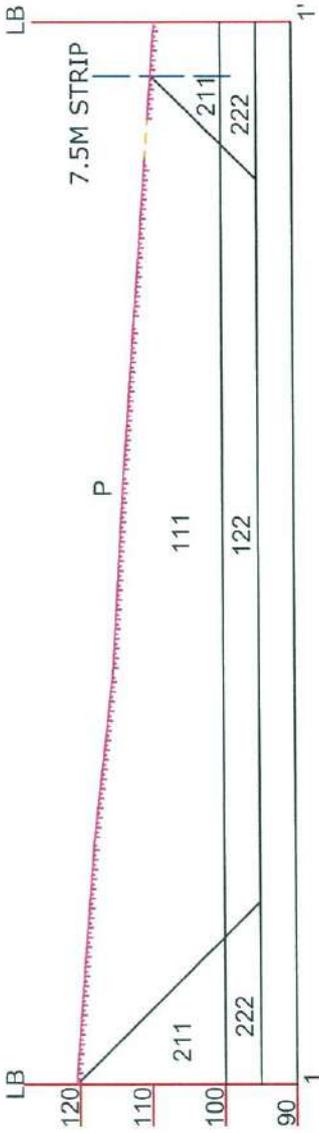
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	CONTOUR
	HIGHEST RL
	LOWEST RL
	APPROACH ROAD
	SECTION ARROW
	GPS CO-ORDINATES
	BUILDING STONE (SAND STONE)

SURFACE/GEOLOGICAL PLAN	
PROP-SHRI. GUL VADAN S/O SHRI SETU (ARAJI NO.-170, AREA-1.21 HA.) BUILDING STONE (SANDSTONE) MINE, VILL- SONPUR TEH- CHUNAR DISTT.- MIRZAPUR (U.P.)	
SCALE:- 1:1000	PLATE NO -3



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LB	LEASE BOUNDARY
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P	PIT
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122	PROBABLE MINERAL RESERVE
211	FEASIBILITY MINERAL RESOURCE
222	PRE-FEASIBILITY MINERAL RESOURCE
	BUILDING STONE (SANDSTONE)

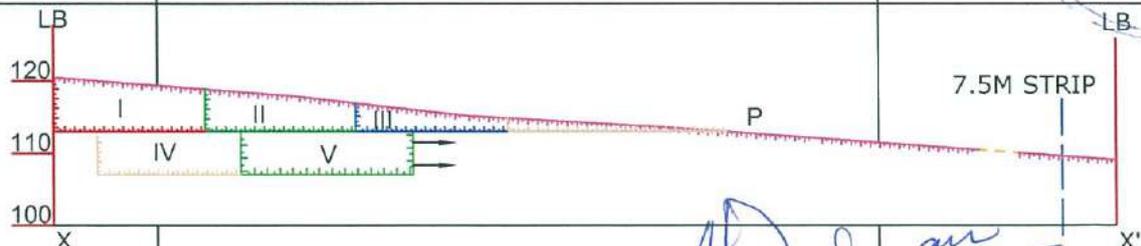
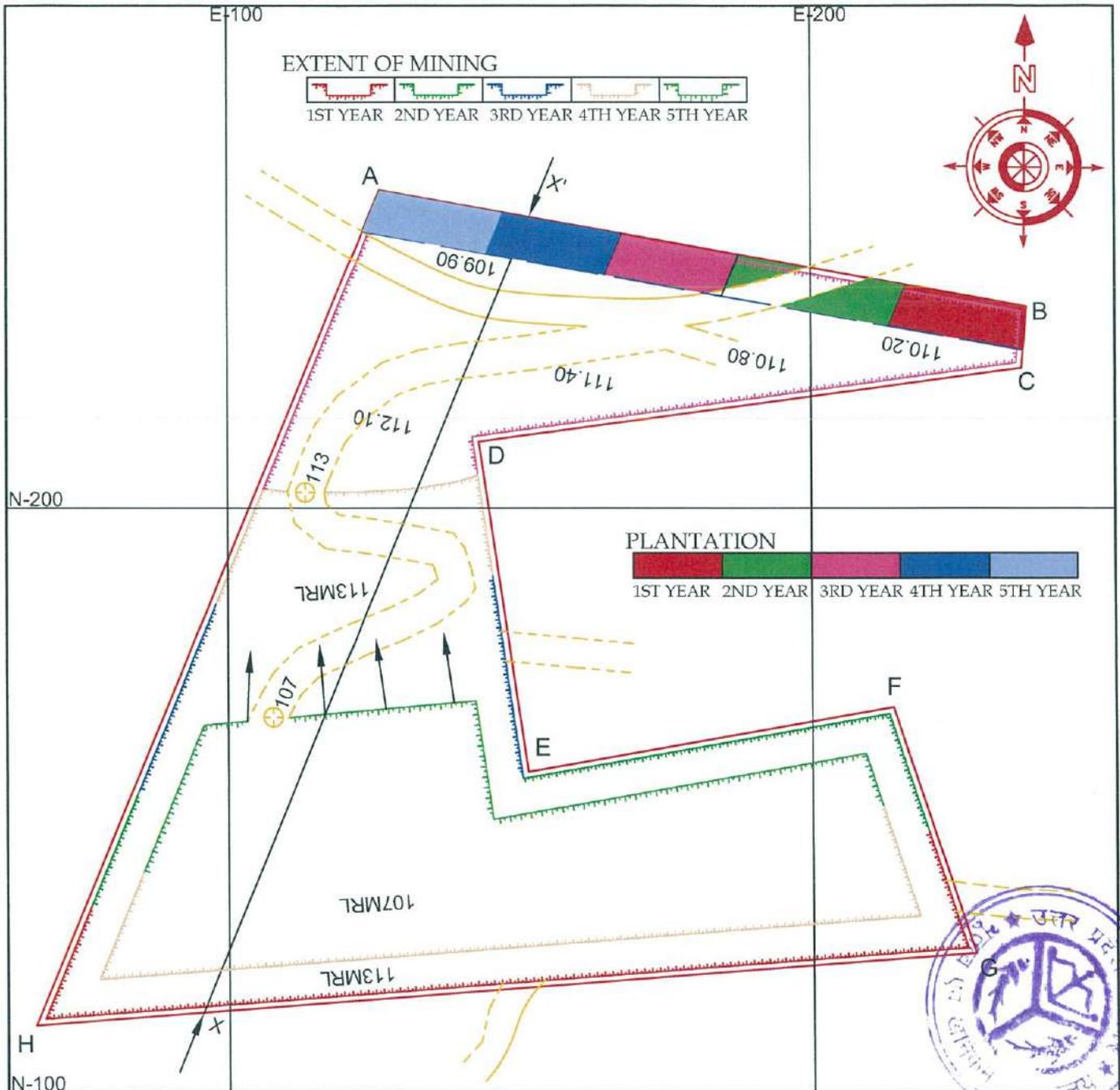
GEOLOGICAL SECTION

PROP-SHRI. GUL VADAN
 S/O SHRI SETU
 (ARAJI NO.-170, AREA-1.21 HA.)
 BUILDING STONE (SANDSTONE) MINE
 VILL- SONPUR TEH- CHUNAR DISTT.- MIRZAPUR (U.P.)
 SCALE:- 1:1000

PLATE NO -4



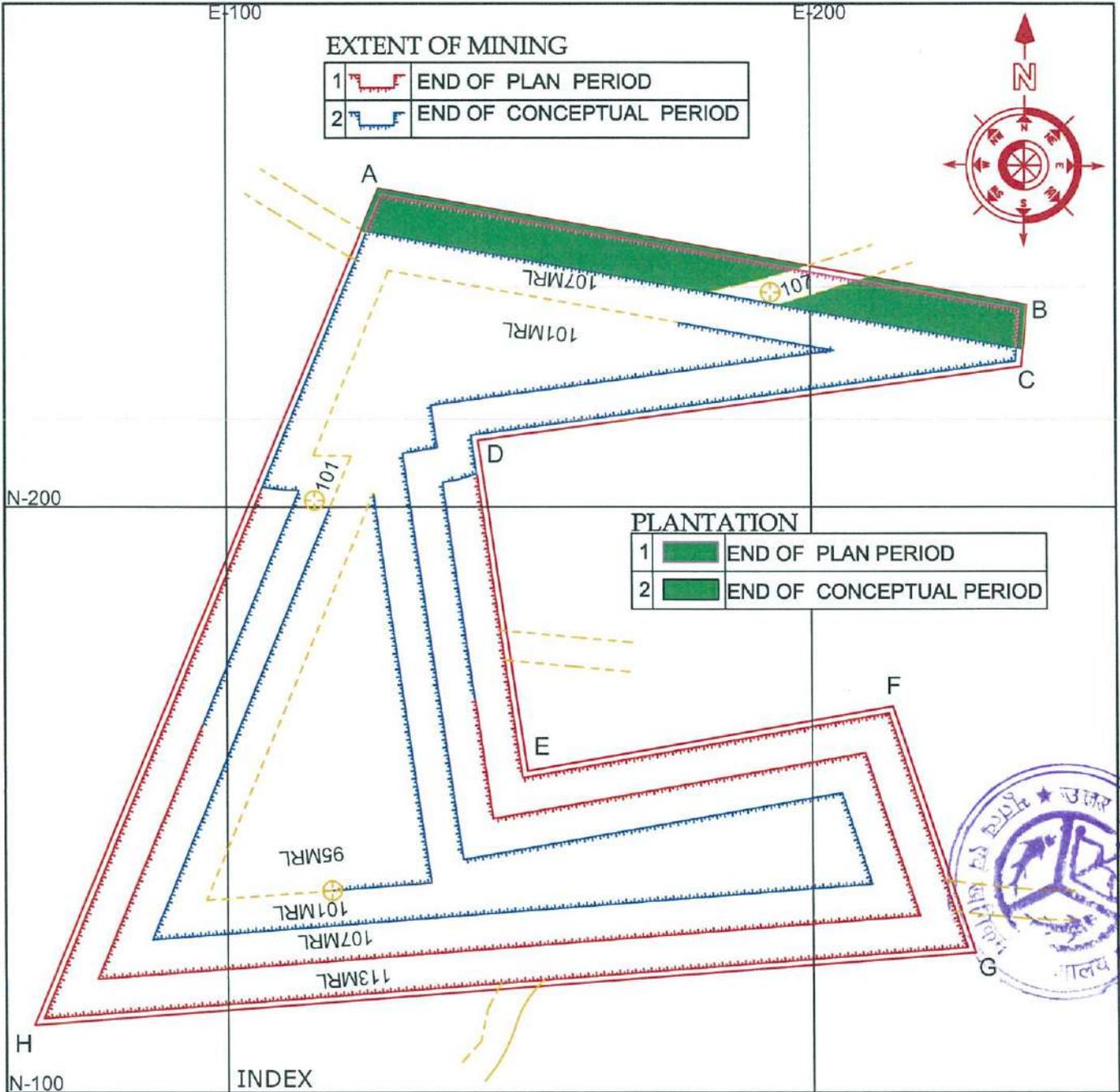
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PIT POSITION AT THE END OF PLAN PERIOD	
PROP-SHRI. GUL VADAN	
S/O SHRI SETU	
(ARAJI NO.-170, AREA-1.21 HA.)	
BUILDING STONE (SANDSTONE) MINE,	
VILL- SONPUR TEH- CHUNAR DISTT.- MIRZAPUR (U.P.)	
SCALE:- 1:1000	PLATE NO -5



EXTENT OF MINING

1		END OF PLAN PERIOD
2		END OF CONCEPTUAL PERIOD



PLANTATION

1		END OF PLAN PERIOD
2		END OF CONCEPTUAL PERIOD

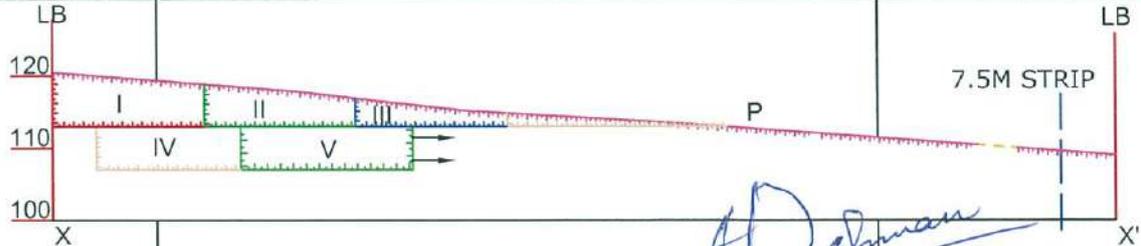
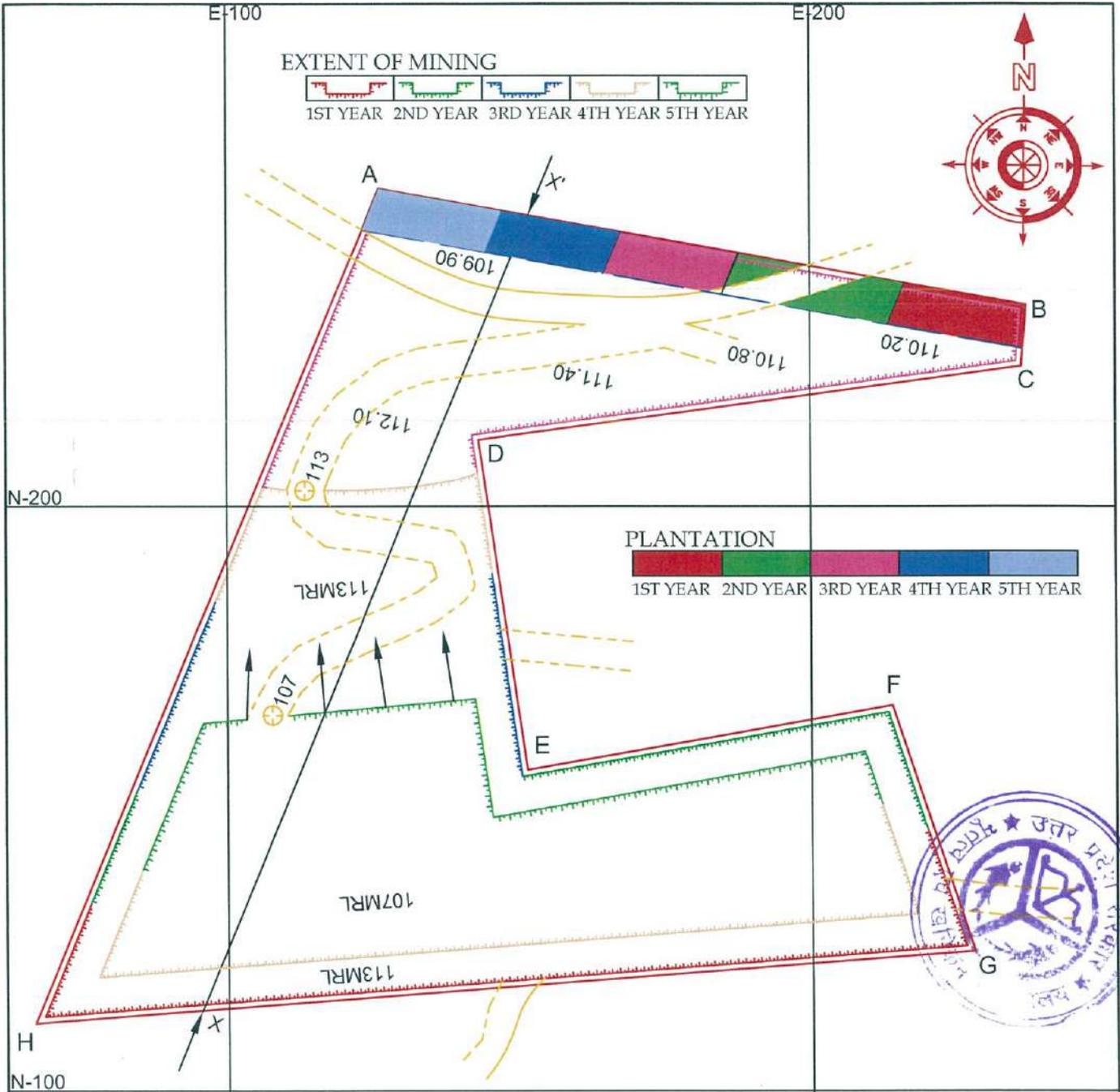
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	LEASE BOUNDARY
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CONCEPTUAL PLAN
 PROP-SHRI. GUL VADAN
 S/O SHRI SETU
 (ARAJI NO.-170, AREA-1.21 HA.)
 BUILDING STONE (SANDSTONE) MINE,
 VILL- SONPUR TEH- CHUNAR DIST.- MIRZAPUR (U.P.)
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Dr. ABDUL RAHMAN
 RCP/UPDGMNO. 001/YEAR 2018

PROGRESSIVE MINE CLOSURE PLAN PROP-SHRI. GUL VADAN S/O SHRI SETU (ARAJI NO.-170, AREA-1.21 HA.) BUILDING STONE (SANDSTONE) MINE, VILL- SONPUR TEH- CHUNAR DISTT.- MIRZAPUR (U.P.)	
SCALE:- 1:1000	PLATE NO -7

Annexure- V

NOC



3913 about:blank
Ground Water Department
 (Namami Gange & Rural Water Supply Department)
 Ministry of Jal Shakti
 Government of Uttar Pradesh

152

Form 8 (C)

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW /
 EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR
 BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC044544

VALID FROM 17/04/2023 TO 16/04/2028

Name of the Applicant	GULA VADAN		
Address of the Applicant:	Sonpur, Ahirupur		
Company Name:	MS GULA VADAN BUILDING STONE SANDSTONE MINE	Company Address	VILLAGE - SONPUR, AHRAURA, MIRZAPUR
Serial No. of Application Form	MRZP0323NIN0027	Date of Submission	15/03/2023
Specimen Signature of the User:			
Location particulars:			
District	Mirzapur	Block	RAJGARH
J.L. No		Plot No.	ARAJI NO - 170
Municipality/Corporation	No	Ward No.	NA
Holding No.			NA
Rate of Withdrawal (m ³ /hr.)	3.00	Date of Energization (In Case of Electric Pump)	19/04/2023
Particulars of the Proposed Well and Pumping Device:			
Type of the Well	Tube Well/Boring	Purpose of the Well	Industrial
Assembly Size (For Tube Well)	10.00	Approx. Strainer Length (For Tube Well)	0.00
Diameter (For Dug Well)	0.00	Type of Pump to be Used:	Submersible
H.P. of the Pump:	2.00	Operational Device	Electric Motor
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	3.00	Maximum Allowable Running Hours Per Day:	2.00
Maximum Allowable Annual Extraction of Ground Water:	2250	Recharge Required:	1125.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI. (2) for extraction of ground water at a rate not exceeding that as shown at SI. (3j), for Running Hours per day as shown at SI. (3k), and for maximum allowable annual extraction of ground water as shown at SI. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 1125.00 cubic meter, as specified under the application form within the given time period..

GENERAL CONDITIONS

- Holder of this NOC is hereby directed to fill from I(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.

- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
- ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :19/05/2023

Place:Mirzapur

This certificate is electronically generated and does not require digital signature

Annexure- VI
Lab Report

TEST REPORT

Ambient Air Quality Analysis Discipline/Group-Chemical/Atmospheric Pollution

Report Code: AAQ-22052023-01

Issue Date :26/05/2023

Issued To : SHRI GUL VADAN S/O SHRI SETU

Project Name : Building stone (Sand Stone) Mining,
Location: Arazi No. 170, Lease Area-1.21 Hect.
Village: Sonpur, Tehsil- Chunar, District: Mirzapur, State: Uttar Pradesh

Sample Drawn On : 19/05/2023 To 20/05/2023

Sample Drawn By : UTRL

Sample Description : Ambient Air

Sampling Location : Core Zone: Sonpur

Sampling Procedure : UTRL/LAB/SAMPLING/AIR/SOP

Sampling Duration : 24 hrs.

Analysis Duration : 22/05/2023 To 26/05/2023

Average Flow Rate of PM₁₀ (m³/min) : 1.25

Average Flow Rate of Gases (lpm) : 1.0

Sampling Instrument Used : Respirable Dust Sampler (PM10), Fine Particulate Sampler (PM2.5) With
Gaseous Attachment.

Ambient Temperature/Humidity : 36°C/48%

Meteorological Condition During Monitorin : Clear

TEST RESULT

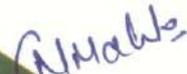
S.No	Parameters	Test Method	Result	Units	Limits as per NAAQS
1	Particulate Matter (PM ₁₀)	IS:5182 (Part-23):2006	116.63	µg /m ³	100.0
2	Particulate Matter (PM _{2.5})	IS:5182 (Part-24):2019	65.39	µg /m ³	60.0
3	Sulphur Dioxide (as SO ₂)	IS:5182 (Part-02):2001	15.75	µg /m ³	80.0
4	Nitrogen Dioxide (as NO ₂)	IS:5182(Part-6):2006	25.27	µg /m ³	80.0

End Of Report

NAAQS-National Ambient Air Quality Standards,Central Pollution Control Board,Notification dated 18th Nov.2009

Note:-

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Checked By 



For Ultra Testing & Research Laboratory

(Authorized Signatory)



TEST REPORT

Water Sample Analysis

Discipline/Group-Chemical/Water

Report Code : W-22052023-01 Issue Date : 26/05/2023

Issued To : SHRI GUL VADAN S/O SHRI SETU

Project Name : Building stone (Sand Stone) Mining,
Location: Arazi No. 170, Lease Area-1.21 Hect.
Village: Sonpur, Tehsil- Chunar, District: Mirzapur, State: Uttar

Sample Description : Ground Water
Sample Packing : Sample Collected in PVC Bottle
Sample Drawn On : 20/05/2023
Sample Drawn By : UTRL
Sampling Procedure : IS:3025 (Part-01)
Sample Quantity : 1.0 Litre
Analysis Duration : 22/05/2023 To 26/05/2023

RESULTS As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Acceptable Limit	Permissible Limit in the Absence of Alternate Source
1	pH	IS:3025 (Part -11): 2022	7.34	-	6.5-8.5	-
2	Colour	IS:3025(Part-04):2021 Visual Comparison Method	<5.0	Hazen	5	15
3	Odour	IS:3025(Part-05):2018	Agreeable	-	Agreeable	Agreeable
4	Taste	IS:3025(Part-07):2017	Agreeable	-	Agreeable	Agreeable
5	Turbidity	IS:3025(Part-10):1984 Nephelometric Method	<0.5	NTU	1	5
6	Total Hardness (as CaCO ₃)	IS:3025(Part-21):2009 EDTA Method	244.00	mg/l	200	600
7	Calcium(as Ca)	IS:3025(Part-40):1991 EDTA Titrimetric Method	51.20	mg/l	75	200
8	Magnesium (as Mg)	APHA 3500-Mg-B 23rd Ed.: 2017	28.19	mg/l	30	100
9	Chloride(as Cl)	IS:3025(Part-32):1988 Argentometric Method	85.36	mg/l	250	1000
10	Iron(as Fe)	IS:3025(Part-53):2003 1,10 Phenanthroline Method	0.21	mg/l	1	No Relaxation
11	Fluoride(as F)	APHA 4500 F(D) 23rd Ed.: 2017	0.42	mg/l	1	1.5
12	Sulphate (as SO ₄)	IS:3025(Part-24):2022 Turbidity Method	73.35	mg/l	200	400
13	Total Dissolved Solid	IS:3025(Part-16):1984 Gravimetric Method	558	mg/l	500	2000

End Of Report

Note:-

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Checked By 



For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)





ULTRA TESTING & RESEARCH LABORATORY

3919

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(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)

Laboratory: C-43, Sector-88, Phase-II, Noida, U.P.

Ph.: No.: +91-9971912476, 9350952231

E-mail: ultraresearchlab@gmail.com

Website: http://www.ultralabnoida.com

TEST REPORT

Bacteriological Quality of Drinking Water

Report Code : M-22052023-01

Issue Date : 26/05/2023

Issued To

: SHRI GUL VADAN S/O SHRI SETU

Project Name

: Building stone (Sand Stone) Mining,
Location: Arazi No. 170, Lease Area-1.21 Hect.
Village: Sonpur, Tehsil- Chunar, District: Mirzapur, State: Uttar Pradesh

Sample Description

: Ground Water

Sample Packing

: Sample Collected in PVC Bottle

Sample Drawn On

: 20/05/2023

Sample Drawn By

: UTRL

Analysis Duration

: 22/05/2023 To 26/05/2023

RESULTS

As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Requirements
1	E.coli	IS-1622	Absent	E.Coli/100ml	Shall not be detectable in any 100 ml sample
2	Total Coliform	IS-1622	Absent	MPN/100ml	Shall not be detectable in any 100 ml sample

End Of Report

Note:-

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Checked By

Almabk

For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)



TEST REPORT

Surface Water Sample Analysis Discipline/Group-Chemical/Water

Report Code: WW-22052023-01

Issue Date: 26/05/2023

ISSUED TO

: SHRI GUL VADAN S/O SHRI SETU

Project Name

: Building stone (Sand Stone) Mining,
Location: Arazi No. 170, Lease Area-1.21 Hect.
Village: Sonpur, Tehsil- Chunar, District: Mirzapur, State: Uttar Pradesh

Sample Drawn On

: 20/05/2023

Sample Drawn By

: UTRL

Sample Description

: Surface Water

Sampling Location

: Sample Collected from Jargo dam

Sampling Procedure

: IS 3025(Part-01)

Sample Quantity

: 2.0 Litre

Analysis Duration

: 22/05/2023 To 26/05/2023

RESULTS

S.No	Parameter	Test Method	Results	Units	Tolerance Limit as per IS:2296				
					Class A	Class B	Class C	Class D	Class E
1	pH	IS:3025(Part-11):2022	7.23	-	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5
2	Conductivity @25°C	IS:3025(Part-14):2013	506.7	µs/cm.	-	-	-	1000	2250
3	Total Suspended Solid	IS:3025(Part-17):2022	27	mg/l	-	-	-	-	-
4	Total Alkalinity (as CaCO ₃)	IS:3025(Part-23):1986	116	mg/l	-	-	-	-	-
5	Biological Oxygen Demand (Max.) (at 27°C for 3 days)	IS:3025(Part-44):1993	8.2	mg/l	2	3	3	-	-
6	Dissolved Oxygen (as O ₂) Min.	IS:3025(Part-38):1989	7.3	mg/l	6	5	4	4	-
7	Calcium(as Ca)	IS:3025(Part-40):1991	36.80	mg/l	80	-	-	-	-
8	Magnesium(as Mg)	APHA 3500-Mg-B 23rd Ed 2017	20.41	mg/l	24	-	-	-	-
9	Chloride(as Cl),Max	IS:3025(Part-32):1988	68.49	mg/l	250	-	-	-	600
10	Iron(as Fe),Max	IS:3025(Part-53):2003	0.20	mg/l	0.3	-	50	-	-
11	Fluoride(as F),Max	APHA 4500 F(D) 23rd Ed. 2017	0.39	mg/l	1.5	1.5	1.5	-	-
12	Total Dissolved Solid	IS:3025(Part-16):1984	329	mg/l	500	-	1500	-	2100

Contd. To report Code: WW-22052023-01



Contd. To report Code: WW-22052023-01

13	Total Hardness (as CaCO ₃)	IS:3025(Part-21):2009	176.00	mg/l	300	-	-	-	-
14	Sulphate (as SO ₄)Max	IS:3025(Part-24):2022	48.38	mg/l	400	-	400	-	1000
15	Sodium (as Na)	IS:3025(Part-45):1993	20.55	mg/l	-	-	-	-	-
16	Potassium (as K)	IS:3025(Part-45):1993	5.14	mg/l	-	-	-	-	-
17	Nitrate (as NO ₃),Max	APHA 4500-NO3-B 23rd Ed 2017	3.11	mg/l	20	-	50	-	-
18	Chemical Oxygen Demand (asO ₂)	IS-3025(Part-58):2006	32.00	mg/l	-	-	-	-	-

End Of Report

Remarks:-

Class A-Drinking water without conventional treatment but after disinfection.

Class B-Water for outdoor bathing.

Class C-Drinking water with conventional treatment followed by disinfection.

Class D-Water for fish culture and wild life propagation.

Class E-Water for irrigation, industrial cooling and control waste disposal.

Note:-

- 1 The results given above are related to the tested sample, for various parameters, as observed at the time of sampling.
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A. Malik
Checked By



For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)





(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)

Laboratory: C-43, Sector-88, Phase-II, Noida, U.P.

Ph.: No.: +91-9971912476, 9350952231

E-mail: ultraresearchlab@gmail.com

Website: http://www.ultralabnoida.com

TEST REPORT

Surface Water Sample Analysis

Report Code: WW-22052023-01

Issue Date: 26/05/2023

ISSUED TO

: SHRI GUL VADAN S/O SHRI SETU

Sample Drawn On

: 20/05/2023

Project Name

: Building stone (Sand Stone) Mining,

Location: Arazi No. 170, Lease Area-1.21 Hect.

Village: Sonpur, Tehsil- Chunar, District: Mirzapur, State: Uttar Pradesh

Sample Drawn By

: UTRL

Sample Description

: Surface Water

Sampling Location

: Sample Collected from Jargo dam

Analysis Duration

: 22/05/2023 To 26/05/2023

RESULTS

S.No	Parameter	Test Method	Results	Units	Tolerance Limit as per IS:2296				
					Class A	Class B	Class C	Class D	Class E
1	Total Coliform	IS:1622	2381	MPN/100m	50	500	5000	-	-

End Of Report

Remarks:-

Class A-Drinking water without conventional treatment but after disinfection.

Class B-Water for outdoor bathing.

Class C-Drinking water with conventional treatment followed by disinfection.

Class D-Water for fish culture and wild life propagation.

Class E-Water for irrigation, industrial cooling and control waste disposal.

Note:-

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For ULTRA TESTING & RESEARCH LABORATORY

Checked By

(Authorized Signatory)

TEST REPORT

Surface Water Sample Analysis Discipline/Group-Chemical/Water

Report Code: WW-22052023-02

Issue Date: 26/05/2023

ISSUED TO

: SHRI GUL VADAN S/O SHRI SETU

Project Name

: Building stone (Sand Stone) Mining,
Location: Arazi No. 170, Lease Area-1.21 Hect.
Village: Sonpur, Tehsil- Chunar, District: Mirzapur, State: Uttar Pradesh

Sample Drawn On

: 20/05/2023

Sample Drawn By

: UTRL

Sample Description

: Surface Water

Sampling Location

: Sample Collected from Canal (Lalpur)

Sampling Procedure

: IS 3025(Part-01)

Sample Quantity

: 2.0 Litre

Analysis Duration

: 22/05/2023 To 26/05/2023

RESULTS

S.No	Parameter	Test Method	Results	Units	Tolerance Limit as per IS:2296				
					Class A	Class B	Class C	Class D	Class E
1	pH	IS:3025(Part-11):2022	7.46	-	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5	6.5-8.5
2	Conductivity @25°C	IS:3025(Part-14):2013	582.6	µs/cm.	-	-	-	1000	2250
3	Total Suspended Solid	IS:3025(Part-17):2022	31	mg/l	-	-	-	-	-
4	Total Alkalinity (as CaCO ₃)	IS:3025(Part-23):1986	128	mg/l	-	-	-	-	-
5	Biological Oxygen Demand (Max.) (at 27°C for 3 days)	IS:3025(Part-44):1993	9.3	mg/l	2	3	3	-	-
6	Dissolved Oxygen (as O ₂) Min.	IS:3025(Part-38):1989	7	mg/l	6	5	4	4	-
7	Calcium(as Ca)	IS:3025(Part-40):1991	40.00	mg/l	80	-	-	-	-
8	Magnesium(as Mg)	APHA 3500-Mg-B 23rd Ed 2017	25.27	mg/l	24	-	-	-	-
9	Chloride(as Cl),Max	IS:3025(Part-32):1988	82.19	mg/l	250	-	-	-	600
10	Iron(as Fe),Max	IS:3025(Part-53):2003	0.23	mg/l	0.3	-	50	-	-
11	Fluoride(as F),Max	APHA 4500 F(D) 23rd Ed. 2017	0.42	mg/l	1.5	1.5	1.5	-	-
12	Total Dissolved Solid	IS:3025(Part-16):1984	379	mg/l	500	-	1500	-	2100

Contd. To report Code: WW-22052023-02



Contd. To report Code: WW-22052023-02

13	Total Hardness (as CaCO ₃)	IS:3025(Part-21):2009	204.00	mg/l	300	-	-	-	-
14	Sulphate (as SO ₄)Max	IS:3025(Part-24):2022	56.32	mg/l	400	-	400	-	1000
15	Sodium (as Na)	IS:3025(Part-45):1993	24.66	mg/l	-	-	-	-	-
16	Potassium (as K)	IS:3025(Part-45):1993	6.16	mg/l	-	-	-	-	-
17	Nitrate (as NO ₃),Max	APHA 4500-NO3-B 23rd Ed 2017	3.67	mg/l	20	-	50	-	-
18	Chemical Oxygen Demand (asO ₂)	IS-3025(Part-58):2006	40.00	mg/l	-	-	-	-	-

End Of Report

Remarks:-

- Class A-Drinking water without conventional treatment but after disinfection.
- Class B-Water for outdoor bathing.
- Class C-Drinking water with conventional treatment followed by disinfection.
- Class D-Water for fish culture and wild life propagation.
- Class E-Water for irrigation, industrial cooling and control waste disposal.

Note:-

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Almab
Checked By



For ULTRA TESTING & RESEARCH LABORATORY

TECHNICAL MANAGER
(Authorized Signatory)

TEST REPORT

Surface Water Sample Analysis

Report Code: WW-22052023-02
 ISSUED TO

Issue Date: 26/05/2023

: SHRI GUL VADAN S/O SHRI SETU

Sample Drawn On : 20/05/2023
 Project Name : Building stone (Sand Stone) Mining,
 Location: Arazi No. 170, Lease Area-1.21 Hect.
 Village: Sonpur, Tehsil- Chunar, District: Mirzapur, State: Uttar Pradesh
 Sample Drawn By : UTRL
 Sample Description : Surface Water
 Sampling Location : Sample Collected from Canal (Lalpur)
 Analysis Duration : 22/05/2023 To 26/05/2023

RESULTS

S.No	Parameter	Test Method	Results	Units	Tolerance Limit as per IS:2296				
					Class A	Class B	Class C	Class D	Class E
1	Total Coliform	IS:1622	2856	MPN/100m	50	500	5000	-	-

End Of Report

Remarks:-

Class A-Drinking water without conventional treatment but after disinfection.

Class B-Water for outdoor bathing.

Class C-Drinking water with conventional treatment followed by disinfection.

Class D-Water for fish culture and wild life propagation.

Class E-Water for irrigation, industrial cooling and control waste disposal.

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Checked By

For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)

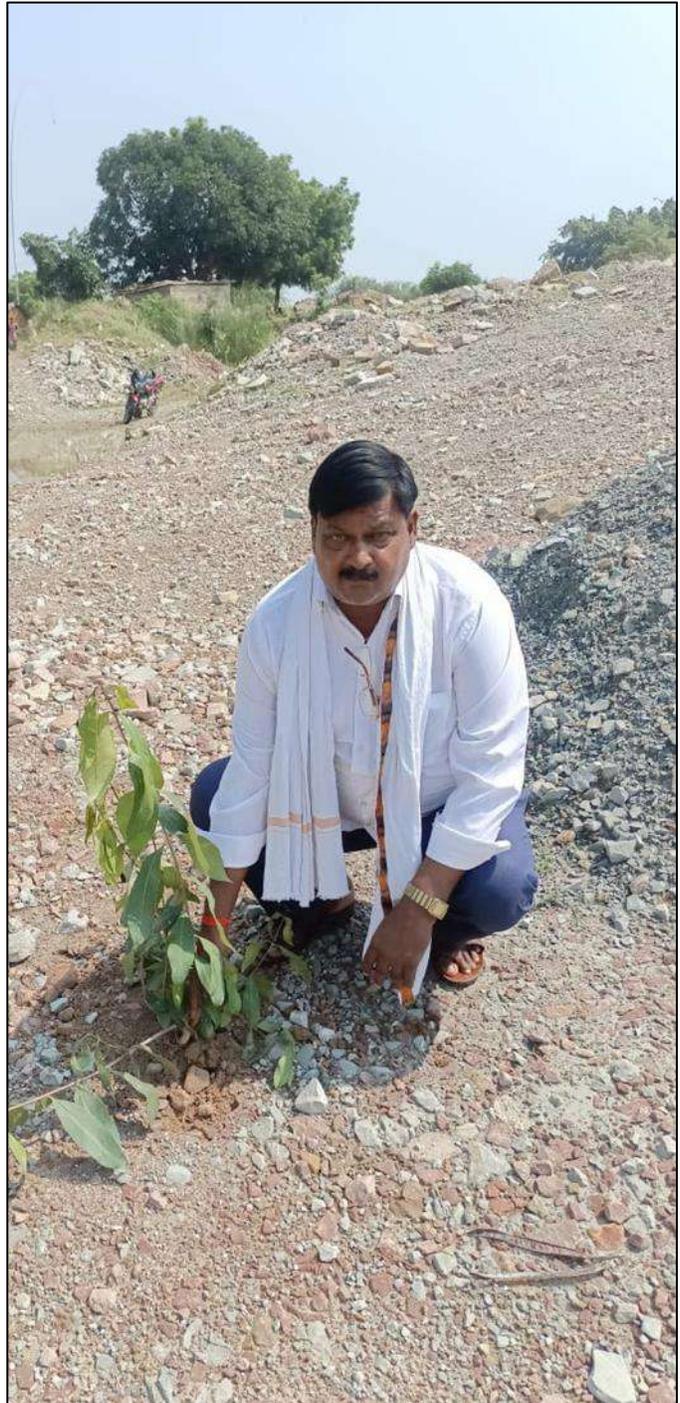


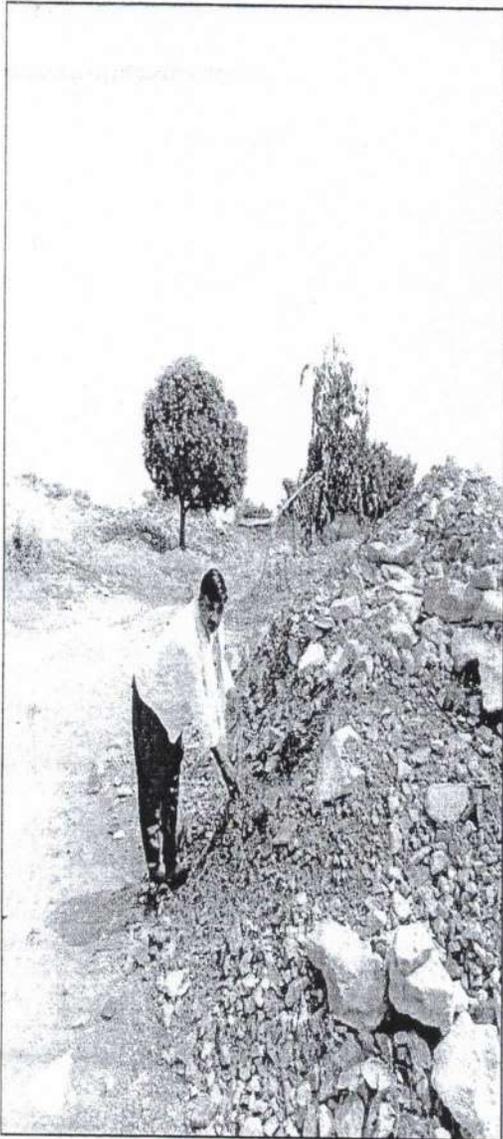




Project Proponent – Shri Gul Vadan







Project Proponent – Shri Gul Vadan



22.11.2023

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